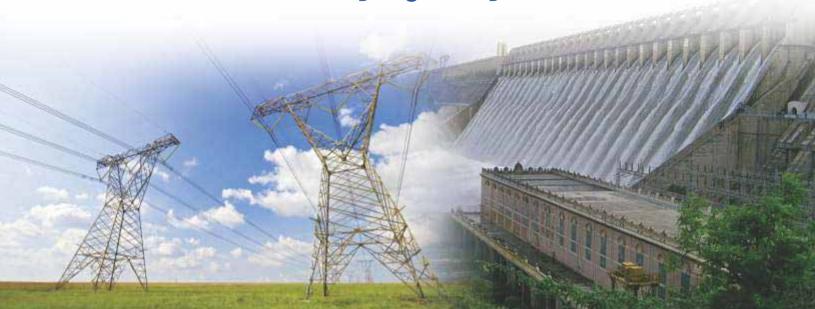




Central Electricity Regulatory Commission





ANNUAL REPORT 2016-17



Central Electricity Regulatory Commission (CERC)

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Chairperson's Statement

In 2016-17, the Central Electricity Regulatory Commission (CERC) took important decisions to facilitate power sector reforms in India.

The Commission has always been proactive in facilitating growth of renewable energy sector and its effective integration into the grid. As an effective measure towards this direction, an amendment to the Indian Electricity Grid Code has been notified, providing for a technical minimum schedule at 55% for operation of the Central Generating Station and inter-State Generating Stations. This also takes care of the interest of the generating stations, as the amendment provides for compensation for degradation in Station Heat Rate, Auxiliary Energy consumption and start up fuel cost in case of flexing of unit(s) upto technical minimum.

Ancillary Services are support services to maintain power system reliability and support its primary function of delivering energy to customers. These are deployed by the system operator over various time frames to maintain the required instantaneous and continuous balance between aggregate generation and load. CERC has notified the regulations with the objective to restore the frequency level at desired level and to relieve congestion in the transmission network. Specifically, these Regulations are the first step towards introducing Ancillary Services in the country that will enable the grid operator to ensure reliability and stability in the grid. The Ancillary Services were operationalized in April, 2016 and by 15 March, 2017, 58 service providers were registered for providing ancillary services.

'Use of Energy' and 'Conservation of Energy' have always been considered critical to ensure energy security. Towards this end, the Bureau of Energy Efficiency (BEE) introduced the Perform, Achieve and Trade (PAT) Scheme. During this year, CERC, as the market regulator, took a major initiative for development of market of ESCerts and facilitate its trading / exchange on Power Exchanges and facilitated operationalizing the mechanism to enhance the cost effectiveness of improvements in energy efficiency in energy intensive large industries.

The Commission considered it necessary to align the open access to inter-State Transmission System with the power procurement trend by the State Utilities and current philosophy in competitive bidding. The Commission amended the relevant Regulations to address the critical issues pertaining to the dedicated transmission lines and relinquishment charges for shifting from Medium Term Open Access to Long Term Access by making appropriate provisions in the Connectivity Regulations.

Given that the variable cost of RE generation is zero, it is treated as must run. Coupled with this we have the issues of variability and uncertainty to address. Therefore, India needs to plan ahead more so in the context of the ambitious target of 175 GW of RE capacity. These challenges warrant a specific energy 'Storage' solution to cater to peak demand as well as to address the variability of intermittent generation. CERC, underlining the importance of this emerging technology, brought out a Staff Paper on "Introduction of Electricity Storage System in India". CERC initiated brainstorming on the subject by placing the paper in public domain inviting comments from stakeholders. After collating the views, the Commission will decide



the future course of action in terms of desirable policy and regulatory interventions.

The challenges being faced by transmission projects under tariff based competitive bidding route are critical to the transmission sector. Taking specific reference to the standard bidding guidelines for transmission services notified by the Ministry of Power, Government of India, the Commission tendered its advice for facilitating smooth and rapid development of transmission capacity in an efficient and economical manner.

The Ministry of Power has notified the Guidelines on Cross Border Trade of Electricity, with the objective of facilitating cross border trade of electricity between India and neighbouring countries. The Commission, in pursuance of facilitating establishment of transmission link to cater to the cross border trade of electricity, advised the Ministry of Power, Government of India on the transmission links between the pooling substations upto the Indian border, which is sensitive in nature and of strategic importance for the country.

The Commission also supported the activities of Forum of Regulators (FOR), the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources. The Commission provides secretariat services to Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR).

The Forum of Regulators (FOR) is a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs/JERCs are the members of FOR. The Forum met five times during the year and evolved consensus on many critical issues. The Forum also carried out a study on "Best Practices and Strategies for Distribution Loss Reduction" and "Review of Functioning of CGRF & Ombudsman".

The Technical Committee of Forum of Regulators (FOR) was formed under the Chairmanship of Member CERC, Shri A.S. Bakshi, comprising of Technical Members of State Commissions of renewable rich States to facilitate roll-out of Framework on Forecasting, Scheduling and Deviation Settlement of wind & solar generators in RE rich States. Over the period, the Committee found that basic building blocks for effective RE integration are relevant to all States and in that context, the Committee identified the need for implementation of Scheduling, Accounting, Metering and Settlement of Transactions in Electricity (SAMAST) framework across all States. To facilitate the States, a model DPR for implementation of SAMAST was also prepared to seek funds from Power System Development Fund (PSDF). Model Regulations were brought out for facilitating implementation of State Level Forecasting & Scheduling Framework. Model Regulations were also brought out for facilitating implementation of State-level Deviation Settlement Mechanism (DSM). The Committee scaled up RPO Web-Tool to develop generic tool to facilitate reporting and compliance monitoring of State obligated entities.

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

CONTENTS

1.	The Commission	11
2.	Mission Statement	15
3.	Profile of the Chairperson and Members of the Commission	19
4.	The Year in Retrospect	27
5.	Regulatory Procedures and Process	33
6.	Activities during 2016-17	37
7.	Outcome of regulatory processes in terms of benefits to consumers and development of the sector	89
8.	Notifications issued during 2016-17	93
9.	Agenda for 2017-18	97
10.	Annual Statement of Accounts	101
11.	Human Resources of the Commission	105
	Annexures	109



List of Abbreviations

Abbreviation Full Form

ABT Availability Based Tariff

ADMS Automatic Demand Management Scheme
AERA Airport Economic Regulatory Authority

APPC Average Pooled Purchase Cost
APTEL/ATE Appellate Tribunal for Electricity

BEE Bureau of Energy Efficiency

BPTA Bulk Power Transmission Agreement

BU Billion Units

CAC Central Advisory Committee
CCGT Combined Cycle Gas Turbine

CCI Competition Commission of India

CERC Central Electricity Regulatory Commission

CGP Captive Generation Plant

CIL Coal India Limited

COD Date of Commercial Operation
CPRI Central Power Research Institute
CPSU Central Public Sector Undertaking

CTU Central Transmission Utility

DAM Day Ahead Market

DISCOM Distribution Company

DVC Damodar Valley Corporation

EA Electricity Act
ER Eastern Region

ERC Electricity Regulatory Commission(s)

ERLDC Eastern Regional Load Dispatch Centre

ERPC Eastern Regional Power Committee

FGMO Free Governor Mode Operation

Fl Financial Institution

FOIR Forum of Indian Regulators

FOR Forum of Regulators

FSA Fuel Supply Agreement
GCV Gross Calorific Value
GFA Gross Fixed Assets

GIS Geographic Information System

GOI Government of India
GPS Gas Power Station

GSES Grid Security Expert System

GW Giga Watt

HEP Hydro Electric Project
HPS Hydro Power Station
IC Installed Capacity

IDC Interest During ConstructionIEGC Indian Electricity Grid CodeIEX Indian Energy Exchange

IPP Independent Power ProducerISGS Inter State Generation SystemISTS Inter State Transmission System

JERC Joint Electricity Regulatory Commission

JNNSM Jawaharlal Nehru National Solar Mission

JV Joint Venture kV Kilo Volt kW Kilo Watt

kWh Kilo Watt Hour
LILO Loop in Loop out
LTA Long Term Access

MAT Minimum Alternate Tax

MMC Market Monitoring Cell

MNRE Ministry of New and Renewable Energy

MoP Ministry of Power

MTOA Medium Term Open Access

MU Million Units

MW Mega Watt



MYT Multi Year Tariff

NDC National Development Council

NEEPCO North Eastern Electric Power Company

NER North Eastern Region

NERLDC North Eastern Regional Load Dispatch Centre

NERPC North Eastern Regional Power Committee

NHPC National Hydroelectric Power Corporation

NLC Neyvelli Lignite Corporation

NLDC National Load Dispatch Centre

NPC National Power Committee

NR Northern Region

NRLDC Northern Regional Load Dispatch Centre
NRPC Northern Regional Power Committee
NTPC National Thermal Power Corporation

O&M Operation and Maintenance

OCC Operation Coordination Committee

OCGT Open Cycle Gas Turbine

OTC Over the Counter

PAF Plant Availability Factor

PGCIL Power Grid Corporation India Limited

PLF Plant Load Factor

PMU Phasor Measurement Unit

PNGRB Petroleum & Natural Gas Regulatory Board

POC Point of Connection

POSOCO Power System Operation Corporation Limited

PPA Power Purchase Agreement

PSDF Power System Development Fund
PXIL Power Exchange India Limited

RE Renewable Energy

REA Regional Energy Accounts
REC Renewable Energy Certificate

RFP Request for Proposal

> RGMO Restricted Governor Mode Operation

RLDC Regional Load Dispatch Centre **RLNG** Re-GassifiedLiquified Natural Gas

RoCE Return on Capital Employed

RoE Return on Equity **ROR** Run of the River

RPC Regional Power Committee

RPO Renewable Purchase Obligation

RRI Regulatory Research Institute

SAFIR South Asia Forum for Infrastructure Regulation

SCADA Supervisory Control and Data Acquisition SCOD Scheduled Date of Commercial Operation **SERC** State Electricity Regulatory Commission

SEZ Special Economic Zone

SHR Station Heat Rate

SJVNL Sutlej JalVidyut Nigam Limited **SLDC** State Load Dispatch Centre

SR Southern Region

SRLDC Southern Regional Load Dispatch Centre **SRPC** Southern Regional Power Committee

SSU State Sector Utilities

STOA Short Term Open Access

STPS Super Thermal Power Station

STU State Transmission Utility

TAM Term Ahead Market

TAMP Tariff Authority of Major Ports

THDC Tehri Hydro Development Corporation

TPS Thermal Power Station

TSA Transmission Service Agreement

The Commission

I. The Commission

The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that 'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia agreed that 'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'.

Thus was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The I998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, I998. The ERC Act, I998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, I998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers.. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.



The Mandate

As entrusted by Section 79 (I) of the Electricity Act, 2003 the Commission has the responsibility to discharge the following functions:-

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.

Section 79(2) of the Electricity Act, 2003 lays the onus on CERC to advise the Central Government on matters such as:

- a. Formulation of National Electricity Policy and Tariff Policy;
- b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
- c. Promotion of investment in electricity industry;
- d. Any other matter referred to the Central Commission by the Central Government.

2
Mission Statement

2. Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT) etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-State transmission.
- d. Facilitate inter-State trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and market based mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.

3
Profile of
Chairperson
and Members



Shri Gireesh B. Pradhan Chairperson (22nd October, 2013 – continuing)

A career civil servant with over 40 years of experience, both at the National and State level, Shri Gireesh B. Pradhan was born in Mumbai on 20th December, 1952. He did his schooling from St. Xavier's School, Jaipur, Rajasthan (1969) and Bachelor of Arts with Honours in History (1970-73) from St. Stephen's College, Delhi University. He holds a Master of Arts (History) degree (1973-75) from Delhi University, Master of Public Administration (MPA 1984-87) from the School of Public Administration, Carleton University, Ottawa, Canada and Masters in Strategic Studies from the National Defence College (NDC 1992), New Delhi. Besides formal academic programmes, Shri Pradhan has attended a number of in - service programmes in various fields.

Before joining the Indian Administrative Service (IAS) in 1977, Shri Pradhan briefly taught history at the undergraduate level in Delhi University and also served in the State Bank Group as a Probationary Officer. He was allotted the Maharashtra cadre in the Indian Administrative Service, in 1977 and worked in the State of Maharashtra at the State and district level. He handled both the regulatory and development affairs in various districts of Maharashtra like Sholapur, Kolhapur, Ratnagiri, Sindhudurg, Mumbai, Thane, Nagpur and Pune.

He was also closely associated with the setting up of the new district of Sindhudurg in 1980-81. Later, he worked as the Member and Secretary of the Maharashtra State Electricity Board. Shri Pradhan has also been the Municipal Commissioner of Pune and Additional Municipal Commissioner of Mumbai. As Director General of Yashwantrao Chavan Academy of Development Administration (YASHADA),he was instrumental in making that institution a premier civil services training institute of the country. He also has a monograph to his credit on civil services reforms in independent India.

At the national level, Shri Pradhan has worked in the Ministries of Food & Civil Supplies, Home Affairs and Power. He has served in the office of the President of India from 1992 to 1997 both as Director and then Joint Secretary to the President. He also served as Secretary to the Speaker of the Lok Sabha from 2002 to 2003.

Shri Pradhan joined the Ministry of Power, as Joint Secretary, in November, 2003 where he was handling diverse subjects including Planning, Coordination, Energy Efficiency, Transmission and OM. He was promoted as Additional Secretary in January, 2008 and looked after Policy & Planning, Transmission including matters relating to Power Grid Corporation of India Limited and their Central Sector projects, Power Trading Corporation, Power Finance Corporation, Operation &



Monitoring, Coordination, International Co-operation, Climate Change and the Information Technology Division of Ministry of Power. He also served as Chairman of the Damodar Valley Corporation (DVC).

Shri Pradhan was promoted as Special Secretary in the Ministry of Power from 1st February, 2011 and took charge as Secretary of the Ministry of New and Renewable Energy (MNRE) in October, 2011.

Besides the above, Shri Pradhan has been responsible for a number of crucial reports on the power sector. He has also had one of the longest involvements (12 years) with the power sector at both State and Central level. He was actively involved in the Jawaharlal Nehru National Solar Mission (JNNSM), a mission under the Ministry of New and Renewable Energy (MNRE) which aims to establish India as a global leader in solar energy.



Shri A.K.Singhal Member (9th October, 2013 – continuing)

Shri A.K. Singhal, a Chartered Accountant by profession, has a distinguished career, characterized by steadfast adherence to principles. He has rich and varied experience of over 37 years in Corporate Finance Management. He worked as Director (Finance) of NTPC Limited (a Maharatna Company) for over 8 years.

In NTPC, Shri Singhal played a pivotal role in providing valuable inputs to the Board for taking various strategic decisions to enable the company in achieving its vision. He was responsible for the entire gamut of financial management of the organization including financial resource mobilization from domestic and global sources, optimum utilization of funds, budgetary controls and investment decisions. During his tenure of 12 years in NTPC, he had led several landmark transactions for the Company such as its IPO, FPO & OFS of equity, very large term loan facilities from banks and financial institutions and establishment of USD 2 billion Medium Term Note Programme and issuance of notes thereunder. As CFO, he was responsible for establishing adequate internal control systems and adherence by the company to sound corporate governance practices.

He played an active role in the decisions involving mergers and acquisitions including backward and forward integration of business by virtue of having in-depth knowledge of various segments of Power Sector such as generation, transmission, coal mining and renewables from conception, construction to its operation and maintenance. He acted as a vital link between the investing community and the management of the company. He has visited units under construction, operation to have firsthand experience. He has also visited a number of countries in connection with official assignments during the period of his service.

Driven by a passion for excellence and imbued with strong work ethics, Shri Singhal believes integrity, honesty and humility as the only policy for enduring business success. Shri Singhal has been recognized as Best CFO at various forums including by the ICAI (twice), IMA(Lifetime Achievement Award), CNBCTV 18, ASBA Top Rankers and he has been positioned thrice among top 100 CFOs across the country by CFO Institute of 9dot9 media. Shri Singhal has also been the driving force behind various initiatives towards Corporate Social Responsibility (CSR).

His emphasis is always to ensure that each CSR initiative is aimed to improve lives of the people at the bottom of the pyramid and activities are taken up and processes adopted with due diligence so that benefit of the same reaches upto the last mile. Prior to joining NTPC, Shri Singhal has worked in EPI, KRIBHCO and NFL in various capacities. Considering the contributions and rich knowledge and experience of Shri Singhal, the Government of India has appointed him as Member, Central Electricity Regulatory Commission for a period of 5 years and joined the Commission on 9th October 2013, to shoulder even higher responsibilities as the Power Sector Regulator.





Shri A.S.Bakshi Member (5th August, 2014 – continuing)

Shri A. S. Bakshi, a Mechanical Engineer with M B A ,has a total experience of more than 39 years in Power Sector. Shri Bakshi started his career at Badarpur Thermal Power Station (New Delhi) in 1974 while the project was still under construction. He cleared Engineering services examination of 1974 and was assigned Central Power Engineering Service (CPES). He joined Central Water and Power Commission in 1975 and was again posted at Badarpur Thermal Power Station.

In 1979, Shri Bakshi was deputed to Water and Electricity Department (WED), Government of Abu Dhabi on foreign assignment by Government of India. Shri Bakshi worked at Umm Al Nar (West) power plant in their Maintenance Department. The Plant comprises 6 oil fired power generating units and 6 desalination plants. On repatriation from Abu Dhabi in 1984, Shri Bakshi joined his parent department – Central Electricity Authority where he worked in various capacities in R&M of power plants and energy audits of thermal plants. In 2002 he was made Director (Admn) of CEA and in 2004, he was promoted as Chief Engineer and posted in Planning Wing. As Chief Engineer, he was responsible for generation planning for the country as a whole. He was instrumental in bringing out National Electricity Plans in 2007 and in 2011. He was also Member Secretary of the working group on power for 12th plan when he was Member (Planning) CEA. He has concurrently held posts of Member (Hydro) and Member (G&OD) CEA also.

Shri Bakshi was elevated to the post of Chairperson, Central Electricity Authority (CEA) and Ex-officio Secretary to the Government of India in July 2011. He was responsible for generation planning, transmission planning and for load forecasting for the country as a whole. He headed the Committee to grant concurrence to Hydro projects. He was President, CBIP and President, EEC also during this period. Shri Bakshi chaired or was a member of a number of committees during the period 2011-13.

A number of important reports were finalized during his tenure as Chairperson CEA, these included 17th Electric Power Survey, Standard specifications for super-critical units, General review 2011 and 2012, Carbon dioxide base line data, Removal of CTC from power sector, Key inputs for 12th five year plan etc.

Shri Bakshi joined CERC as a Member on 5th August 2014.



Dr. M.K. lyerMember
(10th August, 2015 – continuing)

Before joining the Central Electricity Regulatory Commission as Member on 10th August, 2015, Dr. M.K. Iyer worked as Member (Finance), Gujarat Electricity Regulatory Commission for a period of 5 years and successfully handled many regulatory issues in the GERC. Some of the notable activities in the GERC include: the multi-year tariff regulations, the renewable tariff orders of solar wind and bio-mass, open access regulations and its enforcement, rationalization of tariff, pass through of power purchase through a robust fuel power purchase adjustment formula and scores of other regulatory issues to ensure the balance between consumer interest and the utility interest. Since the date of joining in GERC in August 2010, a large number of orders have been issued which have far-reaching impact in the smooth functioning of Electricity Sector in Gujarat.

Dr. M.K. Iyer is a Graduate in Physics, an MBA (Finance) and Ph.D in Management with strong record of contributing strategic inputs to generate reasonable value for stakeholders. He has steered the state utility for almost 3 I years in the various areas of Finance, HR & IT domains and facilitated realization of overall organisation's goal. He has demonstrated competencies in diverse functional domains including corporate planning, policy development, Reforms and Restructuring, financial management, fiscal discipline, HRM & Industrial relations, Training, and IT driven initiatives, Commerce and Regulatory matters. He has played a key role as Member of the Reform Project Management group and has participated effectively in the 'Financial Restructuring Plan' of the unbundling activities of the erstwhile Gujarat Electricity Board.

He is having fine-tuned, analytical, administrative, troubleshooting skills, Assertive team leader, trainer and motivator having ability to integrate efforts of cross functional teams to maximize operational productivity, superior communication abilities.

Just prior to joining the Gujarat Commission, he was working with Gujarat Energy Transmission Corporation Ltd. Vadodara as Sr. Chief General Manager (F&A). During his tenure with erstwhile Gujarat Electricity Board (GEB)/unbundled GEB, he worked in various capacities such as Sr. Chief General Manager (F&A/IT/HR), & CIO, Gujarat Urja Vikas Nigam Ltd., General Manager (Accounts), General Manager (HR), Chief Finance Manager (Budget & Planning), Chief Finance Manager (Project & Planning/Stores Purchase) etc. and has successfully handled the reform/restructuring of the erstwhile Gujarat Electricity Board and implemented the first ever IT initiative, the end to end ERP implementation across all the unbundled seven companies.

4
The Year
in
Retrospect

4. The Year in Retrospect

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to push reforms in the power sector.

By the end of the financial year 2016-17, the total installed capacity under renewable energy was 57260.23 MW. Out of this, wind power and solar has capacities of 32279.77 MW and 12288.83 MW respectively. Rest of the capacity was shared between small hydro power, bio-mass, waste-to-energy etc. The Government of India has up-scaled the target of renewable energy capacity to 175 GW by the year 2022 which includes 100 GW from solar, 60 GW from wind, 10 GW from bio-power and 5 GW from small hydro-power. The target will principally comprise of 40 GW Rooftop and 60 GW through Large and Medium Scale Grid Connected Solar Power Projects. In furtherance of the targets for augmentation of renewable energy generation capacity, the Commission has taken several measures.

The Commission, considering the intermittent, uncertain and variable nature of renewable energy, earlier created a framework for forecasting, scheduling and handling deviations from schedule for the infirm RE generation (like wind and solar). This framework requires forecasting by RLDC as well as wind/solar generator. Centralized forecasting is from a grid management perspective and is very important for assessing balancing needs, while forecasting by the generator is aimed at minimizing deviations from schedule. Consequent amendments were made to IEGC and DSM Regulations.

To further facilitate effective grid integration of renewable energy, the Central Electricity Regulatory Commission amended

the Indian Electricity Grid Code to provide for a technical minimum schedule at 55% of the Maximum Continuous Rating (MCR) or the Installed Capacity (IC) or name Plate Rating for operation of the Central Generating Station and inter-State Generating Stations. provision was necessary as many generating stations were required to operate at part load on account of huge capacity addition during 11th and 12th plan, addition of renewable sources of energy on a large scale etc. In order to take care of the interest of the generating stations, the Amendment Regulation provides for compensation for degradation in Stations, the Amendment Regulation provides for compensation for degradation in Station Heat Rate, Auxiliary Energy consumption and start up fuel cost in case of backing down of unit (s) upto technical minimum. In case of scheduling below technical minimum generator has option to go for reserves shut down.

The Amendment Regulation also provides for a regulatory framework for trial run and commercial operation of the Central Generating Stations and inter-State Generating Stations and inter-State Transmission Systems. The Regulations assign distinct responsibilities to the Generating Companies and Transmission Licensees, Regional Load Dispatch Centre/State Load Dispatch Centre, beneficiaries of the generating stations and transmission systems with regard to the trial operation and commercial operation.

The Commission closely monitors the operational challenges being faced by the States in managing renewables, which generally causes the States to deviate from schedule, and resulting in huge financial burden. In this context, several States have made presentations in meetings with CERC, Ministry of Power, MNRE, POSOCO, and other stakeholders, wherein it has been stated that the deviation limit is causing huge financial



burden and preventing more renewable capacity being commissioned by the States. Subsequently, the Commission engaged in several rounds of discussions with all stakeholders, including renewable energy (RE) rich States.

The Commission acknowledged that wind and solar (to a lesser extent) are infirm sources of power. The solution to managing higher capacity of wind and solar generators on the grid lies in better forecasting, scheduling and balancing capability. However, while the ecosystem builds this capacity to manage higher capacity of wind and solar generating stations, as a temporary relief, the Commission has decided to relax the deviation limits for renewable-rich States, while retaining existing DSM limits for all other States.

Central Electricity Regulatory Commission took cognizance of the impact of operating charges on different power exchanges as the participants transacting at the power exchange with less number of participants were at a disadvantage as compared to power exchange with higher number of participants because the participants at that exchange had to bear higher share of the operating charges. In order to devise a mechanism which does not put participants at an advantage or disadvantage based on the power exchange it is trading on and to levy a fair share of NLDC operating charge on each participant, CERC amended the principal Regulation. The amendment provides that in case of collective transactions, NLDC operating charges shall be payable by each successful buyer and seller on the basis of its energy scheduled (MWh) at the regional periphery by NLDC for transactions in the respective power exchange. The NLDC operating charges shall be collected by power exchanges and transferred to NLDC on a daily basis. The rate of NLDC operating charges shall

be Re I/MWh for collective transactions. NLDC operating charges payable by each successful buyer and seller in case of collective transaction, for a day, shall be capped to a maximum ceiling of Rs. 200 per day.

One of the initiatives under the National Mission for Enhanced Energy Efficiency (NMEEE) was the introduction of the Perform Achieve and Trade (PAT) Scheme which is a market based mechanism to enhance the cost effectiveness of improvements in energy efficiency in energy intensive large industries. Section 12 of the PAT Rules 2012 gave powers to the Central Government to issue the ESCerts in electronic form. The PAT Rules also designated the Power Exchanges as the platforms through which the ESCerts would be traded and the certificates issued.

Since the power exchanges are regulated by Central Electricity Regulatory Commission (CERC or the Commission), CERC created the necessary regulatory framework to include ESCerts as a product to be transacted on the power exchanges and accordingly, notified the ESCerts Regulations, 2016. These regulations stand applicable to ESCerts offered for transaction on power exchanges including contracts in ESCerts as approved by the Commission and shall be dealt as per the provisions of EC Act, PAT Rules 2012 and these Regulations.

The Regulations specify the entities eligible for dealing in ESCerts on power exchanges and have designated NLDC operating under Power System Operation Corporation Limited (designated by the Government of India in the Ministry of Power) as the Registry. The Registry is to perform various functions as defined in the Regulations. The Bureau of Energy Efficiency (BEE) has been designated as the Administrator, to perform various functions as defined in the Regulations. The primary responsibility of monitoring the

transaction and compliance of these Regulations is with the BEE. The Regulations further specify that dealing of ESCerts shall be as per the rules and bylaws of the power exchanges, after prior approval of the Commission. The frequency of the transaction of ESCerts shall be on monthly basis. The market price of the ESCerts shall be discovered through the process of bidding at the respective power exchange. The Commission, in consultation with BEE, is to determine by order the fees and charges payable by eligible entities to the Registry.

The Central Commission tendered advice to the Government of India on challenges being faced by transmission projects under tariff based competitive bidding route and the suggested way forward with specific reference to the standard bidding guidelines for transmission services notified by the Ministry of Power, Government of India. The advice is aimed at facilitating smooth and rapid development of transmission capacity in an efficient and economical manner, particularly under Tariff Based Competitive Bidding (TBCB) route as there is an urgent need for time-bound implementation of specific suggested measures.

The Central Commission also tendered advice to the Government of India on specific issues connected to the cross border trade of electricity. The Ministry of Power has notified the Guidelines on Cross Border Trade of Electricity, with the objective of facilitating cross border trade of electricity between India and neighbouring countries. These Guidelines essentially provide for planning of the transmission interconnection between India and its neighbouring country, jointly by the two countries with the approval of the respective Governments. For safe and controlled operation of the grid, the Guidelines also provide for construction of cross border

transmission lines between the pooling stations and such interconnection between the two pooling substations to be monitored and controlled by the respective system operators with proper coordination. The Commission, in pursuance of facilitating establishment of transmission link to cater to the cross border trade of electricity, advised the Ministry of Power, Government of India on the transmission links between the pooling substations upto the Indian border, which is sensitive in nature and of strategic importance for the country.

A Forum of Regulators (FOR) has been constituted by Central Government in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. CERC provides secretariat service to FOR. Five meetings of Forum of Regulators were held during 2016-17 in which various issues were discussed and recommendations were made. During FY 2016-17, the Forum of Regulators also completed the studies on "Best Practices and Strategies for Distribution Loss Reduction" and "Review of Functioning of CGRF & Ombudsman".

The Forum of Indian Regulators (FOIR) is a Society formed in 1999 with representation from regulators across different sectors such as electricity, petroleum and natural gas, airports, major ports etc. It provides a common platform to discuss emerging issues in regulatory procedures and practices, to evolve common strategies to meet the challenges before regulators in India and to share information and experiences. Members of the FOIR include Petroleum and Natural Gas Regulatory Board (PNGRB), Airport Economic Regulatory



Authority (AERA), Competition Commission of India (CCI) and Tariff Authority of Major Ports (TAMP), Telecom Regulatory Authority of India (TRAI) apart from all State Electricity Regulators. Secretariat service to FOIR is also extended by CERC. During the year, three meetings of the Governing Body one meeting of the Annual General Body and Research Conference were held.

South Asia Forum for Infrastructure

Regulation (SAFIR) is a forum of infrastructure regulators of South Asian countries which has been in existence since 1999. CERC, as Secretariat to SAFIR, played an important role in organizing various highlevel courses/training and knowledge sharing programme for its member. 11th Executive Committee meeting of SAFIR was held on 27th May 2016 in New Delhi while 12th ECM was organized on 12th November 2016 at Jaipur.

Regulatory Procedures and Process

5. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

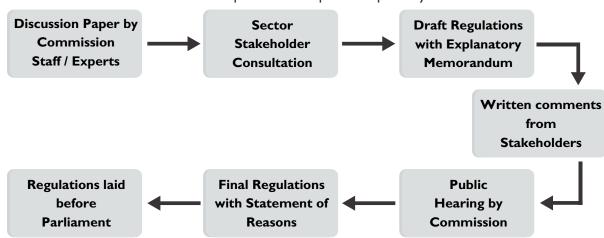
- 1. Notifies Regulations
- 2. Issues orders on petitions relating to
 - o Determination of tariff
 - o Grant of license
 - o Miscellaneous matters

A. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The

Consultation Paper / Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.



Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- I. Tariff determination for generation and transmission
- 2. Grant of license for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

- I. Miscellaneous Petition
- 2. Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also



required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

B. Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e. 2001 -04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998) the Commission notified Terms & Conditions of Tariff in March, 2004 for five-year period from 2004-09 and then in March, 2009

for a five year period from 2009-14. The above notifications provide for determination of generation tariff (station/unit-wise) and transmission tariff (line or system-wise). The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 to be effective from 1.4.2014.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel.

The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

Activities During 2016-17

6. Activities during 2016-17

6.1 Legal Proceedings

During the year 2016-17, 507 petitions were carried forward from the previous year, 2015-16. In addition, 322 petitions were filed / registered during the period from 1.4.2016 to 31.3.2017, taking the total number of petitions to 829. Out of these, 522 petitions were disposed of during 2016-17. Detailed status of petitions disposed of is documented in **Annexure-1.**

The Commission deliberated upon the issue of growing number of pending petitions before it. It was observed that subsequent to issuance of Terms and Conditions of Tariff for the period 2014-19, the Central Commission has received substantial number of petitions from the generating Companies and transmission licensees for the existing assets (which were commissioned prior to 1.4.2014) and the new assets whose commercial operation date occurs during tariff period 2014-19.

The Commission decided to dispose of the petitions expeditiously, in order to enable distribution companies or beneficiaries to capture final tariff in their respective annual revenue requirement proposal. In this process, the Commission took several pro-active measures and as a result of which, during FY 2016-17, the Commission disposed of 522 petitions.

6.2 Major Decisions / Regulations Issued in 2016-17

6.2.1 Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016

The Central Electricity Regulatory Commission in exercise of powers conferred under clause (h) of sub-section (1) of Section 79 read with clause (g) of sub-section (2) of section 178 of the Electricity Act, 2003 as notified the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 (Amendment Regulation) in order to make certain provisions in Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

The Amendment Regulation sought to provide for a regulatory framework for trail run and commercial operation of the Central Generating Stations and inter-State Generating Stations and inter-State Transmission Systems. The Amendment Regulations further provides for technical minimum schedule for operation of Central Generating Stations and inter-State Generating Stations.

The salient features of the Amendment Regulations are as under:-

- (a) The Amendment Regulations define the trail operation and the procedure for declaration of commercial operation of the Central Generating Stations and inter-State Generating Stations based on thermal and hydro power, and inter-State Transmission System.
- (b) The Regulations assign distinct responsibilities to the Generating Companies and Transmission Licensees, Regional Load Dispatch Centre/State Load Dispatch Centre, beneficiaries of the generating stations and transmission systems with regard to the trial operation and commercial operation.
- (c) CMD/CEO/MD of the Generating Company or Transmission Licensees have been made



responsible to certify that the generating station or the transmission systems meet the relevant requirement and provision of the Technical Stands, Grid standard and Grid Code.

- (d) Period of trail operation in respect of thermal generating stations, and hydro generating stations have been prescribed as 72 hours and 12 hours respectively at Maximum Continuous Rating or Installed Capacity or Name Plate Rating of the generating station. In case of Transmission System, it has been prescribed as successful charging for 24 hours at continuous flows of power.
- (e) Short interruption of 4 hours in trial operation has been allowed in case of thermal and hydro generating station with corresponding increase in the duration of the test, in order to take care of any eventuality.

The Amendment Regulations also provide for a technical minimum schedule at 55% of the Maximum Continuous Rating (MCR) or the Installed Capacity (IC) or Name Plate Rating for operation of the Central Generating Station and inter-State Generating Stations. This provision was necessary as many generating stations were required to operate at part load on account of huge capacity addition during 11th and 12th plan, addition of renewable sources of energy on a large scale, shortage of domestic coal led to increase in energy charges due to blending with imported coal and the reluctance of State Discoms to schedule power at higher energy charges. In order to take care of the interest of the generating stations, the Amendment Regulation provides for compensation for

degradation in Stations, the Amendment Regulation provides for compensation for degradation in Station Heat Rate, Auxiliary Energy consumption and start up fuel cost in case of backing down of unit (s) upto technical minimum. In case of scheduling below technical minimum generator has option to go for reserves shut down.

6.2.2. Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Third Amendment) Regulations, 2016

Several States (Gujarat, Madhya Pradesh, Maharashtra, Rajasthan, Tamil Nadu, etc) have emphasized that managing renewables, especially wind, is posing a huge challenge, which is causing the States to deviate from schedule, and resulting in huge financial burden. In this context, several States have made presentations in meetings with CERC, Ministry of Power, MNRE, POSOCO, and other stakeholders, wherein it has been stated that the deviation limit is causing huge financial burden and preventing more renewable capacity being commissioned by the States. Subsequently, the Commission engaged in several rounds of discussions with all stakeholders, including renewable energy (RE) rich States.

The Commission acknowledged that wind and solar (to a lesser extent) are infirms sources of power. The solution to managing higher capacity of wind and solar generators on the grid lies in better forecasting, scheduling and balancing capability. To this end, the Commission has notified the Framework on Forecasting, Scheduling and Deviation Settlement of Wind and Solar projects (regional entities) in 2015. The Commission also shared a Model Regulation on the same with the Forum of Regulators (FOR). Several States such as Karnataka, Madhya Pradesh, Tamil Nadu, etc have issued draft regulations

for their States. As the developers and "the corresponding load despatch centers initiate this process, greater visibility into infirm RE power that is expected to be injected will itself address majority of these issues. At the same time, all stakeholders have to progress towards operationalizing spinning reserves and ancillary services. The Commission has laid out a vision for the same, through CERC (Ancillary Services Operations) Regulations 2015 and Order in Petition No. II/SM/2015 dated 13.10.2015 regarding "Roadmap to operationalise Reserves in the country".

While the ecosystem builds this capacity to manage higher capacity of wind and solar generating stations, as a temporary relief, the Commission has decided to relax the deviation limits for renewable-rich States, while retaining existing DSM limits for all other States and accordingly the Third Amendment was notified on 6.5.2016, effective from 30.5.2016.

Renewable Rich State has been defined in the Regulations as follows:

"Renewable Rich State means a State whose minimum combined installed capacity of wind and solar power is 1000 MW or more.

Note: Combined installed capacity shall be reckoned on the basis of the capacity installed as on the last day of the month for the purpose of deciding the installed capacity for the next month-"

The deviation limits for renewable-rich States, has been relaxed while retaining existing DS'VI limits for all other States as follows:

Renewable-	Combined	Deviation
rich	Installed	Limit under
	Capacity of	DSM
	Wind & Solar	Regulations -
	projects	'L'
Α	>=1000 MW up to 3000 MW	200 MW
В	>3000 MW	250 MW

The additional charges for deviation for Renewable rich State has been specified as follows:

(i)	For over-drawal/under- injection of electricity above L MW and up to L+50 MW in a time block	Equivalent to 20% of the Charge for Deviation corresponding to average grid frequency of the time block.
(ii)	For over-drawal/under- injection of electricity above L+50 MW and up to L+100 MW in a time block	Equivalent to 40% of the Charge for Deviation corresponding to average grid frequency of the time block.
(iii)	For over-drawal / under- injection electricity above L+100 MW in a time block	Equivalent to 100% of the Charge for Deviation corresponding to average grid frequency of the time block.

Note: "L" shall be as specified above at Clause 3.

Few changes have been made pursuant to CERC Order dated 20.1.2015 in Petition No. 6/RP/2014 as follows:

a. In the cases where schedule is less than or equal to 400 MW, the deviation charges and the additional charges for deviation shall be based on percentage of deviation worked out with reference to schedule of 400 MW.

6.2.3 Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016.

One of the initiatives under the National Mission for Enhanced Energy Efficiency (NMEEE) was the introduction of the Perform Achieve and Trade (PAT) Scheme which is a market based mechanism to enhance the cost effectiveness of improvements in energy efficiency in energy intensive large industries. The Energy Conservation (EC) Act was amended on 24th August 2010 to give



powers to the Central Government to issue Energy Savings Certificates (ESCerts) under Section 14 A while also giving powers under Section 14 B to specify the value of energy.

Consequently, the Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of per Metric Ton of Oil Equivalent of Energy Consumed) Rules 2012 (PAT Rules 2012) were notified by the Ministry of Power (MoP) on March 30, 2012.

Section 12 of the PAT Rules 2012 gave powers to the Central Government to issue the ESCerts in electronic form. The PAT Rules also designated the Power exchanges as the platforms through which the ESCerts would be traded and the certificates issued.

Since the power exchanges are regulated by Central Electricity Regulatory Commission (CERC or the Commission), CERC created the necessary regulatory framework under Section 66 of the Electricity Act, 2003 to include ESCerts as a product to be transacted on the power exchanges and accordingly, notified the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016, on May 27, 2016. These regulations are applicable to ESCerts offered for transaction on power exchanges including contracts in ESCerts as approved by the Commission and shall be dealt as per the provisions of EC Act, PAT Rules 2012 and these Regulations.

The regulations specify the entities eligible for dealing in ESCerts on power exchanges and have designated NLDC operating under Power System Operation Corporation Limited (designated by the

Government of India in the Ministry of Power) as the Registry. The Registry is to perform various functions as defined in the regulations. The Bureau of Energy Efficiency (BEE) has been designated as the Administrator, to perform various functions as defined in the Regulations. The primary responsibility of monitoring the transaction and compliance of these Regulations is with the BEE.

The regulations further specify that dealing of ESCerts shall be as per the rules and bylaws of the power exchanges, after prior approval of the Commission. The frequency of the transaction of ESCerts shall be on monthly basis.

Eligible entities with more than three cases of default in a PAT cycle shall be barred from transaction of ESCerts, notwithstanding any penalty as applicable as per the EC Act.

The market price of the ESCerts shall be discovered through the process of bidding at the respective power exchange. The Commission, in consultation with BEE, is to determine by order the fees and charges payable by eligible entities to the Registry.

6.2.4 Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Fourth Amendment) Regulations, 2016

Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Third Amendment Regulations, 2015 provides that in case of collective transactions, operating charges shall be payable by power exchanges at the rate of Rs. 2000/day / regional entity to NLDC. For collective transactions, the power exchange socialised this cost equally among all its participants. Therefore, the participant transacting at the power exchange with less number of participants were at a disadvantage as compared to power exchange with higher

number of participants because the participants at that exchange had to bear higher share of the operating charges.

In order to devise a mechanism which does not put participants at an advantage or disadvantage based on the power exchange it is trading on and to levy a fair share of NLDC operating charge on each participant, CERC amended the principal Regulation as under-

Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment Regulations, 2016 states that in case of collective transactions, NLDC operating charges shall be payable by each successful buyer and seller on the basis of its energy scheduled (MWh) at the regional periphery by NLDC for transactions in the respective power exchange. The NLDC operating charges shall be collected by power exchanges and transferred to NLDC on a daily basis. The rate of NLDC operating charges shall be Re I/MWh for collective transactions. NLDC operating charges payable by each successful buyer and seller in case of collective transaction, for a day, shall be capped to a maximum ceiling of Rs. 200/- per day.

6.2.5 Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulation, 2010

The Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (sharing Regulations) was notified on 16.6.2010 and came into force with effect from 1.7.2011. In accordance with Clause 3 Regulation I of the Sharing Regulations, the said regulations shall remain in force for a period of 5 years from the date of commencement and the period ended on 30.6.2016. Since the sharing of inter-State Transmission Charges

and Losses are being governed by the Sharing Regulations, the Commission decided to extended the operation of the Sharing Regulations for a period of another 5 years from 1.7.2016. Accordingly, the Notification dated 5.7.2016 extends the applicability of the Sharing Regulations for a period of 5 years from 1.7.2016 i.e. till 30.6.2021, unless reviewed earlier or extended by the Commission.

6.2.6 Central Electricity Regulatory Commission (Appointment of Consultants) (Third Amendment) Regulations, 2017

In exercise of the powers conferred under Section 91 (4) read with Section 178 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission has notified an amendment to the Central Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2008 with the following insertion:

"5A – Age limits: The age of the applicant to be appointed as individual consultant for different categories as on 1st January of the year of advertisement shall be below 62 years.

Provided that no Consultant would be retained in the Commission after attaining the age of 65 years."

The objective behind this amendment is to attract younger talent as well as to contain Consultants within 65 years of age in line with the practice being followed in different Ministries/Departments of the Central Government.

6.2.7 Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium Term Open Access in inter-State Transmission



and related matters) (Sixth Amendment) Regulations, 2017

As per the recent trends of power procurement, the State utilities have moved from long term PPAs of about 25 years to PPAs of shorter duration. Further, as per the competitive Guidelines issued by Ministry of Power under section 63 of the Electricity Act, 2003, the duration of long term PPA has been prescribed as 7 years and above, and the period of medium term PPA has been prescribed as between one and five years. The commission considered it necessary to align the open access to inter-State Transmission System with the power procurement trend by the State Utilities and current philosophy in competitive bidding. Certain important issues pertaining to the dedicated transmission lines and relinquishment charges for shifting from Medium Term Open Access to Long Term Access were raised in various petitions filed before the Commission. The Commission decided to address these issues by making appropriate provisions in the Connectivity Regulations.

The Commission issued draft amendment accompanied by Explanatory Memorandum in accordance with section 178(3) of the Electricity Act, 2003 read with the Electricity (procedure for Previous Publication) Rules, 2005. After receipt of the comments from the stakeholders, the Commission held a public hearing to further elicit the views of stakeholders. On the basis of the comments/objections/suggestions received, the Commission finalised and notified the sixth amendment to the Connectivity Regulations.

The salient features of the sixth amendment to the Connectivity Regulations are as under:

(a) Earlier the period of long term access was more than 12 years but

- less than 25 years. The minimum period for Long term access has been reduced from 12 years to 7 years to align it with the period of Long term contracts as per Government of India guidelines.
- (b) The period for medium term open access has been increased upto 5 years in alignment with the period of Medium term contracts as per GOI guidelines.
- (c) The dedicated transmission line from a generating station shall be developed, owned and operated by the generating company and the maximum length of such dedicated line shall not exceed 100 KM from the switchyard of the generating station.
- (d) The Long term customer entering into PPA for more than one year shall not be required to apply for a separate MTOA and its power shall be scheduled under Long term access within a period of one month on filing the PPA with CTU.
- (e) An LTA customer who is availing MTOA on account of non-operationalization of LTA, shall not be required to pay the relinquishment charges for MTOA after the LTA is operationalised.
- (f) In case of under utilization of long term access or medium term open access by a customer for more than 5 days, such capacity shall be released for either MTOA or STOA, depending on the expected period of under-utilization.

6.3 Power Market: Trading, Power Exchange and Open Access

6.3.1 Inter-State Trading Lincenses

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading License and other related matters) Regulations, 2009 in February 2009 to regulate the electricity trading activities.

As on 31st March 2017, the Commission had granted trading licenses to 75 applicants for inter-State trading in electricity. Of these, 40 trading licensees have surrendered /revoked their licences. Out of the 35 remaining licensees, about 25 licensees have undertaken trading during FY 2016-17.

The Commission, vide notification dated 11.1.2010, issued the CERC (Fixation of Trading Margin) Regulations, 2010. As per these regulations, for inter-State trading of electricity, the licensees are not allowed to charge trading margin exceeding 7 paise/kWh in case the sale price of power exceeds Rs. 3/kWh, and 4 paise/kWh where the sale price is less than or equal to Rs. 3/kWh. This margin includes all charges, except the charges for the scheduled electricity, open access and transmission losses. The trading margin is charged on the scheduled quantity of electricity.

6.3.2 Power Exchanges

Two power exchanges viz. M/s Indian Energy Exchange Ltd (IEX), New Delhi and Power Exchange India Ltd (PXIL), Mumbai, are operational in India. IEX and PXIL had started operation from 27th June, 2008 and 22nd October, 2008, respectively.

In January 2010, the Commission issued the CERC (Power Market) Regulations, 2010 to develop and regulate the power market. The objective of the Regulations was to help in the creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets. Subsequently, keeping in view the need for transparent corporate governance of the Power Exchanges, the Commission through the Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014 has provided for qualifications and dis-qualifications for appointment as Director to the Board of a Power Exchange.

The Commission vide Order dated 8th April 2015 in the matter of "Extended Market Session on Power Exchange" and in Petition No. 006/SM/2015 directed the Power Exchanges to operate 24x7 intra-day / contingency market (Extended Market Session) within three months from the date of issue of this Order. The Order of the Commission has been implemented by both the power exchanges and the extended market session has been operational since 20th July 2015.

6.3.3 Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out 'Monthly Report on Short-Term Transactions of Electricity', which is being posted on CERC's website regularly since August 2008.

The 'short-term transactions of electricity' refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Deviation Settlement Mechanism (earlier Unscheduled Interchange). The focus of the report is on (i) bringing out the trends in volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; (iii) disseminating relevant market information to stakeholders; (iv) analyzing bilateral contracts executed by traders; (v) analyzing volume and price of Renewable



Energy Certificates (RECs) and (vi) disseminating relevant market information to stakeholders.

The MMC brings out a monthly report on bilateral contracts (OTC contracts) undertaken by the trading licensees entitled 'Weekly Reporting of OTC contracts: Monthly Analysis'. This report contains (i) forward

curve, which reflects present day's expectation of spot prices for a future period; and (ii) post-facto analysis, which shows the average OTC price vis-à-vis power exchanges prices for the last month's power deliveries. The MMC also brings out an annual report on short term power transactions. Trends in short-term transactions are shown below.

	Volume of Short-term Transactions of Electricity (Billion Units)				
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of DSM	Electricity Transacted Directly between DISCOMs	
2009-10	26.72	7.19	25.81	6.19	
2010-11	27.70	15.52	28.08	10.25	
2011-12	35.84	15.54	27.76	15.37	
2012-13	36.12	23.54	24.76	14.52	
2013-14	35.11	30.67	21.47	17.38	
2014-15	34.56	29.40	19.45	15.58	
2015-16	35.43	35.01	20.75	24.04	
2016-17	33.51	41.12	23.22	21.38	

Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation				
Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Total Volume of Short-term Transactions of Electricity as % of Total Electricity Generation	
2009-10	65.90	771.55	9%	
2010-11	81.56	811.14	10%	
2011-12	94.51	876.89	11%	
2012-13	98.94	912.06	11%	
2013-14	104.64	967.15	11%	
2014-15	98.99	1048.67	9%	
2015-16	115.23	1107.82	10%	
2016-17	119.23	1157.94	10.3%	

Price of Electricity Transacted through Traders and Power Exchanges (₹/kWh)			
Year	Price of Electricity transacted through Trading Licensees	Price of Electricity transacted through Power Exchanges (DAM+TAM)	Price of DSM (₹/kWh)
2009-10	5.26	4.96	4.62
2010-11	4.79	3.47	3.91
2011-12	4.18	3.57	4.09
2012-13	4.33	3.67	3.86
2013-14	4.29	2.90	2.05
2014-15	4.28	3.50	2.26
2015-16	4.11	2.72	1.93
2016-17	3.53	2.50	1.76

6.3.4 Notification of escalation factors and other parameters for the purpose of bid evaluation and payment

As per the "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", issued by Ministry of Power in 2005, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. Accordingly, the Commission, vide notification dated 1.4.2016 and 6.10.2016 notified the escalation factors and other parameters for generation projects and vide notification dated 31.03.2016 and 28.9.2016 notified the escalation factors and other parameters for transmission projects.

6.4 Thermal Generation

The Central Commission regulates the tariff of Central sector thermal power generating companies namely NTPC Ltd., North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyvelli Lignite Corporation (NLC), Damodar Valley Corporation (DVC), Joint Venture Companies involving CPSU's and IPPs who had signed PPAs with Long Term Beneficiaries before the deadline of Competitive Tariff Based Bidding started.

6.4.1 Tariff Determination of Thermal Generation

6.4.1.1 Tariff of Thermal Generating Stations of NTPC Limited

The total Installed capacity of thermal generating stations of NTPC Limited as on 31.3.2017 was 49078.23 MW consisting of 38095 MW on coal (pit and non-pit head) and 4017.23 MW based on Natural gas/Liquid fuel and 6966.00 MW on NTPC Joint Ventures/Subsidiaries including both coal and gas. During the FY 2016-17, NTPC added total capacity of 4365 MW (commissioning of Unit-II of Bongaigaon STPS in March 2017 of 500 MW I.C, Mauda STPS Stage II (2x660 MW) commissioned in Feb 2017, Kudugi STPS unit I and II of capacity 800 MW each commissioned in December 2016 and March 2017 respectively, and Feroze Gandhi Unchahar Thermal Power station unit IV of 500 MW commissioned on March 2017, Nabhinagar BRBCL unit I of 250 MW, NTPC Kanti unit II of Stage II of 195 MW Capacity commissioned in June 2016). As on 31.03.2017, there are total 20 coal based thermal stations (pit-head and non pit-head) and 7 gas based stations. There are total 8 Joint Ventures of NTPC in which one is gas based i.e RGPPL. The Installed capacity as on 31.3.2017 and the date of commercial

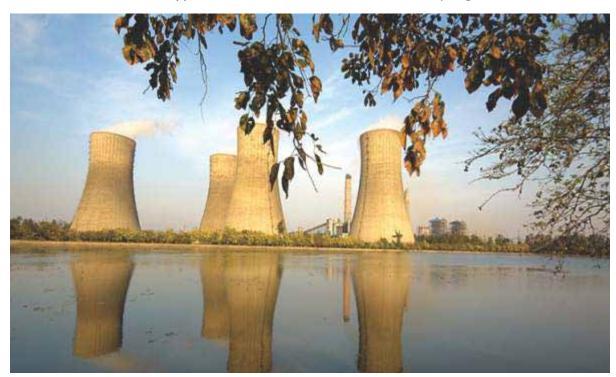


operation of each of the generating station/unit of NTPC are given at **Annexure-II**.

B. Truing up of Tariff for the period 2009-14

The Commission approved revision of

tariff for following twenty four (24) NTPC stations (including gas power station) for the period from 1.4.2009 to 31.3.2014, in terms of the proviso to Regulation 6(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009:-



- a. Vindhyacahal Super Thermal Power Station (Stage-II) (1000 MW)
- b. Vindhyacahal Super Thermal Power Station (Stage-I) (1260 MW)
- c. Sipat Super Thermal Power Station (Stage-I) (1980 MW)
- d. Farraka Super Thermal Power Station (Stage-III) (500 MW)
- e. Talcher Thermal Power Station (460 MW)
- f. National capital Thermal Power Station Stage-II (980 MW)

- g. Ramagundam Super Thermal Power Station Stage-III (500 MW)
- h. Badarpur Thermal Power Station (705 MW)
- i. Kahalgaon Super Thermal Power Station, Stage-I (840 MW)
- j. Rihand Super Thermal Power Station, Stage-I (1000 MW)
- k. Talcher Super Thermal Power Station, Stage-I (1000 MW)
- Auriya Gas Power Station (663.36 MW)
- m. Ramagundam Super Thermal Power Station, Stage-I and II

(2100 MW)

- n. Feroze Gandhi Unchahar Thermal Power Station, Stage-III (210 MW)
- o. Feroze Gandhi Unchahar Thermal Power Station, Stage-I (420 MW)
- p. Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420 MW)
- q. Anta Gas Power Station (419.33 MW)
- r. National Capital Thermal Power Station, Dadri, Stage-I (840 MW)
- s. Jhanor Gandhar Gas Power Station (657.39 MW)
- t. Kawas Gas Power Station (656.20 MW)
- u. Sipat Thermal Power Station, Stage-II (1000 MW)
- v. Vindhayanchal Super Thermal Power Station, Stage-III (1000 MW)
- w. Farraka Super Thermal Power Station, Stage-I &II (1600 MW)
- x. Korba Super Thermal Power Station, Stage-I&II (2100 MW)

C. Review Petitions against Commission Tariff Orders for the period 2009-14

Following seven review petitions were filed by NTPC against the Commission's Tariff Orders for the period 2009-14 for their generating stations. They were disposed of by the Commission as under:-

 a. Review of Commission's Order dated 14.03.2016 in Petition No.205/GT/2013 revising the tariff of Rihand Super Thermal Power Station Stage-III (1000 MW) for the period from 1.4.2009 to 31.3.2014.

- b. Review of Commission's Order dated 20.07.2016 in Petition No.207/GT/2014 revising the tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2009 to 31.3.2014.
- c. Review of Commission's Order dated 19.07.2016 in Petition No.302/GT/2014 revising the tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014.
- d. Review of Commission's Order dated 27.07.2016 in Petition No.271/GT/2014 revising the tariff of Kahalgaon Super Thermal Power Station Stage-I (840 MW) for the period from 1.4.2009 to 31.3.2014.
- e. Review of Commission's Order dated 29.07.2016 in Petition No.317/GT/2014 revising the tariff of Rihand Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2009 to 31.3.2014.
- f. Review of Commission's Order dated 31.08.2015 in Petition No.208/GT/2013 & 305/GT/2014 revising the tariff of Korba Super Thermal Power Station Stage III (500 MW) for the period from 21.03.2011 to 31.3.2014.
- g. Review of Commission's Order dated 2.11.2015 in Petition No.303/GT/2014 revising the tariff of Simhadri Super Thermal Power Station Stage II (1000 MW) for the period from 16.9.2009 to 31.3.2014.

D. Tariff for 2014-19 period

The Commission approved tariff for



2014-19 for following 34 stations of NTPC:-

- a. Rihand Super Thermal Power Station Stage-II (1000 MW)
- b. Ramagundam Super Thermal Power Station Stage-III (500 MW)
- c. Rajiv Gandhi Combined Cycle Power Project, Kayamkulam (359.58 MW)
- d. Talcher Thermal Power Station (460 MW)
- e. Anta Gas Power Station (419.33 MW)
- f. Vindhyanchal Super Thermal Power Station Stage-V (500 MW)
- g. Rihand Super Thermal Power Station Stage-I (1000 MW)
- h. Kahalgaon Super Thermal Power Station Stage-II (1000 MW)
- i. Simahdri Super Thermal Power Station Stage-I (840 MW)
- j. Simahdri Super Thermal Power Station Stage-II (840 MW)
- k. Singrauli Super Thermal Power Station (2000 MW)
- I. Talcher Super Thermal Power Station Stage-I (1000 MW)
- m. Farraka Super Thermal Power Station, Stage-I &II (1600 MW)
- n. Faridabad Gas Power Station (431.586 MW)
- o. Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420 MW)
- p. Kawas Gas Power Station (656.20 MW)
- q. Sipat Thermal Power Station,Stage-I (1980 MW)

- r. Feroze Gandhi Thermal Power Station, Stage-I (420 MW)
- s. Sipat Thermal Power Station, Stage-II (1000 MW)
- t. Tanda Thermal Power Station (440 MW).
- u. Farraka Super Thermal Power Station, Stage-I &II (1600 MW)
- v. Vindhayanchal Super Thermal Power Station, Stage-IV (1000 MW)
- w. Korba Super Thermal Power Station, Stage-III (500 MW).
- x. Farraka Super Thermal Power Station, Stage-III (500 MW)
- y. Korba Super Thermal Power Station, Stage-I &II (2100 MW)
- z. Vindhyacahal Super Thermal Power Station Stage-III (1000 MW)
- aa. Vindhyacahal Super Thermal Power Station Stage-I (1260 MW)
- bb. Vindhyacahal Super Thermal Power Station Stage-II (1000 MW).
- cc. Rihand Super Thermal Power Station, Stage-I (1000 MW)
- dd. Mauda Super Thermal Power Station, Stage-I (1000 MW)
- ee. Dadri Gas Station (829.78 MW)
- ff. Ramagundam Super Thermal Power Station, Stage-I & II (500 MW).
- gg. Kahalgaon Super Thermal Power Station, Stage-II (1500 MW)
- hh. Talcher Super Thermal Power Station, Stage-II (2000 MW).
- E. Review Petitions against

Commission Tariff Orders for the period 2014-19

Following five review petitions against the Commission's Tariff Orders for the period 2014-19 of the NTPC generating stations filed by NTPC were also disposed of by the Commission:-

- a. Review of Commission's Order dated 29.07.2016 in Petition No.281/GT/2014 revising the tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.
- b. Review of Commission's Order dated 30.07.2016 in Petition No.279/GT/2014 revising the tariff of Kahalgaon Super Thermal Power Station Stage-I (840 MW) for the period from 1.4.2014 to 31.3.2019.
- c. Review of Commission's Order dated 29.07.2016 in Petition No.281/GT/2014 revising the tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.
- d. Review of Commission's Order dated 27.06.2016 in Petition No.270/GT/2014 revising the tariff of Kahalgaon Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.
- e. Review of Commission's Order dated 31.05.2016 in Petition No.286/GT/2014 revising the tariff of Faridabad Gas Power Station (431.586 MW) for the period from 1.4.2014 to 31.3.2019

F. Other Review Petitions (GCV of Coal)

Review of Commission's Order dated 25.1.2016 in Petition No 283/GT/2014 on the

aspect of the stage at which the samples of coal are to be drawn for computing the Gross Calorific Value of coal on "as received" basis for calculation of energy charges.

6.4.1.2 Tariff of thermal generating stations of Neyvelli Lignite Corporation

A. The total installed capacity of generating stations of Neyvelli Lignite Corporation (NLC) as on 31.3.2017 is 3240 MW. The installed capacity and the date of commercial operation (COD) of each of the generating station of NLC are given at **Annexure-III.**

B. Truing up of Tariff for the period 2009-14

The Commission approved revision of tariff for following three (3) thermal stations of Neyveli Lignite Corporation Ltd for the period from 1.4.2009 to 31.3.2014, in terms of the provision to Regulation 6(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009:-

- a. NLC Thermal Power Station Stage-I Expansion (420 MW)
- b. NLC Thermal Power Station Stage-I (600 MW)
- c. NLC Thermal Power Station II Stage - I (630 MW) and Stage - II (840 MW)

C. Tariff for 2014-19 period

The Commission approved tariff for 2014-19 for following stations of NLC:-

- a. Thermal Power Station stage I (TPS-I) Expansion (420 MW).
- b. Thermal Power Station stage I (TPS-I) (600 MW).
- c. Thermal Power Station II Stage I (630 MW) and Stage - II (840 MW).



6.4.1.3 Tariff of thermal generating stations of Damoder Valley Corporation

A. The total Installed capacity of generating stations of DVC as on 31.3.2017 is 7640 MW. During FY 2016-17, DVC added new capacity of 500 MW with the commissioning of Bokaro TPS-A in Feb, 2017 and unit I and II of Rangnathpur TPS each of capacity 600 MW. The Installed capacity as on 31.3.2017 and the date of commercial operation of each of the generating station/unit of DVC are given at **Annexure-IV**.

B. Truing up of Tariff for the period 2009-14

The Commission approved revision of tariff for following nine (9) Damodar Valley Corporation (DVC) Generating stations for the period from 1.4.2009 to 31.3.2014, in terms of the provision to Regulation 6(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009:-

- a. Mejia Thermal Power Station unit VII and VIII (1000 MW)
- b. Mejia Thermal Power Station unit I to III (630 MW)
- c. Bokaro Thermal Power Station unit I to III (630 MW)
- d. Mejia Thermal Power Station unit IV (210 MW)
- e. Chandrapura Thermal Power Station unit I to III (390 MW)
- f. Durgapur Thermal Power Station unit III & IV (390 MW)
- g. Durgapur Thermal Power Station unit I & II (1000 MW)
- h. Mejia Thermal Power Station Extension unit V and VI (500 MW)

i. Chandrapura Thermal Power Station unit VII and VIII (500 MW)

C. Tariff for 2014-19 period

The Commission approved tariff for 2014-19 for following 9 stations of DVC:-

- a. Mejia Thermal Power Station unit IV (210 MW)
- b. Chandrapura Thermal Power Station unit I to III (390 MW)
- c. Bokaro Thermal Power Station unit I to III (630 MW)
- d. Mejia Thermal Power Station unit V to VI (500 MW)
- e. Mejia Thermal Power Station unit VII and VIII (1000 MW)
- f. Mejia Thermal Power Station unit I to III (630 MW)
- g. Durgapur Steel Thermal Power Station unit I and II (1000 MW)
- h. Koderma Thermal Power Station unit I and II (1000 MW)
- i. Chandrapura Thermal Power Station unit VII and VIII (500 MW)

D. Interim Tariff for 2014-19 period

The Commission granted interim tariff for the Raghunathpur Thermal Power Station Phase I, unit 1 & II (1200 MW) for the period from 1.4.2016 till 31.3.2018

6.4.1.4 Tariff of Thermal Generating Stations of North-Eastern Electric Power Corporation (NEEPCO)

The installed capacity of Gas Based Thermal generating stations of North-Eastern Electric Power Corporation (NEEPCO) as on 31.3.2017 is 527 MW, namely Assam GPS (291 MW), Agartala GPS (135 MW) and Tripura gas based combined cycle power project (101

MW). COD of the Gas Turbine Generator (65.42 MW) of Tripura gas based combined cycle power project was achieved on 24.12.2015 whereas the commissioning of 35.5 MW STG unit of 101 MW TGBP has been done on 31.03.2017. The installed capacity and the date of commercial operation of each of the generating station are given at **Annexure-V**. During the FY 2016-17, no order pertaining to NEEPCO for the tariff determination during the period 2014-19, true up of tariff for the period 2009-14 and review petitions has been executed as the commission has disposed all the orders related to NEEPCO during the previous FY 2015-16.

6.1.4.5 Fixed and Energy Charges as on 31.03.2017 for Thermal Power Stations which belong to Central Public Undertakings (CPUs) such as NTPC, NLC, DVC and NEEPCO are at **Annexure-VI.**

6.4.1.6 Tariff for thermal stations of Joint Venture Companies (2009-14)

The Commission has approved the tariff for Ratnagiri Gas and power project (1967.00 MW) for the period 2009-14.

6.4.1.7 Tariff for thermal stations of Joint Venture Companies (2014-19)

The Commission has approved the tariff for following Thermal Power Stations of Joint Venture Companies for the period 2014-19:-

- a. Indira Gandhi Super Thermal Power Project, (3 x 500 MW) of Aravalli Power Corporation Ltd.
- b. Muzzafarpur Thermal Power Project, Stage-I (2 x II0 MW) of Kanti Bijlee Utpadan Nigam Ltd.
- c. Palatana Combined Cycle Gas Turbine Power Project (2x 363.3 MW) of ONGC Tripura Power Company Ltd.

d. Bhilai Expansion Power Plant (500 MW).

6.4.1.8 Review of petitions against Commission Tariff Orders for the period 2009-14

Review of Commission's Order dated 08.02.2016 in Petition No.198/GT/2013 revising the tariff of Vallur Thermal Power Project (1500 MW) for the period from date of COD 29.11.2012 to 31.3.2014.

6.4.1.9 Tariff for thermal stations of Independent Power Producers for the period 2014-19

The Commission vide Order dated 18.8.2016 approved tariff of UNOSUGEN Power Plant (382.5 MW) of Torrent Power Limited for the period from 1.4.2014 up to 31.3.2019.

The Commission vide Order dated 31.03.2017 approved the tariff of DGEN Mega Power Project (1200 MW) of Torrent Power Limited for the period from COD of Unit-51 (First block) upto 31.3.2019.

6.4.1.10 Truing up of Tariff for the period 2009-14

The revision of the tariff of Udupi Thermal Power Station (2 x 600 MW) of Udupi Power Corporation Ltd. for the period from 11.11.2010 to 31.3.2014 after truing up exercise- Order dated 24.03.2017

6.4.1.11 Review of petitions against Commission Tariff Order for the period 2009-14

Review of Commission's Order dated 12.11.2015 in Petition No.77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) of GMR-Kamalanga Energy Limited for the period from the date of COD of Unit- 1 (30.4.2013) to



31.3.2014.

6.4.2 Other Issues addressed by the Commission in Thermal Generation (Miscellaneous Petitions)

6.4.2.1 NTPC

A. 143/MP/2015: Petition under Section 79 of the Electricity Act, 2003 for providing clarification on sharing of capacity charges among beneficiaries of the generating station as per Regulation 30(4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Petitioner filed the petition seeking clarification for sharing of capacity charges amongst the beneficiaries of the generating station as per Regulation 30 (4) read with Regulation 42 of the 2014 Tariff Regulations.

The Commission vide its Order dated 20.3.2017 directed the Petitioner to bill the capacity charges to the beneficiaries based on the monthly percentage allocation of each beneficiary for the month.

B. 82/MP/2016: Petition under Section 79(1) (a) of the Electricity Act, 2003 read with the Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for extension of Power Purchase Agreement dated 22.12.1995 with erstwhile Haryana State Electricity Board for 10 years beyond 31.12.2015.

The petitioner filed this petition w.r.t. PPA of Faridabad Gas Power Station (431.586 MW) (generating Station) with erstwhile Haryana State Electricity Board (now Haryana

Power Purchase Centre) executed on 22.12.1995 for a period of 15 years from the date of commercial operation of the last unit provided that the PPA was mutually extended, renewed or replaced. The current petition was filed for seeking extension of PPA for a period of ten years beyond 31.12.2015.

HPPC has also approached HERC in the meantime under Section 86 (I) (b) of the Electricity Act, 2003 for extension of PPA for a further period of I0 years before executing the PPA. The petitioner vide its affidavit dated 24.10.2016 has submitted that learned HERC has extended the PPA upto 31.12.2025 in respect of Faridabad Gas Power Station vide Order dated 5.10.2016. Hence, the Commission has disposed of the petition as the prayer of the petitioner has become infructuous.

C. 68/MP/2015: Petition under Regulation 55 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation, 2014 read with Regulation III and other related Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for providing uniform methodology to be used for billing incentive to beneficiaries as per Regulation 30(4) of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation, 2014.

The petitioner has submitted the petition to prescribe uniform methodology for distribution of incentive among the beneficiaries under Regulation 30 (4) of the 2014 Tariff Regulations.

To maintain uniformity for billing of incentive, in exercise of the powers given under Regulation 55 of the 2014 Tariff Regulations, the Commission directed that the methodology as adopted by ERPC shall be considered by all Regional Power Committees

for billing incentive energy to the beneficiaries of the generating station.

6.4.2.2 NLC

A. 17/MP/2016: Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of the dispute on the payment of tariff with interest in regard to Power Station of Neyveli Lignite Corporation Limited (NLC), namely, NLC TPS I (600 MW), NLC TPS II - Stage I (3x210 MW), NLC TPS II - Stage II (4 x 210 MW) and NLC TPS I Expn (2x210 MW) due to the increase in operation and maintenance expenses incurred by NLC's mines on account of wage Revision to Employees for the period from 01.01.2007 and pay revision to CISF personnel posted in NLC, mines for the period from 1.1.2006.

The petitioner, Neyveli Lignite Corporation Limited, has filed the petition under Section 79(I) (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the respondents not paying or otherwise raising issues on the interest payable on the increase in the tariff of power stations TPS I, TPS-II (Stage- I & II), TPS-I Expansion due to increase in operational and maintenance expenses of linked mines on account of wage revision from 1.1.2007 for employees of mines and from 1.1.2006 to CISF personnel posted in NLC mines and the consequent impact on variable charges and capacity charges.

The Commission vide its Order dated 30.8.2016 did not allow any interest on the arrear as a special case in order dated 11.12.2012 passed in Petition No. 201/MP/2011. Though the Commission in its Order dated 12-05-2015 in Petition No. 65/MP/2013 did not specify anything on interest payment; the conclusion drawn by the petitioner that absence of any explicit mention about non-payment of interest in the above

order dated 12-05-2015 gave the petitioner a liberty to claim interest, is not correct. Keeping in mind the benefit of the beneficiaries, the intent of the Commission for not allowing such interest payment, in this case too, was similar to what was held in Order dated 11.12.2012.

B. 132/MP/2016: Petition for seeking upward revision of the technical minimum schedule for operation of Central Generating Station and inter-State Generating Stations

The petitioner, Neyveli Lignite Corporation Limited, has filed the petition for seeking review of the provisions of technical minimum fixed for Schedule of operation of Central Generating Stations and Inter-State Generating Stations, etc. specified in the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time (Grid Code).

The Commission disposed of the petition as withdrawn by the learned counsel since the matter relates to amendment of the Grid Code, the petitioner has submitted its proposal separately on 13.12.2016 regarding upward revision of technical minimum fixed for schedule of operation of Central Generating Stations and Inter-State Generating Stations.

6.4.2.3 Power Supply Agreement (Composite Scheme)

A. 305/MP/2015: Petition for Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 for directions to make energy charge as pass-through based on the actual fuel cost incurred by the petitioner.

The petition been filed by Adhunik Power and Natural Resources Limited under Section 79 of the Electricity Act, 2003 (Act)



read with the provisions of Article 10 of the PSA dated 25.3.2011 for providing directions to make energy charge as pass-through based on the actual fuel cost incurred by the petitioner.

The Commission has adjourned the petition sine die with liberty to either of the parties to mention the matter after the judgment of the Hon'ble Supreme Court with regard to composite scheme which has been challenged by Prayas Energy Group Ltd.

B. 183/MP/2015: A Petition under section 79(1)(f) read with section 79(1)(b) of the Electricity Act, 2003, for the adjudication of disputes over an increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contracts between the Petitioner and the Respondents.

The petitioner, Meenakshi Energy Pvt Ltd, has filed the Petition raising a claim of Rs. 61,906,964/- (Rupees six crore nineteen lakh six thousand nine hundred and sixty four only) against the respondents towards compensation for increase in the Clean Energy Cess, along with a surcharge for late payment at the rate of 1.25% per month on the outstanding amount.

The Commission directed to adjourn the matter sine die with liberty to the petitioner to approach the Commission after disposal of the matter by Hon`ble High Court.

6.4.2.4 PPA and Competitive Bidding (Change of Law)

A. 16/MP/2016: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenues and costs during the operating period.

The petitioner, Sasan Power Limited, has filed the petition under clauses (b) and (f) of subsection (I) of Section 79 of the Electricity Act, 2003 (hereinafter "2003 Act") read with Article 13 read of the Power Purchase Agreement dated 7.8.2007 and Paragraph 5.17 of the Competitive Bidding Guidelines seeking the reliefs under "Change in Law" during the operating period and recovery of the compensation amount due to the impact of Change in Law.

The summary of the Commission's decision under the Change in Law during the operating period of the project is as under:-

Change in Law events during Operating Period	Decision
Levy of Forest Transit Fee by the Government of Madhya Pradesh.	Allowed
Imposition of a new condition in the Environmental Clearance	Not Allowed
Payment to National Mineral Exploration Trust	Allowed
Payment to District Mineral Foundation	Allowed
Carrying cost	Not Allowed

B. 156/MP/2014: Petition under Section 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreements ("PPAs") dated 07.08.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.

The petitioner, Adani Power Ltd., has filed the petition seeking directions to the Haryana Utilities to pay compensation on account of certain events of Change in Law in terms of Article 13 of the PPAs dated 7.8.2008. The summary of the Commission's decision is as under:-

Change in Law Event	Decision
Change in Rate of Royalty on Coal	Allowed
Levy of Central Excise Duty subject to directions in Para 32 of the order	Allowed
Levy of Clean Energy Cess	Allowed
Levy of Customs Duty on energy removed from SEZ to DTA	Allowed
Increase in Busy Season Surcharge on transportation of coal	Not allowed
Increase in Development Surcharge on transportation of coal	Not allowed
Levy of Service Tax on transportation of coal	Allowed
Levy of Green Energy Cess in Gujarat	Liberty granted to approach after Hon`ble Supreme Court's Decision
Increase in Sizing Charges of coal	Not allowed
Increase in Surface Transportation	Not allowed

C. 8/MP/2014: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 10 of the Power Purchase Agreements dated 17.03.2010 and 21.03.2013 executed between EMCO Energy Limited and the distribution Companies in the States of Maharashtra and Dadra Nagar Haveli respectively for evolving mechanism for grant of an appropriate adjustment/ compensation to offset financial/commercial impact of Force

Majeure and Change in Law events during Operation Period and Construction Period

The Petitioner, EMCO Energy Limited, in the instant Petition has sought the adjustment of the tariff on account of the events of Change in Law affecting the Power Project during the Construction Period and Operating Period in terms of MSEDCL PPA and DNH PPA. The summary of the Commission's decision under the Change in Law during the operating period of the project is as under:-



(i) Construction Period

S. No	Parameter	MSEDCL PPA	DNH PPA
1.	Change in rate of Customs Duty	Allowed	Not Applicable
2.	Change in rate of Excise Duty	Allowed	Not Applicable
3.	Change in rate of Service tax	Allowed	Not Applicable
4.	Change in rate of other Taxes (WCT, VAT, CST)	Allowed	Not Applicable
5.	Design Changes in Coal Handling Plant	Not Allowed	Not Applicable
6.	Withdrawal of Deemed Export Benefit	Not Allowed	Not Applicable

(ii) Operating Period

S.No	Parameter	MSEDCL PPA	DNH PPA
1.	Excise Duty on Coal subject to the observation regarding Excisable value in Para 69	Allowed	Allowed
2.	Change in Royalty	Allowed	Allowed
3.	Clean Energy Cess	Allowed	Allowed
4.	Busy Season Surcharge	Not Allowed	Not Applicable
5.	Development Surcharge	Not Allowed	Not Allowed
6.	Service tax on Coal Transportation	Allowed	Allowed
7.	Swachh Bharat Cess	Allowed	Allowed
8.	Sizing Charges	Not Allowed	Not Allowed
9.	Surface Transportation Charges	Not Allowed	Not Allowed
10.	Niryat Kar Tax	Not decided and liberty granted	Not decided and liberty granted
11.	Shortfall in Linkage Coal	Not decided and liberty granted	Not decided and liberty granted
12.	Shift from UHV based pricing to GCV	Not Allowed	Not Allowed
13.	Increase in working capital requirement	Not Allowed	Not Allowed
14.	Change in MAT rate	Not Allowed	Not Allowed
15.	MOEF notification on coal quality	Not Allowed	Not Allowed

D. 95/MP/2016 IA. No. 23/2016: Petition under Section 79 (I) (f) read with Section 79 (I) (b) of the Electricity Act, 2003 for adjudication of disputes arising from the termination of the Power Purchase Agreement (PPA) dated 9.7.2010 by the Bihar State Power (Holding) Company Limited.

The petitioner, Essar Power (Jharkhand) Limited, has filed the petition seeking direction to quash the letter No. 155/Trans/Misc/IS-105/2014 issued by the Bihar State Power (Holding) Company Limited.

The Commission has disposed of the petition along with IA No. 23/2016 as withdrawn through the submission of learned counsel for the petitioner and directions of the Hon'ble High Court of Judicature at Patna in Para 22 of the Order dated 28.10.2016.

E. 159/MP/2012: Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 for establishing an appropriate mechanism to offset in tariff, the adverse impact of the unforeseen, uncontrollable and unprecedented escalation in the imported coal price due to enactment of new coal pricing Regulation by Indonesian Government and other factors.

The petitioner, Coastal Gujarat Power Limited, has filed the petition for establishing an appropriate mechanism to offset in tariff, the adverse impact of the unforeseen, uncontrollable and unprecedented escalation in the imported coal price due to enactment of new coal pricing Regulation by Indonesian Government and other factors.

The Commission admitted the relief in respect of the coal procured from Indonesia and ordered that the petitioner is entitled to relief for force majeure event in terms of Article 12.7 (b) of the PPA as per the

mechanisms specified in that order. Further, the Commission has directed that this order shall be subject to the outcome of the Civil Appeal No. 5399-5400/2016 pending before the Hon'ble Supreme Court.

F. I55/MP/2012: Petition under Section 79 of the Electricity Act, 2003 for evolving a mechanism for regulating including changing and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article I2) and/or change in law (Article I3) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI -CIL and enactment of new coal pricing Regulations by Indonesian Government.

The petitioner, APL, has filed the Petition for evolving a mechanism for regulating (including changing) and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article I2) and/or change in law (Article I3) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulations by Indonesian Government.

The Commission admitted the relief in respect of the coal procured from Indonesia and ordered that the petitioner is entitled to relief for force majeure event in terms of Article 12.7 (b) of the PPA as per the mechanisms specified in that order. Further, the Commission has directed that this order shall be subject to the outcome of the Civil Appeal No. 5399-5400/2016 pending before the Hon'ble Supreme Court.

G. 307/MP/2015: Petition under Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for seeking clarification/modification of Order dated 5.10.2015 in Petition No. 517/MP/2014.



The petitioner, Udupi Power Corporation Limited, had filed the present petition under Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 seeking clarification/modification of the Order dated 5.10.2015 in Petition No. 517/MP/2014. The two issues on which the petitioner has sought clarification from the Commission are: (a) Sharing of Excess Tariff; (b) Mega Power Status of the Project.

The Commission clarified that the tariff determined by the Commission shall be applicable to 1181.5 MW only and the existing beneficiaries shall have no liability to the capacity charges for 18.5 MW. Therefore, there is an untied capacity of 18.5 MW at the disposal of the petitioner. The petitioner has the liberty to sell this power through negotiated route or through competitive bidding. Further, regarding to Mega Power Status of the Project, the commission is of the view that the Mega Power status of the generating station continues to subsist and the direction to the Ministry of Power to review the mega power status of the project shall remain suspended for a period of three years.

H. 93/MP/2016: Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 7.8.2007 between Sasan Power Limited and M.P. Power Management Company Limited and Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010.

The petitioner, Haryana Power Generation Corporation Limited (HPGCL) represented through Haryana Power Purchase Centre, has filed the petition seeking relief in terms of the Commission's Order dated 3.6.2016 and 10.6.2016 in Petition No. 93/MP/2016 against the notices issued by Sasan

Power Limited (SPL) to WRLDC for regulation of power supply and subsequent regulation of power supply effective midnight of 11.6.2016 on account on non-payment of dues. The petitioner had submitted that outstanding dues relate to the past period and there was no issue with regard to the current dues. The past dues have been raised in pursuance to the judgment dated 31.3.2016 of the Hon'ble Appellate Tribunal for Electricity in Appeal No. 233 of 2014.

The Commission issued the direction to WRLDC not to implement the regulation of power supply with immediate effect. However, WRLDC shall act in accordance with RPS Regulations in respect of HPGCL if any request is received from SPL in terms of default in payment. The order issued by the Commission is subject to directions/orders in various appeals pending before the Appellate Tribunal for Electricity and Hon'ble Supreme Court.

I. 84/MP/2014: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for recovery of amounts claimed by Sasan Power Limited in terms of monthly bills.

The petitioner, Sasan Power Limited, has filed the petition for seeking a declaration that the First Contract Year of the project ended on 31.3.2013 and further seeking a direction to the respondent to pay the monthly bills in accordance with the terms of the PPA.

The Commission has kept this petition pending till the disposal of the Appeal No. 233 of 2014 by Appellate Tribunal. Hence, the petition had become infructuous and was accordingly disposed of.

J. 83/MP/2016: In the matter of Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 7.8.2007 between Sasan Power Limited and the M.P. Power Management Company Limited.

The petition has been filed by Madhya Pradesh Power Management Company Limited under Section 79(1) (b), (c) & (f) of the Electricity Act, 2003 (2003 Act) read with Article 17 of the Power Purchase Agreement dated 7.8.2007 seeking:-

- (i) Notice dated 20.5.2016 issued by Sasan Power Limited (SPL) to Western Regional Load Despatch Centre (WRLDC) for regulation of power supply on account of non-payment of dues by the petitioner under the PPA.
- (ii) For quashing the notices dated 20.5.2016 and 21.5.2016 issued by SPL to the petitioner under Article 11.5 of the PPA read with Regulation 4 of Central Electricity Regulatory Commission (Regulation of Power Supply), Regulations, 2010.

The Commission disposed of this petition since the learned counsel for the petitioner submitted that the petitioner has filed a Civil Appeal in the Supreme Court against the judgment of the Appellate Tribunal for Electricity dated 31.3.2016 in Appeal No.233 of 2014 and the directions to be issued by the Commission in the present petition may be made subject to the directions of the Hon'ble Supreme Court in the Civil Appeal.

K. 162/MP/2015: Application for computation of compensation for Change in Law events during Construction Period

The petitioner, Sasan Power Limited, has filed the Petition No. 21/MP/2013 under Articles 13 and 17 of the PPA read with Section 79 of the Electricity Act, 2003 and Para 5.17 of the Competitive Guidelines for compensation for capital cost due to change in law events during the construction period.

The Commission directed the Petitioner that they were not inclined to allow interest/carrying cost as there was no specific provision in the PPA. However, against the decision of the Commission not to allow carrying cost pertaining to Sasan UMPP in Petition No. 402/MP/2014, the petitioner has filed a Review Petition I/RP/2016. Therefore, the decision taken in the Review Petition will be applicable to this case also and accordingly disposed of the Petition.

L. 62/MP/2014 Revision of the mechanism for calculating the escalation rate for domestic coal Published by the Central Electricity Regulatory Commission for the purposes of tariff Payment in a PPA under Case-I bidding process & Revision of the mechanism for computing the escalation rates for domestic coal (payment) published by the Central Electricity Regulatory Commission under Clause 5.6 (vi) of the Competitive Bidding Guidelines dated 19.1.2015.

The Petitioner, India Bulls Power Limited, has filed the Petition No. 62/MP/2014 for seeking revision of the methodology for computing the escalation rate for cost of domestic coal (linkage coal) in a manner that the said index considers the actual increase/decrease in the price of domestic coal notified by the Ministry of Coal/Coal India Limited for the coal supplied to power plants supplying power under Case-I bidding process and Petition No. 50/MP/2015 has been filed by MB Power (Madhya Pradesh) Limited for



seeking revision of escalation index for payment purposes.

The Commission disposed of both the petitions based on the view that it would be pre-mature to undertake any exercise for revision of indices without taking into consideration the WPI being developed by Ministry of Commerce and Industry for the power sector. The new series of WPI applicable to the grades of coal used in the power sector would be released by the Ministry of Commerce and Industry shortly. The Commission expected that the new series of WPI for power sector would address the concerns of the petitioners and other generators.

M. 14/MP/2013: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupees.

The petitioner, Sasan Power Limited, has filed the petition with the following prayers:-

- (a) Declare that unprecedented, unforeseeable and uncontrollable depreciation of Indian Rupee visavis the US Dollar as a Force Majeure event under the PPA.
- (b) Restitute the petitioner to the same economic condition as if the Force Majeure Event never occurred, including regarding the additional equity outlay and debt service obligations.

The Commission had already held in Order dated 21.2.2014 that depreciation of INR vis-a-vis US Dollar was not a force majeure event in terms of the provisions of the PPA between Sasan Power Limited and the procurers of Sasan UMPP and accordingly, rejected the prayers of the petitioner. This finding had neither been challenged by the petitioner nor by any of the respondents. The only issue on which the petition was under consideration of the Commission was the possibility of granting relief to the petitioner in exercise of regulatory power under section 79(1)(b) of the Act. The Appellate Tribunal for Electricity has held that the Commission had no regulatory powers under section 79(1) (b) of the Act to vary or modify the tariff or otherwise grant compensatory tariff to the generating companies in case of a tariff determined under a tariff based competitive bid process as per Section 63 of the said Act.

N. 319/MP/2013: Petition seeking a declaration that COD by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.

The Petitioner, Tata Power Distribution Company Ltd or TPDDL, has filed the Petition seeking a declaration that COD by the generating company (China Light and Power Limited) was illegal and not in accordance with the terms of the PPA and prudent utility practices.

The summary of the Commission's decisions in this order is as under:-

- (a) TPTCL is a necessary party in the dispute between JPL and TPDDL in the petition and hence, its name cannot be deleted.
- (b) Tata PPA and PSA are inextricably intertwined and there is contractual relationship between

JPL and TPDDL.

- (c) The commercial operation of the units of the MGTPP had been declared in accordance with the provisions of the Haryana PPA, Tata PPA and TSA and is therefore valid.
- (d) The petitioner was not entitled for compensation for the losses suffered on account of payment of transmission charges.
- (e) For the shortfall in supply of power from MGTPP to the petitioner during 2012-13, the petitioner was liable to pay the capacity charges proportionate to the availability and is entitled to claim penalty in terms of Para 1.2.5 of Schedule 7 the PSA read with corresponding provisions of Tata PPA. The Commission had determined the availability of MGTPP during 2012-13 as 55.05% for the purpose of payment of capacity charges as well as penalty in Order dated 25.1.2016 in Petition No.170/MP/2013 which shall also be applicable for supply of power by JPL to TPTCL/TPDDL.
- O. 83/MP/2016: In the matter of Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 7.8.2007 between Sasan Power Limited and the M.P. Power Management Company Limited
- I.A. No.18/2016: Application on behalf of Punjab State Power Corporation Limited under Section 94 (2) of the Electricity Act, 2003 filed under Section 79 of the Act read with Article 17 PPA dated 7.8.2007 between Sasan Power Limited and various procurers

including Punjab State Power Corporation Ltd.

I.A. No.19/2016: Application on behalf of Rajasthan Distribution Utilities

I.A. No. 18/2016 had been filed by Punjab State Power Corporation Limited (PSPCL) seeking directions/orders to (i) stay the notices/letters dated 4.6.2016,6.6.2016 and 8.6.2016 of Sasan Power Limited (SPL) read with notice dated 31.5.2016 regarding regulation of power supply to PSPCL (ii) direct SPL to act strictly as per terms of the order dated 3.6.2016 in Petition No. 83/MP/2016 and as requested by PSPCL vide its letter dated 6.6.2016 (iii) direct SPL not to insist on an illegal and unconditional undertaking despite the fact the Commission had given detailed timelines and terms in the Order dated 3.6.2016 (iv) direct WRLDC not to regulate power supply to PSPCL as sought by SPL.

I. A. No. 19/2016 has been filed by Rajasthan Distribution Utilities, namely Ajmer Vidyut Vitran Nigam Ltd., Jaipur Vidyut Vitran Nigam Ltd. Jodhpur Vidyut Vitran Nigam Ltd. (Rajasthan Utilities) seeking direction to SPL to (i) accept the letter dated 4.6.2016 of the Rajasthan Utilities in light of the Commission's Order dated 3.6.2016, (ii) restrain SPL from proceeding with the regulation of the power supply to Rajasthan Utilities and (iii) direct to Western Regional Load Despatch Centre (WRLDC) not to implement the regulation of power supply requested by SPL.

The Commission directed WRLDC not to give effect to the regulation of power issued vide SPL's letter dated 8.6.2016 in respect of Rajasthan Utilities and PSPCL. Since the parties had not been able to agree to a payment plan for liquidation of outstanding dues, the Commission considers it appropriate to issue directions in the interest of the seller as well as the procurers (ultimately the consumers



in the respective States). There was a difference between the case of MPPMCL and Rajasthan Utilities/PSPCL. In case of MPPMCL, it was directed to liquidate the entire dues arising out of Change in Law events by 30.6.2016. In case of PSPCL and Rajasthan Utilities, there were no outstanding dues for Change in Law events and only outstanding dues relate to the COD. Accordingly, the following directions with regard to PSPCL and Rajasthan Utilities issued:-

- (a) The principal amount (excluding the late payment surcharge) outstanding against Rajasthan Utilities and PSPCL (on account of change in COD) shall be paid in four equal monthly instalments by 25.6.2016, 5.7.2016, 5.8.2016 and 5.9.2016.
- (b) As regards late payment surcharge, it is directed that SPL and Rajasthan Utilities/PSPCL to make efforts to settle the issue amicably. In case of dispute, either party was at liberty to approach the Commission for adjudication and appropriate direction.
- (c) In case of default in payment as per the directions in sub-Para (a) above, SPL will be at liberty to act in terms of the RPS Regulations read with the provisions of the PPA.

The Commission directed the WRLDC shall act in accordance with RPS Regulations in respect of PSPCL and Rajasthan Utilities if any request was received from SPL in terms of Para 12(c) above. The above directions were issued without prejudice to the rights of either party to pursue the remedy available to them under the Electricity Act, 2003 and shall be subject to directions/orders in various appeals pending before the Appellate Tribunal for Electricity and Hon'ble Supreme

Court of India.

P. 182/MP/2015: Dispute between TPPDL and NTPC Ltd. in relation to failure of NTPC to get power reallocated from generating stations which have been delayed for several years and generating stations which have outlived their useful life and are operating at high cost.

The Petitioner, Tata Power Delhi Distribution Ltd, filed the Petition and made the following prayers, namely:-

- a) To hold that the PPA's entered into between the Petitioner and the Respondent for the power plants stands discharged by operation of law as they have been frustrated.
- b) To issue necessary direction/advice in exercise of powers under the Electricity Act, 2003 to the Central Government to allocate the Petitioner's entire firm share of power from the Respondent NTPC power station to other power deficit States / utilities.

The Commission disposed of the petition as the Petitioner was seeking a statutory advice to the Central Government for reallocation of power allocated to the Petitioner from the Central Generating Station of NTPC to any other party. In Commission's view, statutory advice can be rendered by the Commission to the Government in the matters concerning overall interest of the electricity industry and cannot be invoked to address the individual grievances of a particular entity. The Commission cannot render any statutory advice on the subject to the Central Government.

Q. 72/MP/2016: Petition seeking inprinciple approval of the "Abstract

Schemes" of Capital Expenditure incompliance with Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015.

The petitioner, Maithon Power Limited ("MPL"), has filed the petition under Regulation I3 (3) (ii) read with Regulation 3 (9) and I2 (2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (2014 Tariff Regulations) seeking in-principle approval of the "Abstract Schemes" of capital expenditure in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change (MoEFCC) on 7.12.2015.

The Commission vide its order dated 20.03.2017 directed the implementation of new norms in the existing and under construction thermal generating stations as it would require modification of their existing system and installation of new systems such as Retro-fitting of additional fields in ESP/replacement of ESP, etc. to meet Suspended Particulate Matter norms, installation of FGD system to control SOx and Selective Catalytic Reduction (SCR) systems for DeNox. The petitioner was directed to approach the Central Electricity Authority to decide specific optimum technology, associated cost and major issues to be faced in installation of different system like SCR, etc. The petitioner was also directed to take up the matter with the Ministry of Environment and Forest for phasing of the implementation of the different environmental measures. Accordingly, the petitioner was granted liberty to file appropriate petition at an appropriate stage based on approval of CEA and direction of MoEF which shall be dealt with in accordance with law.

R. 149/MP/2015: Petition for seeking

approval for revised Lignite Transfer Price of NLC Mines for the period 1.4.2009 to 31.3.2014 on account of truing up additional Capitalization, O&M, Income Tax, Return on Equity and FERV along with the Ministry of Coal guidelines on Fixation of Transfer Price of Lignite.

The petitioner, Neyveli Lignite Corporation, has filed the present petition for revision of Lignite Transfer Price of NLC Mines for the period from 1.4.2009 to 31.3.2014 on account of truing up additional capital expenditure, O&M expenses, Income Tax, Return on Equity and FERV along with the Ministry of Coal guidelines on Fixation of Transfer Price of Lignite.

The Commission directed that the claim cannot be decided in this order due to the absence of complete details with regard to impact of wage revision as the same has not been quantified. However, the petitioner is granted liberty to approach the Commission with all relevant details in accordance with law.

S. 227/MP/2015: Petition for seeking approval for revision of Lignite Transfer Price of NLC Barsingsar Mine for the period 29.12.2011 to 31.3.2014 on account of truing up additional Capitalization, O&M, Income Tax and Return on Equity along with Ministry of Coal guidelines on Fixation of Transfer Price of Lignite.

The petitioner, Neyveli Lignite Corporation, has filed the petition seeking approval for revision of Lignite Transfer Price of NLC Barsingsar Mine for the period 29.12.2011 to 31.3.2014 on account of truing up additional capitalization, O&M expenses, Income Tax and Return on Equity.

The Commission directed that the claim cannot be decided in this order due to the



absence of complete details with regard to impact of wage revision as the same has not been quantified. However, the petitioner is granted liberty to approach the Commission with all relevant details in accordance with law.

T. 157/MP/2015: Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 22.4.2007 (as amended from time to time) seeking adjustment of tariff for increase/decrease in revenues/ costs of Coastal Gujarat Power Limited due to "Change in Law" during the Operating Period for the Financial Years 2011-12,

2012-13 and 2013-14.

The petitioner, Coastal Gujarat Power Limited, has filed the petition under section 79(1) (b) of the Electricity Act, read with Article 13 of the PPA and Paragraph 4.7 of the Competitive Bidding Guidelines seeking adjustment of tariff for increase/decrease in revenues/ costs of Coastal Gujarat Power Limited due to "Change in Law" during the Operating Period for the Financial Years 2011-12, 2012-13 and 2013-14.

The summary of the Commission's decision under the Change in Law during the operating period of the project is as under:-

Change in Law Event	Decision
Levy of Clean Energy Cess on imported coal	Allowed
Change in Basic Customs Duty and Countervailing Duty on imported coal	Allowed subject to outcome of pending proceedings before the Central, Excise and Service Tax Appellate Tribunal
Reduction in Excise Duty	Allowed
Reduction in Central Sales Tax	Allowed
Increase in Gujarat Value Added tax	Not Allowed
Increase in Service tax	Allowed
Levy of Green Cess	Not Allowed
Additional Condition imposed by MoEF	Not Allowed
Carrying Cost	Not Allowed

6.4.2.5 Infirm Power (Miscellaneous Petitions)

A. Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for

testing including full load testing.

i. 8/MP/2017: The Petitioner, SKS Power Generation (Chhattisgarh) Limited, has filed the petition for seeking permission to allow extension of the period for injection of infirm power and drawl of start-up power for commissioning and testing including full load testing of First Unit (Unit 2)

(300 MW) of 4x300 MW) beyond six months from 31.1.2017 to 31.7.2017. The Commission allowed the extension of time for injection of infirm power into the grid and drawal of start-up power for the commissioning tests including full load test of first unit (unit 2) and second unit (unit-1) up to 31.4.2017 and 31.7.2017 respectively or actual date of commercial operation, whichever is earlier. Further, the Commission expected the petitioner to make all efforts to ensure the commercial operation of the project by the said dates.

- ii. 247/MP/2016: Mauda Super Thermal Power Project of **NTPC** Ltd has filed the petition seeking permission of the Commission for interchange of power into the grid during testing including full load testing up to 27.4.2017 or till declaration of commercial operation of unit-I of Stage-II of 1320 MW (2X660 MW). Commission vide its Order dated 23.12.2016 has disposed of the petition and allowed interchange of infirm power into the grid for commissioning tests including full load test of unit-1 upto 27.4.2017 or actual date of commercial operation, whichever is earlier.
- iii. 225/MP/2016: Kanti Bijlee Utpadan Nigam Limited (KBUNL) has filed the petition seeking permission of the Commission to allow extension of the period for drawl of start-up power and injection of infirm power for testing including full load

- trial operation of Unit-1 & Unit-2 of Muzaffarpur Thermal Power Station (MTPS) Stage-II, (2X195 MW) of KBUNL, beyond six months from initial synchronization. The Commission vide Order dated 23.12.2016 has disposed of the petition and allowed extension of time for injection of infirm power into the grid and drawal of startup power for the commissioning tests including full load testing of the units till 31.3.2017 or actual date of commercial operation of the units, whichever is earlier.
- iv. 199/MP/2016: NTPC Ltd has filed the petition seeking permission of the Commission to allow extension of drawl of start-up power beyond fifteen months from the date of commencement activities including full load testing of Unit-1 (660 MW) of Solapur STPP (2X660 MW). The Commission vide its Order dated 08.11.2016 has disposed of the petition and allowed the petitioner to draw start-up power from the grid for unit-1 upto 6.5.2017.
- v. 212/MP/2016: NTPC Ltd has filed the petition seeking permission of the Commission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Mauda STPS Stage-II (2X660 MW), beyond the period of six months from the date of its first synchronization. The Commission vide its Order dated 31.10.2016 has disposed of the petition and allowed interchange of infirm power into the grid for



- commissioning tests including full load test of unit-I upto 27.12.2016 or actual date of commercial operation, whichever is earlier.
- vi. 159/MP/2016: Jindal Power Ltd. (JPL) has filed the petition seeking permission of the Commission to allow injection of infirm power for testing including full load testing for Unit-4 of 4x600 MW power plants beyond 31.3.2016. The Commission vide Order dated 31.10.2016 has disposed of the petition and allowed injection of infirm power into the grid for commissioning tests including full load test of unit 4 up to 31.12.2016 or actual date of commercial operation, whichever is earlier.
- vii. I 17/MP/2016: BRBCL has filed the petition seeking permission of the Commission to allow extension of the period for drawl of start-up power and injection of infirm power of commissioning and testing including full load testing of Unit No. I (250 MW) of Nabinagar TPP (4X250 MW), beyond six months from initial synchronization. The Commission vide its Order dated 14.09.2016 has disposed of the petition and allowed extension of time for injection of infirm power into the grid and drawal of start-up power for the commissioning tests including full load test of unit up to 31.3.2017 or actual date of commercial operation, whichever is earlier.
- viii. 119/MP/2016: NPCIL has filed the petition seeking permission of

- the Commission to continue drawl of start-up power from the grid as per Deviation Settlement Mechanism till first synchronization of KKNPP Unit-2 or 30.9.2016, whichever is earlier. The Commission vide its Order dated 19.08.2016 has disposed of the petition and allowed the petitioner to draw start-up power from the grid for unit-1 upto 6.5.2017.
- ix. 118/MP/2016: SKS Power generation has filed the petition seeking permission of the Commission to allow extension of the period for drawl of start-up power and injection of infirm power for commissioning and testing including full load testing of Unit I (300x4MW), Binjkot TPP beyond six months from expected initial synchronization date of 30.9.2016. The Commission vide its Order dated 29.07.2016 has disposed of the petition and allowed extension of time for injection of infirm power into the grid and drawal of start-up power for the commissioning tests including full load test of unit up to 31.1.2017 or actual date of commercial operation, whichever is earlier.
- x. 25/MP/2017: Lanco
 Amarkantak Power Limited
 has filed the petition seeking
 directions to the respondents to
 allow the petitioner to draw startup power for unit-3 (660 MW) of
 the Petitioner's Thermal Power
 Plant. The Commission vide Order
 dated 29.03.2017 has disposed of
 the petition by allowing drawal of

start-up power from the grid for the commissioning tests including full load test of unit-3 using the inter-connection facility between switchyard of Stage-I and II on interim basis till the date of charging of the dedicated line to Champa Pooling Station subject to availability of metering at interconnection facility. No injection of infirm power through the inter-connection is allowed for carrying out the commissioning activities of units 3 and 4.

6.5 Hydro Generation

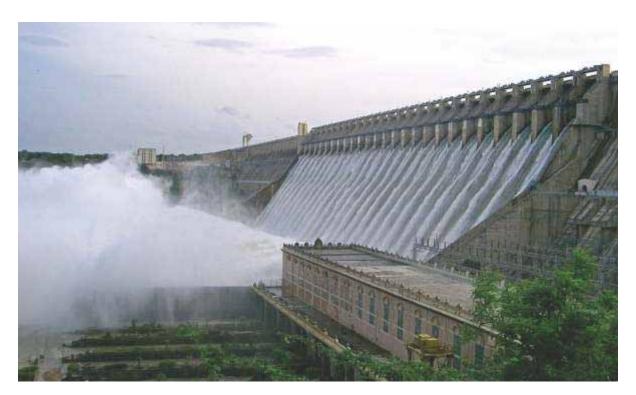
The Commission, during the year 2016-17, regulated tariff for the Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, SJVNL,NTPC, THDC, DVC, and BBMB and one IPP station owned by M/s Himachal Baspa Power Company Limited, which are located in Northern, Eastern and North Eastern Region. The total Installed Capacity as on 31.3.2017 for Hydro generating stations is 15426.13 MW. During FY 2016-17 Teesta Low Dam IV of NHPC of 160 MW capacities each unit having capacity of 40 MW. was commissioned on 11th August 2016. The Installed capacity as on 31.3.2017 and the date of commercial operation of each of the Hydro generating station/ unit of different types are given at Annexure-VII.

The following petitions were taken up during 2016-17.

- A. Truing up petition for Nathpa Jhakri Hydroelectric Project (6 x 250=1500 MW) of SJVNL for the period 2004-09 was disposed of.
- B. Petition for approval of Final Generation Tariff for period 2009-14 of Bhakra Beas Management Board (BBMB) was disposed of.

- C. Petition for approval of provisional generation tariff for the period 2014-19 of newly commissioned project Teesta Low Dam Project Stage-IV (4x40=160 MW) of NHPC was disposed of.
- D. Truing up petitions for the following hydro stations for the period 2009-14 were disposed:-
 - a. Dulhasti Hydroelectric Power Station (390 MW) of NHPC.
 - b. Teesta-V Hydroelectric project (510 MW) of NHPC.
 - c. Maithon Hydel Power station Unit No. I to 3 (2 x 20 + I x 23.2 =63.2MW) of DVC.
 - d. Panchet Hydel Power Station, unit I & II (2 x40=80MW) of DVC.
 - e. Tilaiya Hydel Power Station, unit I & II (2 x2=4MW) of DVC.
 - f. Uri-I Hydroelectric Project (480 MW) of NHPC.
 - g. Chamera-II Hydroelectric Project (300 MW) of NHPC.
 - h. Indira Sagar Power Station (250 x 8=1000 MW) of DVC.
 - i. Omkareshwar Hydroelectric Project (520 MW) of NHDC.
 - j. Chutak Power Station (11 x 4=44 MW) of NHPC for the period 2012-14.
 - k. Tehri Hydroelectric Power Project Stage-I (8 x 250=1000 MW) of THDC.
 - Chamera-III Hydroelectric Project (231 MW) of NHPC for the period 2012-14.





- m. Teesta Low Dam Hydroelectric Power Station-III (132 MW) from period 1.4.2013 to 31.3.2014.
- n. Sewa-II Hydroelectric Project (120 MW) for the period 2010-14.
- o. Nathpa Jhakri Hydroelectric Project (6 x 250=1500 MW)
- E. Petitions of following hydro stations for approval of tariff for the period 2014-19 were disposed:-
 - a. Dulhasti Hydroelectric Power Station (390 MW) of NHPC.
 - b. Teesta-V Hydroelectric project (510 MW) of NHPC.
 - c. Maithon Hydel Power station Unit No. 1 to 3 (2 x 20 + 1 x 23.2 =63.2MW) of DVC.
 - d. Chamera-II Hydroelectric Project (300 MW) of NHPC.

- e. Chamera-III Hydroelectric Project (231 MW) of NHPC for the period 2012-14.
- f. Sewa-II Hydroelectric Project (120 MW) for the period 2010-14.
- g. Uri-I Hydroelectric Project (480 MW) of NHPC
- h. Tilaiya Hydel Power Station, unit I & II (2 x2=4MW) of DVC.
- i. Rampur Hydroelectric Project (412 MW) OF SVJNL.
- j. Nimoo Bazgo Hydroelectric project (45 MW) of NHPC.
- k. Panchet Hydel Power Station, unit I & II (2 x40=80MW) of DVC.
- I. Omkareshwar Hydroelectric Project (520 MW) of NHDC.
- m. Uri-II Power Station (240 MW) of NHPC.

- n. Koteshwar Hydroelectric Project (520 MW) of THDC
- o. Indira Sagar Power Station (1000 MW) of DVC.
- p. Chutak Power Station (44 MW) of NHPC.
- q. Tehri Hydroelectric Power Project Stage-I (1000 MW) of THDC.
- r. Karcham Wangtoo HEP (1000 MW) of HBPCL.
- s. Nathpa Jhakri Hydroelectric Project (6 x 250=1500 MW) of SJVNL.
- F. The Following Miscellaneous Petitions of Hydroelectric Power Plants were disposed of:
 - a. 383/MP/2014:- Petition under clause 4 Part-7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for extension of time for implementation of Restricted Governor Mode Operation (RGMO) as required under clause 5.2 (f) of the Regulation, in respect of certain Thermal and Hydel Generating Stations operated by the Madhya Pradesh Power Generating Co. Limited.
 - b. 65/MP/2014:- Petition under Regulation 4 Part-7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relaxation of Regulation 5.2 (f) (iv) regarding

- requirement of implementing FGMO for certain units of NTPC.
- c. 40/MP/2016:- Petition under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by State Load Dispatch Centre of MP in respect of NHDC's hydro generating stations i.e. Indira Sagar Power Station (ISPS) and Omkareshwer Power Station (OPS).
- d. **76/MP/2015:-** Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of Renovation and Modernization proposal in respect of Bairasiul Power Station.

Composite Tariff as on 31.3.2017 for Hydro Power Stations coming under the purview of CERC are enclosed as **Annexure-VIII.**

6.6 Renewable Energy

The Commission issued Order in the matter of Determination of Benchmark Capital Cost Norm for Solar PV and Solar Thermal power projects to be commissioned during FY 2016-17 (Suo-Motu Order 17/SM/2016 dated 23.3.2016). The Commission determined the Benchmark Capital Cost Norm for Solar PV power projects for FY 2016-17 at Rs. 530.02 Lakh per MW and for Solar Thermal power projects for FY 2016-17 at Rs. 1200 Lakh per MW.

The details of tariff for FY 2017-18 as determined by the Commission are at **Annexure-IX**.





6.7 Transmission

The Transmission system in the country has been growing at a rapid pace and the Commission handles voluminous work related to determination of tariff, truing up petitions as well as miscellaneous petitions related to connectivity, open access, sharing of inter-State transmission charges and Deviation Settlement Mechanism (DSM) and grid related issues.

A. Transmission Tariff:-

The Commission has issued several orders in petitions related to inter-State Transmission System (ISTS) including provisional orders for transmission assets commissioned/anticipated to be commissioned during the tariff period 2014-19. Most of the tariff petitions filed by POWERGRID pertained to truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and

determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. Several petitions were for approval of tariff for assets commissioned/anticipated to be commissioned during 2016-17 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Commission has also issued order in respect of truing up of fee and charges under regulation 5 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 for Region Load Despatch Centres, for the control period 1.4.2014 to 31.3.2019.

B. Monitoring and enforcement of Grid Discipline:

The Indian Electricity Grid Code (IEGC) inter alia provides that NLDC shall be responsible for monitoring of operations and

grid security of the National Grid and RLDCs shall be responsible for monitoring of operations and integrated operation of the power system in the concerned region.

National Load Despatch Centre (NLDC) and Regional Load Despatch Centres (RLDCs) have filed several petitions regarding violations of Grid Code by utilities. The Commission, after hearing parties involved in the violations, has issued several orders for monitoring and enforcement of grid discipline by utilities. Some of the orders of the Commission are summarised below:

Order dated 28.9.2016 in petition No. 30/MP/2014: NLDC had filed the petition no. 30/MP/2014 in the matter of grant of Connectivity as per Regulation 8 (2) and 8 (4) of the CERC (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State transmission and related matter) Regulations, 2009 and Regulations 4 (2) and 6 (6) of the CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007. NLDC had prayed for direction to STUs for construction of intra-State transmission system for evacuation of power from intra-State generating Stations, to CTU to review all connectivity granted to ensure that the CEA Standards are followed and stop the grant of Connectivity through LILO arrangement.

The Commission vide Order dated 28.9.2016 observed that all cases of temporary/interim LILO need to be reviewed where they are in operation for more than six months. CTU is directed to take up all such cases with the RPC of respective region within a period of one month from the date of issue of order in petition No.

30/MP/2014 for review of the temporary LILO arrangements and for decision regarding the timeline for disconnection of the temporary LILO arrangements. Wherever LILOs are in operation, RPC shall ensure that LILOs are disconnected within three months of this order, unless the RPC decides to grant extension keeping all relevant factors in view. Further, whenever interim LILO arrangement has been made, CTU shall carry out the study for assessment of reactive power requirement and direct the users/generators to provide the reactive power compensation.

The Commission also observed that in all such cases where LTA has not been operationalized on account of noncommissioning of the dedicated transmission line or some of the system strengthening lines while the generators is injecting power under STOA, CTU must operationalize the LTA (either partly or fully as the case may be) and raise the bills for transmission charges on the generators with effect from the date of operationalisation of the LTA as indicted in the LTA Agreements. CTU was also directed to review all such cases and take necessary action for operationalisation of LTA including part LTA and raising the bills for transmission charges on the generators.

It was also observed by the Commission that as far as practicable, intra-State generating stations should not be granted interim connectivity to ISTS for drawing start-up power or injecting infirm power. Only in exceptional case, interim connectivity



to intra-State generating stations may be granted on the basis of explicit recommendations by the concerned STU.

(2) Order dated 16.9.2016 in petition No. 206/MP/2014: POWERGRID had filed petition No. 206/MP/2014 in matter of approval under CERC (Grant of Regulatory approval for execution of inter-State Transmission Scheme to Central Transmission utility) Regulations, 2010 read with Connectivity Regulations for grant of regulatory approval for execution of Unified Real Time Dynamic State Measurement (URTDSM) Phase-II.

The Commission had vide Order dated 6.9.2013 in Petition No. 129/MP/2012 granted in-principle approval for Phase-I of the scheme and for providing PMU for Phase-II commensurate with the approval of OPGW.

The matter was heard on 6.10.2015 wherein the petitioner was directed to file the present status of the region-wise progress viz. installation of PMUs, PDCs, Remote Consoles and Number of trained personnel, etc. and status of Pilot project on PMU under Development of Analytics of Phase-I.

The Commission after perusal of present status of the region-wise progress, namely installation of PMUs, PDCs and Number of trained personnel, etc. observed that that for implementation of phase-I, out of total 351 PMUs sub-station, 101 PMUs has been supplied and work on three substation is in progress and out of 34 PDS equipments, only 27 PDS equipments have been supplied and 12 have been installed.

The Commission further observed that URTDSM scheme was approved with the purpose to improve the visibility and security and to mitigate the probability of grid failure. By considering the present progress of the Phase-I, the petitioner does not seem to have made adequate efforts to complete the phase-I of the scheme. The implementation period for phase-I was 2014-15. However, it was still under implementation as per the status submitted by the petitionter. The Commission expressed unhappiness with the progress of Phase I of URTDSM scheme and directed the petitioner to expedite the work of Phase-I of the scheme so that it may be completed by November, 2016. Further, in view of the fact that the petitioner has not achieved substantial progress in Phase-I, regulatory approval for implementation of Phase-Il of the scheme was not granted. The petitioner was granted liberty to submit the fresh proposal for grant of regulatory approval for Phase-II of the scheme in consultation with CEA after implementation of Phase-I scheme, which would be considered in accordance with law.

(3) Order dated 13.7.2016 in petition No. 91/MP/2014: Petition under Section 79 of the Electricity Act, 2003 read with clause 5.2 of the operating code under the Indian Electricity Grid Code and Regulations 12 and 13 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(1) and (2), 12, 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism And Related Matters) Regulations, 2014 and

Regulations III, II4 and II5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

The petitioner vide the said petition prayed for relaxation of the frequency band to wind or solar power projects namely, 49.9 Hz - 50.05 Hz to 49.7 Hz - 50.3 Hz and exemption from the application of deviation limit of 150 MW or 12% of the schedule and necessary direction to SLDCs to treat wind or solar power projects as "Must Run" as provided under Regulation 5.2 (u) of the Grid Code.

The Commission vide Order dated 13.7.2016 denied any exemption to solar and wind projects stating that the deviation limit in the Deviation Settlement Mechanism Regulations have been provided keeping in view the grid safety and security. Subsequently, while evolving the framework on forecasting, scheduling and imbalance handling for variable renewable energy sources, taking note of forecasting errors and difficulties experienced by Renewable Energy Generators in adhering to the deviation limits specified in Deviation Settlement Regulations, the Commission has amended the Grid Code and DSM Regulations on 7.8.2015 whereby with altered error definition, wind and solar generators which are regional entities have been exempted from adverse commercial impacts within ±15% band. Further, the Commission after perusing data submitted by SLDC-Tamil Nadu in respect of backing down of conventional generating stations before backing down of solar/wind generation, observed that SLDC-Tamil Nadu has not treated wind/solar

- power as Must Run in terms of Regulation 5.2 (u) of the Grid Code and accordingly, has failed to comply with Regulation 5.2(u) of Grid Code as amended from time to time.
- (4) Other petitions disposed by the Commission for Monitoring and enforcement of Grid Discipline during 2016-17 include Petition No. 224/MP/2016, 265/MP/2015, 88/MP/2016, 103/MP/2014, 135/MP/2016, 191/MP/2016, 188/MP/2014, 134/MP/2016, 222/MP/2015, 36/MP/2015, etc.

C. Enforcement of Open Access:

Open Access is one of the cornerstones of the Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate open access to inter-State transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-State transmission system. During the period 2016-17, the Commission has disposed petitions for granting of Open Access in inter-State transmission system.

(1) Order dated 16.5.2016 in petition No. 9/MP/2016: The petitioner NHPTL filed the said petition in the matter of grant of connectivity of NHPTL Laboratory with 765 kV & 400 kV Bus at ISTS Bina sub-station of POWERGRID for bay charging at No Load initially further at On Load for Short Circuit Testing of Electricity



Equipment and for that purpose, approval of the connections agreement for No Load and On Load conditions under Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

The petitioner had submitted that the NHPTL laboratory is a national asset as it would facilitate short circuit test of transformers within the country economically. Hence an enabling environment may be provided to compete with global players. Presently transformers are taken to other countries which require at least 6 months time out of which test preparation time of the transformer is only about 20 days and cost of testing is around Rs. 4.5 crore including the cost of transportation which is about 55% of the total testing cost. Further, the petitioner requested to waive off the transmission/Reliability charges initially for I to 2 years or to impose minimal charges to make this facility competitive.

The Commission after hearing the matter and inputs from CTU and POSOCO, directed CTU to sign Connection Agreement with the petitioner as a special dispensation as mutually agreed between the petitioner, CTU and POSOCO within one week of issue of order. Further, in view of the fact that the petitioner would have to closely coordinate with WRLDC before each short circuit test considering the impact on the power system which would require some coordination by WRLDC, the

petitioner was directed to be registered as "User" of WRLDC under the provisions of the CERC (Fees and Charges of RLDCs and other related matters), Regulations, 2015 and pay one time registration charges as a "User" and testing charges as per the approved procedure of POSOCO. Regarding transmission charges, the Commission observed that since, the petitioner would not draw any MW from the grid, it shall not be required to apply for any type of access. However, the petitioner shall be levied Reliability Support Charges corresponding to 10,000 MVA in terms of Sharing Regulations for the entire month.

(2) Order dated 13.6.2016 in petition No. 121/MP/2015: In the matter of petition for grant of Inter-State Open Access for the energy generated by ITC Ltd. at the wind power project in Anantapur district, Andhra Pradesh for captive consumption at its factory at Bhadranchalam, Telangana.

The petitioner, ITC Limited, filed the said petition challenging denial of STOA for the months of September, 2014 and April to July 2015 and raising several issues arising out of denial of open access and relating to grant of open access.

The Commission after hearing the parties observed that although there is no specified formats prescribed for application for open access to be made by a captive generating plant to take its power for its captive consumption, the nature of transaction is similar to the bilateral transaction. Therefore, the formats applicable for bilateral transactions shall be used for grant of

short term inter-State open access for transfer of power from captive generating plant for captive consumption by the captive users. Further, concurrence from SLDCs for a transaction of the nature of captive generation and transmission for captive consumption is required and the concurrence of the State Load Despatch Centre shall be in such form as provided in the detailed procedure approved by the Commission. It was also clarified by the Commission that in case, the State Commission has not notified any rate for deviation for intra-State entities who are selling power inter-State, the rate prescribed by the Commission in Regulation 20 (5) of the 2008 Open Access Regulations shall be applied for deviation.

Regarding treatment of grant of concurrence by SLDC for STOA application, the Commission observed that Telangana-SLDC and Andhra Pradesh-SLDC have not dealt with the application for grant of concurrence as per the provisions of the Open Access Regulations, 2008. The Commission also observed that SRLDC did not act in accordance with the provisions of the 2008 Open Access Regulations considering the lack of response by AP-SLDC as deemed concurrence.

It was also observed that since the petitioner's power is to be scheduled from 33/132/220 kV substation of APTRANSCO for the purpose of intra-State and inter-State Open Access, AP-SLDC is required to schedule capacities (not WTGs) for inter-State and intra-State Open Access in consultation with the petitioner and finalize necessary

accounting scheme accordingly.

Regarding Forecasting /scheduling, the Commission directed all wind generators to carry out forecasting/scheduling as per applicable Regulations and also directed SLDC/RLDC to seek forecast/schedule for wind generation as per applicable Regulations.

Order dated 26.9.2016 in petition No. 11/MP/2016: In the matter of Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 10, 19 and 23 of the CERC (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with Regulations 110, 111, 112 and 115 of the CERC (Conduct of Business) Regulations, 1999.

The petitioner, NETSL, entered into PPA with TANGEDCO for supply of 100MW power from LANCO Anpara 'c' for a period from 1.2.2012 to 31.1.2017 and accordingly applied to CTU for grant of MTOA. CTU granted MTOA on 6.8.2012 for the period from 16.6.2013 to 31.5.2016 (36 months). Since the MTOA granted to NETSL was not covering the balance period of the PPA (i.e. 1.6.2016 to 31.1.2017), NETSL made application to CTU for grant of MTOA for the period from 1.6.2016 to 31.1.2017. MTOA was granted by CTU for the period 1.9.2016 to 31.1.2017 subject to enhancement of Available Transmission Capacity (ATC) with the progressive commissioning of some transmission lines mentioned in the intimation letter. Subsequently, CTU informed the petitioner that due to



non-readiness of the transmission lines mentioned in the intimation letter, MTOA granted to NETSL cannot be operationalized. The petitioner had contended that the Commission vide order dated 31.8.2016 in petition No. 134/MP/2016 disallowed Ind-Bharat (Utkal) Energy Limited from injecting 500MW power into the grid due to non-readiness of dedicated transmission line and hence, the unused capacity can be granted to the petitioner under MTOA for transaction of power to TANGEDCO for the remaining period of PPA.

The Commission after hearing the petitioner, POSOCO and CTU observed that in the absence of any definite information that the resultant capacity on account of non-scheduling of power under LTA by Ind-Bharat would be available for three months or more, the capacity cannot be utilized for MTOA. At present, the said capacity is available on real time basis and is being utilized under STOA Day-Ahead or Power Exchange. Hence, the capacity available on account of nonscheduling of power under LTA by Ind-Bharat cannot be utilized for operationalization of MTOA of the petitioner. The Commission further directed CTU to take expeditious action to ensure that the said transmission lines are commissioned at the earliest possible and the MTOA of NETSL is operationalized. Pending operationalization of MTOA by CTU, the petitioners may approach POSOCO for grant of STOA which shall be considered by POSOCO in accordance with the Open Access Regulations, 2008 and the Detailed Procedure made thereunder.

(4) Order dated 16.3.2017 in petition No. 306/MP/2015: In the matter of petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes involving Central Transmission Utility, being the nodal agency for grant of long-term open access to the inter-State transmission system.

The Petitioner, PTC India Ltd., filed the present petition seeking direction to POWERGRID to reduce the quantum of LTA from 300 MW to 273 MW from the date of implementation of the Sharing Regulations and to refund the extra transmission charges and fees collected since the date of reduction of LTA.

The Commission after hearing the parties observed that the Petitioner had applied for LTOA for 273 MW after deducting the auxiliary consumption from the installed capacity of 300 MW of Pathadi TPS of LAPL which was overlooked at the time of granting LTOA. Since the Petitioner could inject power into ISTS for the capacity net of the auxiliary consumption, the Petitioner has been burdened with the transmission charges for the capacity corresponding to auxiliary consumption. The Commission directed that the LTOA/LTA of the Petitioner be reduced from 300 MW to 273 MW with effect from 1.7.2011 and the corresponding provisions in the BPTA and TSA shall be deemed to have been amended accordingly. The Petitioner shall be entitled to refund of transmission charges corresponding to 27 MW with effect from 1.7.2011. The Commission further observed that the

case of the Petitioner is not covered under Regulation 18 of the Connectivity Regulations and the Petitioner is not required to pay any relinquishment charges for seeking the reduction of LTOA quantum corresponding to the capacity applied for.

(5) Other petitions disposed by the Commission for enforcement of Open Access during 2016-17 include Petition No. 98/MP/2014, 304/MP/2015, 226/MP/2015, I.A. 34/2015 & 5/2016 in petition No. 205/MP/2011, 163/MP/2012, 135/MP/2014, 249/MP/2015, 449/MP/2014, 117/MP/2015, etc.

D. Sharing of ISTS Transmission Charges and Losses

Order dated 30.6.2016 in petition No. 239/MP/2015: The petitioners, Assam Power Distribution Company Limited (APDCL) and Assam Electricity Grid Corporation Limited (APGCL) have filed the present petition seeking examination and review of the factors of abnormal hike in PoC bills of Assam pursuant to implementation of the CERC (Sharing of inter-State Transmission Charges and Losses) (3rd Amendment) Regulations, 2015 and take remedial measures for removal of such abnormal increase to enable the petitioners to fulfil its mandate to supply power at affordable cost in terms of Section 61 of the Electricity Act, 2003.

The petitioner has submitted that due to issues like removal of Uniform Charges, introduction of nine slabs, Peak withdrawal in Place Average

withdrawal, etc., are factors for abnormal hike in PoC charges in respect of Assam.

The Commission after hearing the petitioner, RPC, POWERGRID and POSOCO observed that the issue raised by the petitioner has already been dealt in the Statement of Reasons (SoR) to the 3rd Amendment to the Sharing Regulations. There is no requirement to revisit the issue of uniform charges which was sought to be replaced by introducing the PoC charges based on distance, direction and quantum of flow of electricity. Further, with introduction of nine slabs in place of three slabs, the transmission charges are now more evenly distributed as per the actual usage of transmission system.

With regard to geographical Location and Non-availability of Central Generating Station in Assam, the Commission observed that the basic philosophy of POC mechanism under Sharing Regulations is usage based. If the State of Assam is drawing more power from ISTS and using ISTS, then it has to pay for PoC charges which are specified in line with the provisions of the National Electricity Policy and Tariff Policy.

(b) Order dated 30.6.2016 in petition No. 10/SM/2014: Non-Compliance of Regulation 8(6) CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010.

The Commission vide Order dated 20.6.2014 observed that Udupi generation project (UPCL) was granted LTA for its application dated 6.11.2006 as per the CERC (Open



Access in inter-State Transmission) Regulations, 2004 for supplying 845 MW power to SR (Karnataka) and 94 MW power to NR (Punjab) but BPTA has not been signed till date. The transmission system associated with grant of LTA included a dedicated transmission line from generation switchyard to the nearest ISTS point viz. 400/220 kV Hassan substation of POWERGRID and system strengthening in the form of Hassan – Mysore 400 kV D/C line.

As per Regulation 8(6) of Sharing Regulations 2009, the long term beneficiaries (Karnataka and Punjab in the instant case) have to pay transmission charges for the system. The LTA quantum from UPCL has not been included in PoC. Hence, for PoC computation both injection and withdrawal charges corresponding to UPCL is not being considered resulting in higher uniform charges for all consumers which in effect is socializing the cost of transmission system used by UPCL. The Commission also observed that the matter was discussed many a times at the SRPC forum but has not been resolved till date. Further, the constituents never raised any concern in the Validation Committee meeting. Therefore, KPTCL & PSPCL are not paying transmission charges as per Regulation 8 (6) of Sharing Regulations, 2009 and all other DICs are being burdened on their account.

The Commission vide Order dated 30.6.2016 observed that the LTA granted by CTU to ESCOMs of Karnataka and PSPCL shall be deemed to be operationalized with effect from 1.7.2011 i.e. from CoD of 400 kV

Hassan-Mysore D/C transmission line. Since Karnataka ESCOMs were drawing power from UPCL corresponding to their shares as well as share of PSPCL, they shall be liable to pay the PoC injection charges for the LTA quantum granted to both Karnataka and PSPCL and PoC drawal charges for the LTA quantum granted to PSPCL. The PoC slab rate payable for UPCL shall be least injection slab rate for the Southern Region applicable for the relevant application period. They will apply for the period from 1.7.2011 till 30.4.2015. With effect from 1.5.2015, the provisions of Regulation 2.8.1(a) of the Sharing Regulations as amended shall be applicable. PSPCL has temporarily surrendered the power to UPCL for period of three years. There is also untied capacity of 18.5 MW at the disposal of UPCL. Therefore, the buyer of the power shall be liable to pay the PoC charges as per Regulation. In case 18.5 MW is not tied up, the PoC charges shall be borne by UPCL. PGCIL should have approached the Commission for appropriate direction in the event of failure of Karnataka ESCOMs and PSPCL to sign the TSA since the efforts of SRPC was not yielding result. 400 kV Hassan-Mysore D/C transmission line cannot be considered as an intervening transmission facility as it was approved by the constituents of Southern Region to be developed as ISTS. Accordingly, CERC (Rates, Charges and term and conditions of Intervening Transmission Facilities) Regulations, 2010 shall not be applicable in this case.

(c) Other petitions disposed by the Commission for enforcement of Open

Access during 2016-17 include Petition No. 79/MP/2016, 43/MP/2016, 35/MP/2016, 155/MP/2016, 143/MP/2015, etc.

E. Regulatory Approval for Implementation of Transmission Asset:

Government of India has planned to set up Solar Parks for promotion of Solar Power. Ministry of New and Renewable Energy (MNRE) vide letter dated 12.12.2014 has conveyed the intent of Government of India to provide a framework for setting up at least 25 Solar Parks in different parts of the country with a target of over 20,000 MW installed capacity of solar power in a span of 5 years from 2014-15 to 2018-19. As regards the transmission and evacuation facility, MNRE has stated that the responsibility of setting up a substation nearby the solar park to take power from one or more pooling stations will lie with the Central Transmission Utility (CTU) or the State Transmission Utility (STU), after following necessary technical and commercial procedures as stipulated in the various regulations notified by the Central/State Commission. Accordingly, CTU has approached the Commission for regulatory approval for execution of transmission system associated with Solar Parks at Tumkur (Pavagada) in the States of Karnataka and at Banaskantha (Radhanesda) in the States of Gujarat vide petition No. 36/MP/2016 and 143/MP/2016 respectively.

The Commission vide Order dated 19.8.2016 in petition No. 36/MP/2016 accorded regulatory approval under Regulation 3 of the Regulatory Approval Regulations for execution of transmission system associated with 2000MW Solar Park. Further, vide order dated 30.3.2017 in Petition No. 143/MP/2016 granted of regulatory approval for execution of the Transmission System associated with 700MW Solar Park.

In regard to development of transmission system matching with generation projects in the Solar Park, the Commission had also directed CTU to coordinate with the SPPD who is responsible for development of internal transmission system. CTU was further directed to submit quarterly progress report.

With regard to recovery of transmission charges on account of delay in commissioning of solar generation, it was clarified that transmission charges for delay in commissioning of solar power generators shall be paid by such solar generators/SPPD as per the Statement of Reasons to the CERC (Grant of Connectivity, Long-term Access and medium-term Open Access in inter-State Transmission and related matters) (Fifth Amendment) Regulations, 2015, and CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Utility) (First Amendment) Regulations, 2015.

F. Transmission License:

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under section 15, grant a licence to any person- (a) to transmit electricity as a transmission licensee; or (b) to distribute electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trade.

The Commission vide several orders during 2016-17 granted transmission license to many companies like Odisha Generation Phase-II Transmission Limited (67/TL/2016), Khargone Transmission Limited (157/TL/2016), NRSS XXXVI Transmission Limited (161/TL/2016), Warora-Kurnool Transmission Limited (111/TL/2016), Gurgaon Palwal Transmission Limited (122/TL/2016), North Karanpura Transco Limited (116/TL/2016) for implementation of



transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act.

G. Adoption of Transmission Tariff:

Section 63 of the Act, 2003 provides that the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.

The Commission vide several orders during 2016-17 adopted transmission tariff determined through Tariff Based Competitive Bidding (TBCB) in respect of Transmission System of Odisha Generation Phase-II Transmission Limited (66/ADP/2016), Khargone Transmission Limited (156/AT/2016), NRSS XXXVI Transmission Limited (162/TL/2016), Warora-Kurnool Transmission Limited (112/AT/2016), Gurgaon Palwal Transmission Limited (120/TL/2016), North Karanpura Transco Limited (121/AT/2016).

H. Suo-motu Petitions:

(I) Order dated 31.5.2016 in petition No. 8/SM/2015: In the matter of noncompliance of Regulation 5.2(o) of the CERC (Indian Electricity Grid Code) Regulations, 2010.

Based on the report of Member Secretary, NRPC dated 24.6.2015, the Commission vide Order dated 31.7.2015 issued show cause notice to the respondents under Section 142 of the Electricity Act, 2003 for noncompliance of the provisions of the Regulation 5.2(o) of the CERC (Indian

Electricity Grid Code) Regulations, 2010 (Grid Code) as amended from time to time.

The Commission vide Order dated 31.5.2016 after considering the submissions of NRLDC, NLDC, NRPC, PGCIL and constituents of NR expressed displeasure at the conduct of HVPNL and PSTCL to ignore directions of the Commission and provisions of the Grid Code, especially in such a matter where grid security is involved. The Commission stated that there are no mitigating factors which exonerate the HVPNL and PSTCL from the charges initiated under section 142 of the Act. The charges against the respondents were proved and accordingly, a penalty of Rs. one lakh on each of the heads of PSTCL, Punjab and HVPNL, Haryana were imposed.

The Commission further directed PSPTCL, HVPNL, RRVPNL, UPPTCL and BBMB to ensure that target load relief is provided each time for operation of SPS scheme of 765 kV Agra-Gwalior transmission line in actual as well as during mock testing and to NRPC to submit a report with details of target load relief achieved along with details of any deficiency observed during operation of SPS scheme of 765 kV Agra-Gwalior transmission line in actual as well as during mock testing after six month of issue of the order.

(2) Order dated 5.8.2015 in petition No. 9/SM/2014 and 10/SM/2015: Investigation of tower collapse and load crash in Northern Region on 30.5.2014 and investigation of Line Outage due to Tower Collapse in

Northern Region during April 2015 to June 2015 (1st Qtr. of 2015-16).

Based on the information available from the website of CEA, the Commission vide Order dated 19.6.2014 directed POWERGRID to investigate into the incidences of collapse of transmission towers and tripping of transmission lines on 30.5.2014 and submit a report. Further as per the report on "Operational Feedback on Transmission Constraints" for the quarter April to June, 2015 (1st quarter of 2015) submitted by NLDC, the Commission observed that the rising incidents of tower collapse need to be investigated thoroughly and directed CEA and CTU to investigate into the incidents of tower collapse during the 1st quarter of 2015 and submit reports containing the reasons for tower collapse.

The Commission after hearing the matter and considering the report submitted by CEA, CTU, POSOCO and the Standing Committee of experts on failure of towers observed that there may be some deficiency in design or construction with regards to number of members used, type of material or thickness of members/bolts, etc., and hence, PGCIL needs to take a holistic view of the situation instead of focusing on individual cases of tower failure. There is need for comprehensive review of tower designs considering the changing wind regime, structural, O&M practices and workmanship aspects and material used. The Commission directed PGCIL to implement the recommendations of Standing Committee of experts on

failure of towers with immediate effect in letter and spirit. PGCIL was further directed to submit roadmap of installation of Anemometer in its all sub-stations within three months of date of issue of the order.

The Commission also observed that the reasons for tower collapse need to be further investigated by an Independent Agency, preferably an academic or research institution with particular reference to the tower design and strengthening of existing towers to prevent tower failure and directed staff to process the case expeditiously to entrust the investigation to an Independent Agency at the earliest after following the required procedure.

Order dated 6.5.2016 in petition No. 8/SM/2016: The Commission vide Order dated 6.5.2016 observed that as per Regulation 7 of the 2014 Tariff Regulations, the generating companies and the inter-State transmission licensees are required to file applications for determination and/ or revision of tariff in accordance with the relevant tariff regulations specified by the Commission and in conformity with the formats enclosed as Annexure to the said regulations. However, in most of the petitions filed for determination / truing-up of tariff, the generating companies/ transmission licensees fail to furnish complete information with supporting documents in justification of their claims in accordance with the tariff regulations. Accordingly, letters are issued at the prehearing stage and directions are issued by the Commission through Record of



Proceedings (RoP) or interim orders to the generating companies/transmission licensees to file the required information. Very often, the generating companies / transmission licensees seek further extension of time to file the required information. Since the required information is to be filed after serving copies on respondent beneficiaries, the respondent beneficiaries also require time to file their responses. As a result, the final hearing of the tariff petitions is delayed resulting in further delay in disposal of the tariff petitions.

The generating companies/ transmission licensees were directed to ensure that the required information is filed along with the tariff petitions. In case of tariff petitions which have already been filed, but have not been listed for hearing, the generating companies/ transmission licensees were directed to file the required information within a period of two weeks from the date of the issue of this order.

6.8 Statutory Advice to the Government during 2016-17

As per provisions contained in Section 79(2) of the Electricity Act 2003 CERC is mandated to advise the Central Government on matters relating to formulation of National Electricity Policy and Tariff Policy, promotion of competition, efficiency and economy in the activities of the electricity industry, promotion of investment in electricity industry and any other matter referred to the Central Commission by the Central Government. In pursuance to these provisions, since inception, the Central Commission has tendered advice to the Central Government on twenty five different issues of importance relating to the

electricity sector. During FY 2016-17, CERC tendered advice to the Government on facilitating development of transmission capacity in an efficient and economical manner under TBCB route and facilitating cross border trade of electricity.

6.9 Other Activities during 2016-17

6.9.1 Implementation & Encouragement of Official Language

Central Electricity Regulatory Commission, during the year 2016-17 undertook several activities for implementation, promotion and encouragement of Official Language.

'Hindi Pakhwara' under the Chairmanship of Hon'ble Chairperson, CERC was organized in the Commission from 1.9.2016 to 14.9.2016. A debate competition was held on 8.9.2016. On 18.1.2017, a Quiz programme on Law, Economics, Engineering, Administration, Finance, Literature, Arts, Rajbhasha policy and 'Prashasanic Shabdawali', was organized. A Hindi Computer Training Programme was organized under Chairmanship of Secretary, CERC on 16.2.2017 A 'Hasya Kavi Sammelan' was organized on 23.11.2016, wherein two eminent poets were invited. Secretary, CERC, senior officers and staff of CERC were present on this occasion.

Apart from this, four quarterly meetings of Hindi Official Language Implementation Committee were convened on 11.5.2016, 9.8.2016, 20.11.2016 and 20.2.2017, respectively. During the meetings the progress made in each quarter was reviewed, discussed and plans for furthering the use of Hindi in official transactions were drawn.

6.9.2 In-House Hindi Magazine "Saudamini"

The Commission publishes a quarterly in-house magazine "Saudamini", in Hindi. The

magazine briefly reports about the seminars / workshops / meetings / training programme held in the Commission during the period. Additionally, prize winning entries (viz. essays, articles, poems etc.) of various competitions held in the Commission are also published. The magazine prominently covers all the programmes promoting use of Official Language, held in the Commission.

6.9.3 Swachch Bharat Abhiyan

Various activities in connection with "Swach Bharat Abhiyan" were organized during FY 2016-17. Various competitions including paragraph writing, slogan writing etc. were conducted. Large number of officers / staff participated in these competitions and winners of the competitions were given away prizes. A cleanliness campaign in CERC premises was carried out aiming for better organization of records, upkeep of work place environment etc.

6.9.4 Annual Day Lecture

The Commission conducts an "Annual Day Lecture Series" to commemorate the CERC Annual Day, by inviting an eminent speaker to deliver the Annual Day Lecture every year, thus providing a platform for sharing of views and experience of the speaker with the officials of CERC, which would subsequently be published. The Commission observed its 18th Annual Day on 25.7.2016. On this occasion, Shri Bibek Debroy, Member, NITI Aayog delivered the Annual Day Lecture on importance of infrastructure in nation building with a focus on different segments of electricity sector.

6.9.5 Initiative for establishment of CCMAS (e-Court)

As a proactive measure towards strengthening the system with efficient, economical and effective mode for access of

information, the Commission launched "SAUDAMINI" (System for Adjudication Using Digital Access and Management of Information through Network Integration). This system includes deployment of customized e-filing and e-hearing software. The new system is aimed at encouraging filing of digitized petitions / replies / rejoinders / comments / objections etc., providing access to digitized petitions / RoPs, generation of customized reports, using sms/email services for providing updated status of the relevant cases to the stakeholders etc. The system is expected to enable the Commission to develop an integrated, flexible yet dynamic database, which is expected to enable the Commission to take decisions using various data analytic tools. As part of this system, e-Registration, e-Filing modules were launched.

6.9.6 Central Advisory Committee (CAC)

The meeting of the Central Advisory Committee was held on 18.4.2016, with a focus on "Development of Power Markets". During the meeting the CAC deliberated upon the issues relating to the (i) existing structure / pattern in contracting power by the utilities in the backdrop of large scale RE capacity addition / energy conservation / dip in consumer demand etc.; (ii) necessity for facilitative infrastructure for power markets including transmission infrastructure, regulatory principles for determination of transmission charges and losses, rules for market access etc.; (iii) requirement of new market products in addition to the currently available products owing to ancillary services, RE integration / RPOs / RECs, currently available clearing and settlement mechanism, open access framework; currently available limited product range on power exchanges; (iv) requirement of other facilitative frameworks in addition to the existing market framework available to the generators and buyers.



The CAC arrived at consensus on the following points:-

a. The tenure of long term and medium term power purchase contracts were established few decades back and since then the power market has undergone many changes. Therefore, it is necessary to further debate the tenure of LT / MT power purchase contract and examine in the light of changing scenario of power market and future developments.



- b. It is observed that the stakeholders are experiencing lack of transparency in terms of transmission capacity / transformation capability, which prevents them from taking well informed decisions by them and in turn relieving congestion. There is an urgent need to examine the steps required to be taken for bringing in more transparency and facilitate the stakeholders in taking appropriate decisions.
- It is also observed that the merit order dispatch system currently followed in the market needs to be further

- examined to understand whether the system is adequate enough to meet the changing market scenario or if any changes in the mechanism need to be brought in to make the market more responsive and truly enhances the overall system efficiency.
- d. It is also felt that many smaller regulatory interventions are required to be taken at various levels to make the system stakeholder friendly, and facilitates expansion of volume of business for various products in the power market.

6.9.7 Activities of the Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and South Asia Forum for Infrastructure Regulation (SAFIR)

Forum of Regulators (FOR) has been constituted by Central Government by the Ministry of Power's (MOP) notification dated 16th February, 2005in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. The primary objective of harmonization of regulations in the power sector framed by the CERC, SERCs and JERCs. FOR also provides recommendations to the Government on various issues after detailed examination during the various meeting of the FOR. CERC provides secretariat service to FOR. Fivemeetings of Forum of Regulators were held during 2016-17 in which various

issues were discussed and recommendations were made. The Chairperson, CERC / FOR along with Chairperson, Maharashtra Electricity Regulatory Commission (MERC), and Chairperson, Punjab State Electricity Regulatory Commission (PSERC) released all volumes of the compendia & study reports of the FOR. The Forum of Regulators completed the following studies in year 2016-17:-

- a. Best Practices on and Strategies for Distribution Loss Reduction Utilities
- Review of Functioning of CGRF and Ombudsman.

The following are the ongoing studies

- Competitive Tariff viz-a-viz Cost plus tariff Critical Analysis
- b. Study on impact of Electrical Vehicles on the Grid

"FOR" also conducts training programmes for the officers of Regulatory Commission on the various issues of power sector. In year 2016-17, following training programmes were conducted:

SI.No.	Details of the Programme	Held at	Held during
1.	10th Capacity Building Training Programme	Domestic Component	13-20th
	for Officers of Electricity Regulatory	by IIT- Kanpur	October, 2016
	Commission	Foreign Component at	
		Singapore	
2.	Training programme on Protection of	NPTI, Faridabad	17-18th
	Consumer Interest for Officers of CGRF and		November, 2016
	Ombudsman		
3.	Training Programme on Legal Aspects of	NPTI, Faridabad	12-13th
	Regulation		January, 2017

The Commission also provides secretariat services to the Forum of Indian Regulators (FOIR) which consists of not only Chairpersons but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like TAMP, PNGRB, CCI, AERA,

TRAI. Forum of Indian Regulators (FOIR) was conceived originally as a platform for sharing of experiences by the regulatory authorities of various infrastructure sectors in India. The Forum is presently in the process of setting up the Regulatory Research & Training Institute





(RRTI). FOIR is also working towards expanding its membership base. Shri Gireesh Pradhan, Chairperson, CERC was elected as Chairperson, FOIR from 17th August 2016 after completion of tenure of Shri Krishnan, Chairperson, PNGRB and Hony. Chairperson, FOIR. 42th & 43rd Governing body meetings of FOIR were held on 16th September 2016 & 11th January 2017 in New Delhi and Ahmedabad. Annual General Body Meeting of FOIR was held on 24th June 2016 in Puduchchery. FOIR has also organized a Workshop on 3rd February 2017 in Goa.

SAFIR is an international forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka), connected international institutions and individuals that are active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objective are to stimulate research, provide a databank relating

to regulatory reform processes and experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices.

Currently Shri Gireesh B Pradhan, Chairperson, CERC is the Chairperson of SAFIR after completion of tenure of Shri Samdrup K Thinley, CEO Bhutan Electricity Authority (BEA). In the year 2016-17, SAFIR organizes various highlevel courses/training and knowledge sharing programme for its member. 11th Executive Committee meeting of SAFIR was held on 27th May 2016 in New Delhi while 12th ECM was organized on 12th November 2016 at Jaipur.

6.9.8 Seminar / Conferences / Training/ Exchange Programmes

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in **Annexure-X**.

7

Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

7. Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

A. Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

I) Secure Grid Operation

a. Continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.

2) Market Monitoring

a. Short term market prices have been stable. The short term transactions touched the mark of 119.23 BU, with an increase of 4 BU over the last year. The average day ahead price per unit on Power Exchanges stabilized at Rs. 2.50. Lower whole sale prices (through short term) have a softening effect on consumer tariff.

3) Promotion of Green Energy

- a. Effective Regulatory framework for integration of variable renewable energy with the ultimate objective of ensuring energy security
- b. Facilitative regulatory framework towards safer environment for consumers

B. Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below:-

1) Thrust on Renewable Energy

a. The framework for Forecasting and Scheduling and Deviation for Wind and Solar technologies is aimed at mainstreaming variable renewable energy sources.

2) Grid Discipline

- a. Continued efforts at ensuring discipline in grid operation through tightening of frequency band and action against violaters of grid discipline
- The initiatives facilitated secure grid operation, which is in the interest of all stakeholders including generators, suppliers and consumers.

3) Market Development

- a. Through Ancillary Services Operations the Commission facilitated complementary market mechanism for grid security, handling load and variation in RE generation.
- b. The Commission allowed extended market session on power exchanges facilitating management of contingency requirements of market players and allow balancing their systems better.

8
Notifications Issued
During 2016-17

8. Notifications Issued During 2016-17

SI. Nos.	Notifications No.	Gazettes Dated	Regulations
I.	162	29.4.2016	Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016
2.	201	6.5.2016	Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters)(Third Amendment) Regulations, 2016
3.	237	30.5.2016	Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016
4.	279	5.7.2016	Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment) Regulations, 2016
5.	280	5.7.2016	Notification in continuation to Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010
6.	46	30.1.2017	Central Electricity Regulatory Commission (Appointment of Consultants) (Third Amendment) Regulations, 2017
7.	98	17.2.2017	Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Sixth Amendment) Regulations, 2017

9

Agenda for 2017-18

9. Agenda for 2017-18

- a. Review of Terms and Conditions of Tariff of power generated using RE sources
- b. Review of transmission planning and other related matters
- c. Detailed operating procedure for reserve shutdown and compensation mechanism
- d. Review of implementation of Ancillary Services
- e. Review of operating band of grid frequency and Deviation Settlement Mechanism Rate based on operational experience
- f. Review of Connectivity Regulations
- g. Regulatory Framework on General Network Access (GNA)
- h. Approach Paper on Terms & Conditions for conventional generation and transmission for the next control period (2019-24)

I 0 Annual Statement of Accounts

10. Annual Statement of Accounts

During the year 2016-17, ₹ 44.72 Crore (previous year Rs. 34.96 Crore) were released from 'CERC Fund' (maintained under the Public Account of India) by the Ministry of Power. Unspent balance of ₹ 10.78 crore of 2015-16 (previous year Rs. 9.37 Crore) was carried forward to 2016-17, making the total available funds at ₹ 55.50 crore for the year 2016-17 (previous year Rs. 44.33 Crore). Of this, a sum of ₹ 40.65 Crore (previous year Rs. 33.55 Crore) was utilized during the year and the balance of ₹ 14.85 crore (previous year Rs.

10.78 Crore) has been carried forward to 2017-18.

Further, an interest of Rs. 0.71 Crore earned in 2016-17 was remitted to Ministry of Power in 2016-17. In addition, an amount of Rs. 124.57 Crore (previous year Rs. 102.82 Crore) received on account of fee and interest thereon was remitted to Ministry of Power for placing the same in the CERC Fund Account under Public Account of India. The details are placed at **Annexure-XII.**

П

Human Resources of the Commission

11. Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The

Organisation Chart is provided at **Annexure-XIII.** In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

SI. No	Name of the Posts	No. of posts sanctioned	No. of posts Filled	Vacant Posts
1.	Secretary	I	I	0
2.	Chiefs	4	4	0
3	Joint Chiefs	5	3	2
4	Deputy Chiefs	13	13	0
5	IFA	I	0	I
6	Assistant Chiefs	16	13	3
7	Bench officers	2	2	0
8	Assistant Secretaries	2	2	0
9	Pay & Accounts Officer/Sr. Accounts Officer	2	2	0
10	Sr. Principal Private Secretary	I	I	0
11	Principal Private Secretaries	3	3	0
12	Private Secretaries	5	5	0
13	Assistant Section Officers	6	6	0
14	Junior Hindi Translator	I	0	I
15	Personal Assistants	7	0	7
16	Stenographers	3	I	2
17	Hindi Typist (LDC)	1	0	I
18	Receptionist Cum-Telephone Operator	I	I	0
19	Drivers	4	4	0
20	MTS	4	4	0
	Total	82	65	17



	Officers Joined on Deputation terms during the year 2016-17 in CERC						
SI. No Name of the Post No. of Pos							
1.	Assistant Secretary (FOR)	I					
2.	Assistant Chief (RA)	I					
3.	Assistant Section Officer	I					
	Total	3					



	LIST C	OF DISPOSE	D OF PETITIO	NS FORTHE P	ERIOD 1.4.2016 T	O 31.3.2017	
	ried forward om last year 2015-16		of Petitions during 2016-17	Total	Disposed of petitions	Pending as	on 31.3.2017
	507	322		829	522	3	307
SI No.	Petition Number	Petition Date	Petitioner Name	Subject		Date of Disposal	Type of Petition
1.	GT/341/2014	21 st September, 2014	NTPC Limited	of Kawas gas base Power Station (6	ermination of tariff ed Combined Cycle 56.20 MW) for the 2014 to 31.3.2019.	24.3.2017	Generation Tariff
2.	GT/289/2014	10 th September, 2014	NTPC Limited	of Feroze Gandhi Power Station, S	ermination of tariff i Unchahar Thermal Stage-II (420 MW) from 1.4.2014 to	31.3.2017	Generation Tariff
3.	GT/281/2015	2 nd November, 2015	Torrent Power Limited	MW DGEN Me of Torrent Powe			Generation Tariff
4.	MP/182/2015	Ist September, 2015	Tata Power Delhi Distribution Limited	exercise of pow 79(1) (a) & (f) Act, 2003 for issues relating t	ne Commission in vers under Section of the Electricity adjudication of o Power Purchase d 8.5.2008 entered		Misc. Petition
5.	MP/160/2015	25 th June, 2015	NTPC Limited	the Electricity A Regulation 8 of th Regulatory Comic Conditions of T from Renewable Regulations, and I 119 of Central El Commission (Co Regulations, 1999 Generic Tariff fo	ection 79(1) (f) of ct, 2003 read with e Central Electricity mission (Terms and ariff determination e Energy Sources) Regulations III and ectricity Regulatory anduct of Business) of or applicability of or 50 MW Rajgarh of NTPC Limited.		Misc. Petition
6.	GT/252/2014	26 th August, 2014	NHPC Limited		ermination of tariff 014-2019 in respect Station.		Generation Tariff
7.	GT/299/2014	II th September, 2014	NTPC Limited	National Capita Station, Dadri S for the period 31.3.2014 after tr	vision of tariff of I Thermal Power Stage-I (840 MW) from I.4.2009 to ruing up exercise.		Generation Tariff
8.	GT/326/2014	21 st September, 2014	NTPC Limited	Jhanor Gandhar (657.39 MW) fo	proval of tariff of Gas Power Station or the period from 2014 after truing up		Generation Tariff
9.	GT/337/2014	21st September, 2014	NTPC Limited	Sipat Super Ther	mination of tariff of mal Power Station /) from 1.4.2014 to	29.3.2017	Generating Tariff



10.	GT/178/2015	8 th July, 2015	THDC India Limited	Petition for approval of generation tariff of Tehri Hydro Electric Power Project (HPP) Stage-I (4250MW) for the period 1.4.2014 to 31 .3.2019.	29.3.2017	Generation Tariff
11.	MP/143/2016	24 th August, 2016	Power Grid Corporation of India Limited	Petition under Section 38 (2) of the Electricity Act, 2003 read with Sections 79 (1) (c) and 79 (1) (k) of the Act, along with (i) CERC (Grant of Regulatory Approval for execution of inter-State	30.3.2017	Misc. Petition
				Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations III and II4 of Central		
				Electricity Regulatory Commission (Conduct of Business)		
				Regulations, 1999 and (iii) CERC (Sharing of inter-State		
				Transmission Charges and Losses) Regulations, 2010 for grant		
				of Regulatory Approval for execution of the Transmission System		
				for Ultra Mega Solar Power Park at Banaskantha (Radhanesda),		
				Gujarat.		
12.	TT/515/2014	14 th December, 2014	Power links Transmission Limited	Petition for approval of Annual Transmission Charges and truing up of tariff for the period 2013-14 for 400 KV Double Circuit Muzaffarpur-Gorakhpur Transmission Line in Eastern-Northern Inter-region associated with Tala Hydro Electric Project, East-North Inter-Connector	31.3.2017	Transmission Tariff
				and Northern Region Transmission System of Powerlinks Transmission Limited.		
13.	MP/291/2015	24 th November, 2015	Transmission Corporation of Andhra Pradesh Limited	Petition for exemption from payment of losses for Simhadri Stage- I power to Andhra Pradeshunder the provisions of Regulations Sharing of inter-State Transmission Charges and Losses Regulations, 2010 and Indian Electricity Grid Code.	30.3.2017	Misc. Petition
14.	GT/434/2014	30 th October, 2014	Jaiprakash Power Ventures Limited	•	30.3.2017	Generation Tariff
15.	MP/76/2014	25 th April, 2014	Spectrum Coal and Power Limited.	Petition for reduction of Long Term Open Access from 60 MW to 30 MW (Unit-I, I5 MW, Unit-II I5 MW) and refund of the excess transmission charges paid by the petitioner as per the Bulk Power Transmission Agreement dated 30.4.2009.	23.3.2017	Misc. Petition

16.	GT/129/2015	6 th May, 2015	ONGC Tripura Power Company	Petition under Sections 62 and 79 (I) (b) of the Electricity Act, 2003 read with Regulation 7 of the Central	30.3.2017	Generation Tariff
			Company	Electricity Regulatory Commission (Terms and		
				Conditions of Tariff) Regulations, 2014 and Central		
				Electricity Regulatory Commission (Procedure for		
				making application for determination of tariff, publication of application and other related matters) Regulations, 2004 as amended thereto, for determination of tariff of		
				726.6 (2 x 363.3) MW Palatana Combined Cycle Gas		
				Based Power Project of ONGC Tripura Power Company		
				Limited for the period from 1.4.2014 to 31.3.2019.		
17.	MP/224/2016	November, 2016	Dalmia Cement (Bharat) Limited	Petition for levy of back up supply charges in violation of Central Electricity Regulatory Commission's Regulations.	24.3.2017	Misc. Petition
18.	MP/25/2017	20 th February, 2017	Lanco Amarkantak Power Limited	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking directions to the respondents to allow the petitioner to draw start-up power for Unit-3 of the petitioner's thermal power plant.	29.3.2017	Misc. Petition
19.	GT/7/2016	14 th January, 2016	Udupi Power Corporation Limited	Truing up petition for revision of tariff of 2 X 600 MW Thermal Power Plant set up by Udupi Power Corporation Limited in Udupi Taluka, Udupi District, Karnataka for the period from 11.11.2010 to 31.3.2014.	24.3.2017	Generation Tariff
20.	MP/449/2014	II th December, 2014	Malana Power Company Limited	Petition under Section 79(1) (f) read with Section 60 of the Electricity Act, 2003.	10.3.2017	Misc. Petition
21.	GT/346/2014	21st September, 2014	NTPC Limited	Petition for truing up of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2009 to 31.3.2014.	15.3.2017	Generation Tariff



22.	MP/12/2017	2 nd February, 2017	Transmission Limited	of Electricity Act 2003, for creation of security interest over all assets including the movable and immovable assets of Petitioner No.1, in favour of Security Trustee/Lenders and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the Project, acting on behalf of and for the benefit of the Lenders pursuant to Indenture of Mortgage, declaration and memorandum of entry and other security creating documents/ Financial Agreements and for future refinancing transactions also, by way of mortgage/hypothecation/assignment of Mortgage Properties and project Assets.		Misc. Petition
23.	GT/319/2014	20 th September, 2014	NTPC Limited	Petition for determination of tariff of Feroz Gandhi Unchahar Thermal Power Station, Stage-I (420 MW) for the period from 1.4.2014 to 31.3.2019.	22.3.2017	Generation Tariff
24.	GT/190/2015	14 th August, 2015	NHPC LTD	Revision of tariff of Chutak Power Station (4 x 11 MW) of NHPC Ltd. for the period 2012- 14. Truing-up of tariff determined in order dated 23.1.2015 in petition No. 3/GT/2013.	21.3.2017	Generation Tariff
25.	GT/172/2015	8th July, 2015	THDC India Limited	Petition for revision of tariff of Tehri Hydroelectric Power Project (HPP), Stage-I (4 X 250 MW) for the period from 1.4.2009 to 31.3.2014. Truing up of tariff order dated 27.1.2015 in Petition No. 195/GT/2013.		Generation Tariff
26.	GT/322/2014	21st September, 2014	NTPC Limited	Petition for determination of tariff of Sipat Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.	21.3.2017	Generation Tariff
27.	MP/143/2015	10 th June, 2015	NTPC Limited	Petition for providing clarification on sharing of capacity charges among beneficiaries of the generating station as per Regulation 30 (4) of CERC (Terms and Conditions of Tariff) Regulations, 2014.		Misc. Petition
28.	MP/177/2016	20 th September, 2016	Indian Wind Power Association- Maharashtra State Council.	Petition seeking relaxation of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondent, NLDC on the issue of Renewable Energy Certificates to the members of the petitioner for financial year 2014-2015 and for future.	20.3.2017	Misc. Petition

29.	MP/72/2016	4 th May, 2016	Maithon Power Limited (MPL)	Petition under Regulation 14 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff) 2014 ("Tariff Regulations 2014") read with Regulations 3 (9) and 12 (2) seeking in-principle approval of the "Abstract Schemes" of Capital Expenditure in compliance with Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015.	20.3.2017	Misc. Petition
30.	MP/187/2013	7 th October, 2013	Sothern Region Load Despatch Center		20.3.2017	Misc. Petition
31.	GT/336/2014	21 st September, 2014	NTPC Limited	Petition for determination of tariff of Tanda Thermal Power Station (440 MW) for the period from 1.4.2014 to 31.3.2019.	21.3.2017	Generation Tariff
32.	GT/263/2014	26 th August, 2014	Ratnagiri Gas & Power Private Limited.	Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2014 to 31.3.2019.	21.3.2017	Generation Tariff
33.	MP/149/2015	8 th June, 2015	Neyveli Lignite Corporation Ltd.	Petition seeking approval for revised Lignite Transfer Price of NLC mines for the period 1.4.2009 to 31.3.2014 on account of truing up additional capitalization, O & M, income tax, return on equity and FERV along with Ministry of Coal guidelines on Fixation of Transfer Price of Lignite.	20.3.2017	Misc. Petition
34.	MP/117/2015	10 th June, 2015	D.B. Power Limited.	Petition under Sections 79(1) (f) and 79 (i) (K) of the Electricity Act, 2003 seeking appropriate directions against the respondent/ CTU for refund of relinquishment charges paid by the petitioner Company to the respondent for relinquishment of Medium Term Open Access of 208 MW.	20.3.2017	Misc. Petition



35.	MP/136/2016	17 th August, 2016	Power Grid Corporation of India Limited	additional expenditure towards deployment of special security forces (CISF) at Salakati and Bongaigaon Sub-Stations for the year 2015-19 in respect of Eastern and North Eastern Region.	20.3.2017	Misc. Petition
36.	MP/157/2015	10 th June, 2015	Costal Gujarat Power Limited.	Petition seeking adjustment of tariff for increase/decrease in revenues/costs of Costal Gujarat Power Limited due to 'Change in Law' during the operation period for the Financial Year 2011-12, 2012-13 and 2013-14.	17.3.2017	Misc. Petition
37.	MP/136/2014	10 th July, 2014	Power Grid Corporation of India Limited	Petition under section 79(i) (c) & (f) of the Electricity Act, 2003 and CERC (Grant of Connectivity, Long Term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009.	20.3.2017	Misc. Petition
38.	RP/03/2016 in Petition No. 77/GT/2013	18 th January, 2016	GMR Kamalanga Energy Limited	Petition for review of order dated 12.11.2015 in Petition No. 77/GT/2013.	17.3.2017	Review Petition
39.	GT/339/2014	21 st September, 2014	NTPC Limited	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-IV (1000 MW) from 1.4.2014 to 31.3.2019.	10.3.2017	Generation Tariff
40.	GT/266/2014	26 th August, 2014	Aravali Power Company Private Limited	Petition for approval of tariff of Aravali Power Company Private Limited (3 X 500 MW) (IGSTPP) for the period from 1.4.2014 to 31.3.2019.	9.3.2017	Generation Tariff
41.	GT/316/2014	20 th September, 2014	NTPC Limited	Petition for determination of tariff of Farakka Super Thermal Power Station Stage I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019.	10.3.2017	Generation Tariff
42.	GT/344/2014	21 st September, 2014	NTPC Limited	Petition for revision of tariff of Sipat STPS Stage- II (2 X 500 MW) for the period from 1.4.2009 to 31.3.2014 after the truing up exercise.	15.3.2017	Generation Tariff
43.	GT/205/2015	20 th August, 2015	Damodar Valley Corporation	Petition for approval of tariff for the period 2014 - 2019 in respect of Durgapur Steel TPS Units 1 and 2.	17.3.2017	Generation Tariff
44.	MP/306/2015	26 th November, 2015	PTC India Limited	Petition under Section 79(1) (f) read with Section 79 (I) (c) of the Electricity Act, 2003 regarding disputes involving Central Transmission Utility, being the nodal agency for grant of Long Term Open Access to the inter- State Transmission System.	16.3.2017	Misc. Petition
45.	GT/261/2014	26 th August, 2014	SJVN Limited	Petition for approval of generation tariff of Naptha Jhakri Hydro Electric Power Station (6 X 250 MW) for the period 1.4.2014 to 31.3.2019.	15.3.2017	Generation Tariff

46.	GT/262/2014	26 th August, 2014	SJVN Limited	Petition for approval of revision of tariff of Naptha Jhakri Hydro Electric Power Station (6 X 250 MW) for the period 1.4.2009 to 31.3.2014.	15.3.2017	Generation Tariff
47.	GT/08/2016	12 th January, 2016	SJVN Limited	Petition under Sections 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter - V of the CERC (Conduct of Business) Regulations, 1999 for revision of tariff of Nathpa Jakhri Hydro Electric Power Station (6 x 250 MW) for the period 1.4.2004 to 31.3.2009.	15.3.2017	Generation Tariff
48.	TT/438/2014	25 th October, 2014	Aravali Power Company Private Limited	Petition for determination of tariff of Jhajjar- Mundka 400 KV D/C ISTS Asset of Aravali Power Company Private Limited for the period from 1.4.2014 to 31.3.2019.	15.3.2017	Transmission Tariff
49.	TT/439/2014	December, 2014	Aravali Power Company Private Limited	Petition for approval of tariff of 400 KV D/C Jhajjar-Mundka transmission line of Aravali Power Company Private Limited based on audited accounts as on 31.3.2014 for the period from the COD i.e 1.3.2011 to 31.3.2014.	15.3.2017	Transmission Tariff
50.	RP/16/2015 Petition in Petition No.109/ TT/2013	29 th July, 2015	Power Grid Corporation of India Limited	Petition for review of order dated 20.5.2015 in Petition No. 109/TT/2013.	22.8.2016	Review Petition
51.	RP/08/2016 in Petition No. 118/MP/2015	24 th February, 2016	MP Power Management Company Limited	Petition for review of order dated 30.12.2015 in Petition No. 118/MP/2015.	14.3.2017	Review Petition
52.	MP/563/2014	30 th December, 2014	Monet Ispat & Energy Limited.	Petition under Regulations 12 and Regulation 13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014.	10.3.2017	Misc. Petition
53.	MP/226/2015	1 st October, 2015	TRN Energy Private Limited	Petition under Sections 79 (I) (c) and 79 (I) (K) of the Electricity Act, 2003 seeking appropriate directions for operationalization of the LTA dated 14.9.2015 read with letter dated 27th December, 2013.	10.3.2017	Misc. Petition
54.	MP/227/2015	6 th October, 2015	Neyveli Lignite Corporation Limited	Petition seeking approval for revision of lignite transfer price for the period 29.12.2011 to 31.3.2014 on account of truing up in respect of NLC Barsingsar Mine.	14.3.2017	Misc. Petition
55.	SM/3/2017	10 th March, 2017	Central Electricity Regulatory Commission	Interim truing up of transmission tariff during tariff period 2014-19 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	8.3.2017	Suo Motu
56.	MP/167/2015	24 th June, 2015	Himanchal Pradesh State Electricity Board Limited	Petition for counter claim under Section 79(1)(f) of the Electricity Act, 2003.	10.3.2017	Misc. Petition



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57.	MP/96/2015	20 th March, 2015	Chettinad Power Corporation Private Limited	Petition under Sections 79 (i) and 79 (i) (f) of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters), Regulations, 2009.		Misc. Petition
58.	GT/256/2014	26 th August, 2014	Neyveli Lignite Corporation Limited	Petition for fixation of Tariff (Annual Fixed Charges and Energy Charges) for the period 2014-19 under CERC Tariff Regulations, 2014 for NLCTPS-II Stage-I (630 MW) and Stage II (840 MW).	8.3.2017	Generation Tariff
59.	MP/310/2015	21st December, 2015	Jabalpur Transmission Company Limited	Petition under Sections 61, 63, and 79 of the Electricity Act, 2003 read with the statutory framework of tariff-based competitive bidding for transmission service.	2.3.2017	Misc. Petition
60.	GT/340/2014	21st September, 2014	NTPC Limited	Petition for approval of tariff of Korba Super Thermal Power Station Stage- III (500 MW) from 1.4.2014 to 31.3.2019.	3.3.2017	Generation Tariff
61.	GT/280/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Farakka Super Thermal Power Station, Stage- III (1 x 500 MW) for the period from 1.4.2014 to 31.3.2019.	3.3.2017	Generation Tariff
62.	MP/308/2015	17 th December, 2015	Nu Power Renewables Private Limited & Others	Petition under Section 79 (I) (f) of the Electricity Act, 2003 read with Regulations 14 and 15 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	2.3.2017	Misc. Petition
63.	MP/188/2014	4 th August, 2014	Power Grid Corporation of India Limited	Petition under Regulations 24, 111 & 113 of the CERC (Conduct of Business) Regulations, 1999 and Regulation 54 (Power to Relax) and Regulation 55 (Power to Remove Difficulty) and CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of cost for the assets of SCDA/EMS system for SLDCs.		Misc. Petition
64.	MP/179/2015	8 th July, 2015	Jaipur`Vidyut Vitaran Nigam Limited & Others	Petition under Section 79 of the Electricity Act, 2003 read with clause 5.2 of the operating code under the Indian Electricity Grid Code and Regulations 12 and 13 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(1) & (2), 12 and 13 of CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 and Regulations 111,114 and 115 of the CERC (Conduct of Business) Regulations, 1999.	28.2.2017	Misc. Petition

65.	MP/120/2014	25 th June , 2014	Power Grid Corporation of India Limited	Petition seeking direction from the Commission relating to construction of Mysore (Powergrid) - Kozhikode 400 kV D/C line along with 400/220 kV Kozhikode substation (New) & extension of Mysore substation under Transmission System associated with Kaiga- 3 & 4 (2 x 235 MW) project.	28.2.2017	Misc. Petition
66.	MP/50/2016	28 th March, 2016	RE Connect Energy Solutions Private Limited	Petition under Section 66 of the Electricity Act, 2003 read with the provisions of the CERC (Power Market) Regulations, 2010.	28.2.2017	Misc. Petition
67.	MP/133/2014	3 rd July, 2014	Power Gird Corporation of India Limited	Petition under Regulation 55	28.2.2017	Misc. Petition
68.	MP/168/2015	30 th June, 2015	Porwal Auto Components Limited	Petition under Sections 66 and 79 and other applicable provisions of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for renewable energy generation) Regulations, 2010.	28.2.2017	Misc. Petition
69.	MP/165/2015	30 th June , 2015	Atapi Power	Petition for Recognition and Issuance of Renewable Energy Certificates from the date of Commissioning and extension of benefit of Vintage based Multiplier.	28.2.2017	Misc. Petition
70.	GT/204/2015	20 th August, 2015	Damodar Valley Corporation	True up petition in respect of approval of tariff of Durgapur Steel TPS Units I and 2 (2 x 500 MW) from the respective dates of their commercial operation till 31.3.2014.	27.2.2017	Generation Tariff
71.	GT/296/2015	3 rd December, 2015	Damodar Valley Corporation	Petition in respect of approval of tariff of Koderma TPS Units I and 2 (2 x 500 MW) for the tariff period 2014 – 2019.	28.2.2017	Generation Tariff
72.	RP/46/2016 in GT/279/2014	16 th September, 2016	NTPC Limited	Petition for review of order dated 30.7.2016 in Petition No. 279/GT/2014.	21.2.2017	Review Petition
73.	GT/338/2014	21 st September, 2014	NTPC Limited	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) from 1.4.2014 to 31.3.2019.		Generation Tariff
74.	GT/342/2014	21 st September, 2014	NTPC Limited	Petition for determination of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period from 1.4.2014 to 31.3.2019.	24.2.2017	Generation Tariff
75.	GT/323/2014	21 st September, 2014	NTPC Limited	Petition for determination of tariff of Korba Super Thermal Power Station Stage-I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019.	24.2.2017	Generation Tariff



76.	MP/16/2016	3rd February, 2016	Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to 'Change in Law' impacting revenues and costs during the operating period.		Misc. Petition
77.	in Petition No. 37/TT/2011	20 th July, 2015	Jaypee Powergrid Limited	Seeking review of the order dated 7th May, 2015 passed in Petition No. 37/TT/2011.	24.2.2017	Review Petition
78.	TT/85/2015	4 th March, 2015	Powergrid Corporation of India Limited	Petition for approval of determination of transmission tariff from anticipated DOCO to 31.3.2019 for 8 nos. Assets under Eastern Region Strengthening Scheme-III in in ER.	24.2.2017	Transmission Tariff
79.	RP/47/2016 in 281/GT/2014	16 th September, 2016	NTPC Limited	Petition for review of order dated 29.7.2016 in Petition No. 281/GT/2014.	21.2.2017	Review Petition
80.	RP/01/2016	5 th January, 2016	Sasan Power Limited	Petitioner seeking review of CERC order dated 18.11.2015 in Petition No. 402/MP/2014.	16.2.2017	Review Petition
81.	RP/53/2016 in GT/317/2014	27 th September, 2016	NTPC Limited	Petition for review of order dated 29.7.2016 in Petition No. 317/ GT/2014.	17.2.2017	Review petition
82.	GT/180/2015	17 th July, 2015	Damodar Valley Corporation	Petition for determination of tariff of Chandrapura TPS Units 7 & 8 (2 x 250 MW) for the period 2014 -2019.	17.2.2017	Generation Tariff
83.	RP/24/2015 in Petition No. 112/TT/2013	23 rd November, 2015	Power Grid Corporation of India Limited	Review petition for review of order dated 7.10.2015 in Petition No. 112/ TT/2013.	16.2.2017	Review Petition
84.	GT/293/2014	September, 2014	NTPC Limited	Petition for approval of tariff for Talcher Super Thermal Power Station, Stage-II, (2000 MW) for the period from 1.4.2014 to 31.3.2019.	16.2.2017	Generation Tariff
85.	MP/383/2014	28 th September, 2014	MP Power Generating Co. Limited	Application under Clause 4 Part - 7 of CERC (Indian Electricity Grid Code) Regulations, 2010 for extension of time for implementation of Restricted Governor Mode Operation (RGMO), as required under Clause 5.2 (f) of the Regulation, in respect of certain Thermal & Hydel Generating Stations operated by the Madhya Pradesh Power Generating Co. Limited.	15.2.2017	Misc. Petition
86.	GT/184/2014	Ist August, 2014	SJVN Limited	Petition for approval of generation tariff of Rampur Hydro Electric Project (412 MW) for the period from actual COD of first Unit to 31.3.2019.	15.2.2017	Generation Tariff

87.	MP/65/2014	3 rd April, 2014	NTPC Limited	Petition under Regulation (4) of Part 7 of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation III of CERC (conduct of Business) Regulations, 1999 seeking relaxation of Regulation 5.2(f) (iv) regarding requirement of implementing FGMO for certain units of NTPC.	13.2.2017	Misc. Petition
88.	GT/473/2014	December, 2014	Neyveli Lignite Corporation Limited	Petition for re-fixation of tariff (Annual Fixed Charges and Energy Charges) for the period 2009-14 under CERC Tariff Regulations, 2009 for NLC TPS II Stage I (630 MW) and Stage II (840 MW) on account of additional capital expenditure incurred (truing up) for the period from I.4.2009 to 31.3.2014.	10.2.2017	Generation Tariff
89.	GT/181/2015	17 th July, 2015	Damodar Valley Corporation	True up petition for approval of tariff of Chandrapura TPS Units 7 & 8 for the period 2011 -14.	9.2.2017	Generation Tariff
90.	GT/115/2015	23 rd April, 2015	Damodar Valley Corporation	True up petition in respect of approval of tariff of Mejia Thermal Power Station Unit Nos. 5 & 6 for the tariff period 2009-2014.	9.2.2017	Generation Tariff
91.	RP/06/2016 in Petition No. 135/TT/2012	29 th January, 2016	Jindal Power Limited	Review Petition for review of order dated 18.12.2015 passed in Petition No. 135/TT/2012.	8.2.2017	Review Petition
92.	MP/156/2014	17 th July, 2014	Adani Power Limited.	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 executed amongst Uttar Haryana Bijli Vitran Nigam Limited / Dakshin Haryana Bijli Vitran Nigam and Adani Power Limited.	6.2.2017	Misc. Petition
93.	GT/327/2014	21st September, 2014	NTPC Limited	Petition for determination of Vindhyachal Super Thermal Power Station Stage - II (1000 MW) for the period from 1.4.2014 to 31.3.2019.	6.2.2017	Generation Tariff
94.	GT/343/2014	21st September, 2014	NTPC Limited	Petition for revision of tariff of Vindhyachal STPS Stage-III from 1.4.2009 to 31.3.2014 after truing up exercise.	6.2.2017	Generation Tariff
95.	GT/274/2014	10 th September, 2014	NTPC Limited	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage - I, (3 x 200 MW + 2 x 500 MW) for the period from I.4.2009 to 31.3.2014 after the truing up exercise.	6.2.2017	Generation Tariff



96.	GT/194/2015	14 th August, 2015	NHPC Limited	Petition under Section 79 (1) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62 (1) (a) of the Electricity Act, 2003 and Regulation 6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 for truing up of capital expenditure for the period 2012-14 in respect of Chamera –III Power Station.	6.2.2017	Generation Tariff
97.	GT/249/2014	26 th August, 2014	NHPC Limited	Petition for determination of tariff for the period 2014 - 19 in respect of Chamera - III Power Station.	6.2.2017	Generation Tariff
98.	TD/201/2016	19 th October, 2016	Atria Energy Services Private Limited	Application for grant of inter State trading licence.	1.2.2017	Trading
99.	GT/372/2014	28 th September, 2014	NTPC Limited	Petition for determination of tariff of Rihand Super Thermal Power Station Stage-III (1000 MW) for the period from 1.4.2014 to 31.3.2019.	6.2.2017	Generation Tariff
100.	GT/248/2014	26 th August, 2014	NHPC Limited	Petition for approval of tariff for the period 2014-209 in respect of Teesta Low Dam-III Power Station.	6.2.2017	Generation Tariff
101.	GT/193/2015	14 th August, 2015	NHPC Limited	Petition for truing up of capital expenditure for the period 2013 - 2014 in respect of Teesta Low Dam-III Power Station.	6.2.2017	Generation Tariff
102.	MP/08/2014	24 th January, 2014	Emco Energy Limited	Petition for evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' during construction and operating period.	1.2.2017	Misc. Petition
103.	MP/8/2017	27 th January, 2017	SKS Power Generation (Chhattisgarh) Limited	Petition under Section 79 (I) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power and drawal of start-up power for commissioning & testing including full load testing of First Unit (Unit #2 (300 MW) of (4 X 300 MW) Binjkote TPP of SKS Power Generation (Chhattisgarh) Limited, beyond six months from 31.1.2017 to 31.7.2016.	2.2.2017	Misc. Petition
104.	MP/125/2014	30 th June, 2014	NHPC Limited	Petition under Section 79(1) (f) of the Electricity Act, 2003 for reimbursement of interest on the arrear bills issued after revised Regional Energy Account by NRPC in respect of Chamera-I HE Project for the period 1.5.1994 to 31.3.1997.	31.1.2017	Misc. Petition

105.	GT/292/2014	September, 2014	NTPC Limited	Petition for determination of tariff of Ramagundam Super Thermal Power Station, Stage-I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019.		Generation Tariff
106.	GT/345/2014	21st September, 2014	NTPC Limited	Petition for revision of tariff of Korba STPS Stage - I & II (3 × 200 MW + 3 × 500 MW) for the period from I.4.2009 to 31.3.2014 after the truing up exercise.	25.1.2017	Generation Tariff
107.	GT/328/2014	21 st September, 2014	NTPC Limited	Petition for determination of tariff of Mauda Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.	1.2.2017	Generation Tariff
108.	GT/308/2014	12 th September, 2014	NTPC Limited	Petition for determination of tariff of Dadri GPS (829.78) for the period from 1.4.2014 to 31.3.2019.	27.1.2017	Generation Tariff
109.	TT/558/2014	29 th December, 2014	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 and transmission tariff for 2014-19 tariff block for 400 kV D/C Baharmpur- Bheramara T/L, LILO of 400 KV S/C Farakka-Jeeraat T/L at Baharampur and I no. 80 MVAR Bus Reactor and associated line bays and reactor bay at Baharampur (DOCO:1.9.2013) under Interconnection between India and Bangaladesh Electrical Grids for India portion in Eastern Region.	31.1.2017	Transmission Tariff
110.	GT/251/2014	26 th August, 2014	NHPC Limited	Petition for truing up of capital expenditure for the period 2009-14 and determination of tariff for the period 2014-19 in respect of Sewa —II Power Station.	27.1.2017	Generation Tariff
111.	RP/36/2016 in GT/270/2014	17 th August, 2016	NTPC Limited	Petition for review of Commission's order dated 27.6.2016 in Petition No 270/GT/2014.	27.1.2017	Review Petition
112.	TDL/194/2016	10 th October, 2016	Re New Solar Services Private Limited	Application for grant of Inter-State Category IV trading licensee.	27.1.2017	Trading
113.	TT/53/2016	I st April, 2016	Power Grid Corporation of India Limited	Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset- I II nos. OPGW links under Central Sector, 789.635 km. Asset-II 03 nos of OPGW links under Central Sector, I12,886 Km Asset- III 5 nos OPGW links under Central Sector 527.751 KM under the project Fiber Optic Communication system in ER under expansion of wide -band communication network in ER.		Transmission Tariff
114.	RP/32/2016 in TT/099/2014	3 rd August, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 29.4.2016 in Petition No. 99/TT/2016.	27.1.2017	Review Petition



115.	104/MP/2016	4 th July, 2016	NRSSXXIX Transmission Company Limited	Petition under Section 79 (I) (f) read with Section 79 (I) (c) of the Electricity Act, 2003 seeking payment of monthly transmission charges for the period starting from 7.4.2016 under the Transmission Services Agreement dated 2.1.2014 and order dated 15.7.2015 issued by the Ministry of Power entitled "Policy for Incentivizing Early Commissioning of Transmission Projects".		Misc. Petition
116.	GT/283/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Kahalgaon Super Thermal Power Station, Stage-II (3 x 500 MW) for the period from 1.4.2014 to 31.3.2019.	21.1.2017	Generation Tariff
117.	GT/437/2014	9 th December, 2014	Aravali Power Company Private Limited	Petition under Sections 62 and 79(1) (a) of the Electricity Act, 2003, read with Chapter V of the CERC (Conduct of Business) Regulations, 1999 for approval of tariff of Indira Gandhi Super Thermal Power Station (3 X 500 MW) based on audited accounts as on 31.3.2014, for the period from the COD of Unit-I, i.e, 5.3.2011 to 31.3.2014 and amendment/ true up of Petition No. 229/2010 based on audited accounts as on 31.3.2014.	17.1.2017	Generation Tariff
118.	TT/384/2014	28 th September, 2014	Parbati Koldam Transmission Company Limited	Petition for approval of tariff of 400 kV (Quad) 2 X S/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP for control period of 2014-2019 under CERC (Terms & Conditions of Tariff) Regulations, 2014.	16.1.2017	Transmission Tariff
119.	155/MP/2016	30 th August, 2016	Patran Transmission Company Limited	Petition under Sections 63 and 79 (I) (f) and 79 (I) (c) and other applicable provisions of the Electricity Act, 2003 seeking recovery of transmission charges from the date of commissioning of the transmission project.	4.1.2017	Misc. Petition
120.	TT/118/2014	19 th June, 2014	Power Grid Corporation of India Limited.	Petition for approval of transmission tariff from DOCO to 31.3.2019 for Assets (07 Nos) under Transmission System for transfer of power from Generation Projects in Sikkim to NR/WR Part-B in ER.	29.12.2016	Transmission Tariff
121.	GT/107/2016	6 th July, 2016		Petition for approval of generation tariff of Teesta Low Dam Project Stage-IV for the period from I1.3.2016 to 31.3.2019.		Generation Tariff
122.	MP/238/2016	21 st November, 2016	My Home Power Private Limited	Petition for change of category for Inter -State Trading from Category III to Category II.	2.1.2017	Misc. Petition

123.	TT/164/2016	September, 2016	Power Grid Corporation of India Limited	Petition under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation 6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff for 2014-19 tariff block for the assets of transmission system for Phase-I Generation Projects in Orissa Part - C in Western Region as covered in CERC order dated 18.4.2016 in Petition No. 44/TT/2014 covered in CERC order dtd 14.3.2016 in Petition No. 301/TT/2013.	28.12.2016	Transmission Tariff
124.	TT/149/2016	29 th August, 2016	Power Grid Corporation of India Limited	Petition under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Assets: 400/220 kV Ludhiana substation: (+) 600 MVAR/ (-) 400 MVAR Under Static VAR Compensators (SVCs) in Northern Region.	28.12.2016	Transmission Tariff
125.	SM/11/2016	December, 2016	Central Electricity Regulatory Commission	Determination of Fee and Charges payable under Regulation II of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	28.12.2016	Suo Motu
126.	TT/156/2015	11 th June, 2015	Parbati Koldam Transmission Company Limited		29.12.2016	Transmission Tariff
127.	TT/245/2015	21st October, 2015	Eastern Regional Load Despatch Centre	Petition for determination of Fees and Charges for Eastern Regional Load Despatch Centre for the tariff period 2014-19 under sub-Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 of CERC (Fees and Charges of Regional Load Desptach Centre and other related matters) Regulations, 2015.	29.12.2016	Transmission Tariff



128.	TT/242/2015	21 st October, 2015	Southern Regional Load Despatch Centre	Application under sub-Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 of CERC (Fees and Charges of Regional Load Desptach Centre and other related matters) Regulations, 2015 for SRLDC charges for the control period 1.4.2014 to 31.3.2019.	29.12.2016	Transmission Tariff
129.	MP/95/2016	27 th June, 2016	Essar Power (Jharkhand) Limited	Petition for adjudication of dispute arising from the termination of the PPA dated 9.7.2010 by the Bihar State Power (Holding) Company Limited.	27.12.2016	Misc. Petition
130.	MP/132/2016	9 th August, 2016	Neyveli Lignite Corporation Limited	Petition seeking upward revision of the Technical Minimum fixed for schedule of operation of Central Generating Stations and Inter-State Generating Stations and other related issues consequent to CERC (IEGC) (Fourth Amendment) Regulations, 2016.	27.12.2016	Misc. Petition
131.	MP/158/2015	10 th June, 2015	Power System Operation Corporation Limited	Petition on default in payment of deviation charges in excess of the drawl schedule by PDD J & K and default in opening letter of credit towards the non-payment of deviation (DSM) charges.	28.12.2016	Misc. Petition
132.	RP/25/2016 in 205/GT/2013	14 th July, 2016	NTPC Limited	Petition for review of order dated 14.3.2016 in Petition No. 205/GT/2013	27.12.2016	Review Petition
133.	MP/247/2016	21st December, 2016	NTPC Limited	Petition seeking Commission's permission to allow interchange of power for testing including full load testing and trial run operation of Unit No. I of Mouda STPS Stage-II (2 x 660 MW) beyond the period of 6 months from the date of its first synchronization i.e. beyond 27.9.2016.	23.12.2016	Misc. Petition
134.	MP/101/2016	4 th July, 2016	Essar Power (Jharkhand) Limited	Petition for relinquishment of 350 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-state Transmission and related matters) Regulations, 2009.	22.12.2016	Misc. Petition

135.	MP/100/2016	4 th July, 2016	Essar Power (Jharkhand) Limited	Petition for keeping in abeyance long term access to the extent of 750 MW and consequent connectivity agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009. Application under sub-Section (4)		Misc. Petition
130.	11/241/2013	October, 2015	Operation Corporation Limited	of Section 28 of the Electricity Act, 2003 read with Regulation 6 of CERC (Fees and Charges of Regional Load Desptach Centre and other related matters) Regulations, 2015 for WRLDC charges for the control period 1.4.2014 to 31.3.2019.	20.12.2010	Tariff
137.	TT/243/2015	21st October, 2015	Power System Operation Corporation Limited	Application under sub-Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for NRLDC charges for the control period 1.4.2014 to 31.3.2019.	26.12.2016	Transmission Tariff
138.	TT/244/2015	21st October, 2015	Power System Operation Corporation Limited	Application under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 of CERC (Fees and Charges of Regional Load Desptach Centre and other related matters) Regulation 2015 for NLDC Charges for the control period 1.4.2014 to 31.3.2019.	26.12.2016	Transmission Tariff
139.	TT/240/2015	21st October, 2015	Power System Operation Corporation Limited	Application under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 of CERC (Fees and Charges of Regional Load Desptach Centre and other related matters) Regulation 2015 for NLDC Charges for the control period 2014-2019.	26.12.2016	Transmission Tariff
140.	TT/71/2016	2 nd May, 2016	Parbati Koldam Transmission Company Limited	Petition under Regulation-86 of CERC (Conduct of Business) Regulations, 1999; CERC (Terms and Conditions of Tariff) Regulation 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) Truing Transmission Tariff for 2009-14 Tariff Block and (ii). Transmission Tariff for 2014-19 Tariff Block for a section of 400 kV (Quad) S/C Parbati - Koldam Transmission Line (Ckt-II) starting from LILO point of Parbati-III HEP to LILO point of Parbati Pooling Station (DOCO - 1.8.2013) in Northern Region.		Transmission Tariff



141.	MP/191/2016	7 th October, 2016	DB Power Limited	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		Misc. Petition
142.	MP/40/2016	3 rd March, 2016	NHDC Limited	Petition under Regulation 31 (3) Terms and Conditions of Tariff Regulations, 2014 for declared capacity and certification thereof by State Load Dispatch Centre of MP in respect of NHDC's Hydro Generating Stations i.e. Indira Sagar Power Station (ISPS) and Omkareshwer Power Station (OSPS).	20.12.2016	Misc. Petition
143.	MP/105/2016	5 th July, 2016	The Oudh Sugar Mills Limited	Petition under Section 79 (1) of the Electricity Act, 2003 and Regulations 14 & 15 of CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	20.12.2016	Misc. Petition
144.	RP/39/2016 in 252/TT/2015	29 th August, 2016	Power Grid Corporation of India Limited	Review Petition for review of order dated 25.4.2016 in Petition No. 252/TT/2015.	19.12.2016	Review Petition
145.	TT/312/2014	20 th September, 2014	Parbati Koldam Transmission Company Limited	Petition for determination of transmission tariff for 400 kV D/C Koldam - Ludhiana transmission line for control period of 2014 - 2019.	19.12.2016	Transmission Tariff
146.	MP/135/2016	17 th August, 2016	Karnataka Power Transmission Corporation Limited	Petition under Sections 79 & 94 (2) of the Electricity Act, 2003 read with Regulation 116 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	15.12.2016	Misc. Petition
147.	MP/88/2016	9 th June, 2016	Kerala State Electricity Board Limited	Petition seeking extension of time on the order dated 18.8.2015 in Petition No. 86/MP/2014 filed by KSEB Ltd. before the Commission in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional.		Misc. Petition
148.	AT/162/2016	30 th August, 2016	NRSS XXXVI Transmission Limited	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to Transmission System "System Strengthening Scheme in Northern Region (NRSS-XXXVI) along with LILO of Sikar - Neemrana 400 kv D/C Line at Babai (RRVPNL)" established by NRSS XXXVI Transmission Limited.	14.12.2016	Adoption of Tariff

149.	TT/246/2014	24 th August, 2014	Power Grid Corporation of India Limited	Petition for approval of transmission tariff from DOCO to 31.3.2019 for Assets (09) Nos. under "Transmission System for Phase - I Generation Projects in Orissa- Part –A" in ER.	14.12.2016	Transmission Tariff
150.	TT/18/2016	February, 2016	Power Grid Corporation of India Limited		8.12.2016	Transmission Tariff
151.	TL/161//2016	30 th August, 2016	NRSS XXXVI Transmission Limited	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to NRSS XXXVI Transmission Limited.	7.12.2016	Transmission Lincence
152.	MP/225/2016	November, 2016	Kanti Bijlee Utpadan Nigam Limited	Petition seeking Commission's permission to allow extension of the period for drawal of start up power and injection of infirm power for testing including full load trial operation of Unit I & Unit 2 of Muzaffarpur Thermal Power Station (MTPS) Stage-II, (2 X 195 MW) of KBUNL beyond six months from initial synchronization.	6.12.2016	Misc. Petition
153.	MP/219/2016	A th November, 2016	Sipat Transmission Limited	Petition for approval under Sections 17 (3) & 17 (4) of Electricity Act 2003, for assignment of licence by way for creation of security interest in favour of Security Trustee / Lenders and other security creating documents / Financial Agreements by way of mortgage / hypothecation / assignment of mortgage properties and project assets of Sipat Transmission Limited.	6.12.2016	Misc. Petition
154.	GT/306/2014	II th September, 2014	NTPC Limited	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage - I (1260 MW) for the period from 1.4.2009 to 31.3.2014 after the true up exercise.	5.12.2016	Generation Tariff
155.	GT/296/2014	II th September, 2014	NTPC Limited	Petition for revision of tariff of Vindhyachal STPS Stage-II (2×500 MW) for the period from 1.4.2009 to $31.3.2014$ after the true up exercise.	6.12.2016	Generation Tariff



156.	GT/295/2014	September, 2014	NTPC Limited	Petition for approval of tariff of Sipat STPS Stage-I (1980 MW) for the period from COD of Unit-I (1.10.2011) to 31.3.2014 after the true up exercise.	6.12.2016	Generation Tariff
157.	MP/159/2012	13 th July, 2012	Coastal Gujarat Power Limited	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 for establishing an appropriate mechanism to offset in tariff the adverse impact of the unforeseen, uncontrollable and unprecedented escalation in the imported coal price due to enactment of new Coal Pricing Regulation by Indonesian Government and other factors.	6.12.2016	Misc. Petition
158.	MP/155/2012	9 th July, 2012	Adani Power Limited	Petition under Section 79 of the Electricity Act, 2002 for evolving a mechanism for regulating including changing and/ or revising tariff on account of frustration and / or occurrence of Force Majeure (Article 12) and or change in law (Article 13) events under the PPAs due to circumstances in the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government.	6.12.2016	Misc. Petition
159.	TT/48/2016	23 rd March, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for (i) No. OPGW in 21.003 kms under Central Sector (ii) No. of OPGW link 17.03 Kms under WBSETCL sector and (iii) 7 nos of OPGW link under DVC sector 196.81 kms (iv) 02 no of OPGW link 278.641 kms under Central sector (v) 2 No. of OPGW link 35.044 kms under WBSETCL Sector and (vi) 01 no. OPGW link under DVC Sector 0.80 kms under the project fibre optical communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) microwave links in Eastern Region.	5.12.2016	Transmission Tariff
160.	GT/318/2014	20 th September, 2014	NTPC Limited	Petition for determination of tariff of Rihand Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.	1.12.2016	Generation Tariff
161.	RP/29/2016 in TT/100/2014	I st August, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 29.4.2016 in Petition No. 100/TT/2014.	24.11.2016	Review Petition

162.	MP/57/2016	31st March, 2016	Power System Operation Corporation Limited	Petition under sub section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of RLDC and other related matters) Regulations, 2015 for approval of Performance Linked incentive for NLDC for the Financial Year 2014-15 with reference to NLDC charges for the control period 1.4.14 to 31.3.2019.		Misc. Petition
163.	MP/60/2016	31st March, 2016	Power System Operation Corporation Limited	Petition under sub Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of RLDC and other related matters) Regulations, 2015.	21.11.2016	Misc. Petition
164.	MP/138/2016	18 th August, 2016	Arunachal Pradesh Power Corporation Private Limited	Application for upgradation of inter-State Power Trading Licence from Category – III to Category –II (Including Jammu & Kashmir).	18.11.2016	Misc. Petition
165.	MP/59/2016	6 th April , 2016	Power System Operation Corporation Limited	Petition under sub Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of RLDC and other related matters) Regulations, 2015 for approval of Performance Linked incentive for WRLDC for the Financial Year 2014-15 with reference to WRLDC charges for the control period 1.4.14 to 31.3.2019.	18.11.2016	Misc. Petition
166.	TL/157/2016	30 th August, 2016	Khargone Transmission Limited (KTL)	Application under Section 14 read with Section 15 (1) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 for grant of Transmission License to Khargone Transmission Limited.		Trading Licence
167.	MP/54/2016	1st April, 2016	Power System Operation Corporation Limited.	Petition under sub Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of RLDC and other related matters) Regulations, 2015 for approval of Performance Linked incentive for SRLDC for the Financial Year 2014-15 with reference to SRLDC charges for the control period 1.4.14 to 31.3.2019.	18.11.2016	Misc. Petition



168.	MP/55/2016	30 th March, 2016	Power System Operation Corporation Limited	Petition under Regulations 6 and 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of performance linked incentive for NRLDC for the financial year 2014-15 with reference to NRLDC charges for the control period 1.4.2014 to 31.3.2019.	18.11.2016	Misc. Petition
169.	MP/56/2016	31st March, 2016	Power System Operation Corporation Limited	Petition under sub-section (4) of Section 28 of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of RLDC and other related matters) Regulations 2015 for approval of Performance Linked incentive for ERLDC for the Financial year 2014-15 with reference to ERLDC charges for the control period 1.4.14 to 31.3.2019.	18.11.2016	Misc. Petition
170.	AT/156/2016	30 th August, 2016	Khargone Transmission Limited	Petition under Section 63 of Electricity Act, 2003 and CERC (Procedure, Terms & Conditions for grant of Transmission License and other related matters) Regulation, 2009 for adoption of transmission charges with respect to transmission system being established by Khargone Transmission Limited.	11.11.2016	Adoption of Tariff
171.	MP/82/2016	28 th May, 2016	NTPC Limited	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for extension of Power Purchase Agreement dated 22.12.1995 with erstwhile Haryana State Electricity Board (now Haryana Power Purchase Centre) for ten (10) years beyond 31.12.2015.	10.11.2016	Misc. Petition
172.	TT/129/2016	3 rd August, 2016	Power Grid Corporation of India Limited	Petition for truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Neelamangala Mysore 400 kV D/C Transmission Line along with 2 X 315 MVA, 400 /220 kV ICTs at Mysore Substation (1.5.2006) in Southern Region.	25.10.2016	Transmission Tariff
173.	MP/199/2016	18 th October, 2016	NTPC Limited	Petition under Regulation 8 (7) of CERC (Grant of Connectivity, LTA and MTOA in inter- State transmission and related matters) (Fourth amendment) Regulations, 2014 seeking the Commission's permission to allow extension of drawl of start-up power beyond 15 months from the date of commencement of the same for precommissioning activities, including full load testing of Unit-I (660 MW) of Solapur STPP (2X660 MW).	8.11.2016	Misc. Petition
174.	GT/268/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Ramagundam Super Thermal Power Station, Stage - III, (500 MW) for the period 1.4.2014 to 31.3.2019.	8.11.2016	Generation Tariff

175.	TT/27/2016	19 th February, 2016	Power Grid Corporation of India Limited	l	7.11.2016	Transmission Tariff
176.	I.A Nos. 34/2015 and 5 of 2016 in Petition No. MP/205/2011 (Consequential order as per Appellate Tribunal vide its judgment dated 13.1.2014 in Appeal No. 16 of 2013)	17 th October, 2011	Meenakshi Energy Private Limited	Petition for giving directions to SRLDC and POSOCO to recognize the 1000 MW project being developed by the petitioner as an independent generating station and to treat thermal power projects developed by the petitioner and by Simhapuri Energy Private Ltd. as separate and independent generating stations for the purpose of scheduling & dispatch, metering, energy accounting including UI computation.	3.8.2016	Misc. Petition
177.	RP/30/2016 in TT/017/2014	3 rd August, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 31.5.2016 in Petition No. 17/TT/2014.	31.10.2016	Review Petition
178.	MP/166/2016	I st September, 2016	Patran Transmission Company Limited	Petition under Section 17 (3) of the Electricity Act for creation of security interest over the transmission assets of the petitioner.	31.10.2016	Misc. Petition
179.	MP/212/2016	26 th October, 2016	NTPC Limited	Petition under Regulation 8 of CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009.	31.10.2016	Misc. Petition
180.	MP/114/2016	15 th July, 2016	My Home Power Private Limited	Petition for change of Category for Trading Licence from Category III to Category II.	31.10.2016	Misc.
181.	TT/147/2016	29 th August, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400kV D/C Patiala Panchkula T/L under Northern Region System Strengthening scheme- XXXII.	28.10.2016	Transmission Tariff



182.	RP/49/2016 in 248/TT/2015	20 th September, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 30.5.2016 in Petition No. 248/TT/2015.	27.10.2016	Review Petition
183.	RP/43/2016 in 113/TT/2013	8 th September, 2016	Power Grid Corporation of India Limited	Petition seeking review of the order dated 18.3.2016 in Petition No. 113/TT/2013.	27.10.2016	Review Petition
184.	RP/34/2016 in MP/62/2014	5 th August, 2016	Rattan India Power Limited	Petition for review of the order dated 25.5.2016 in Petition No. 62/MP/2014.	20.10.2016	Review Petition
185.	GT/269/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Rajiv Gandhi Combined Cycle Power Project, Kayamkulam, (359.58 MW) for the period 1.4.2014 to 31.3.2019.	27.10.2016	Generation Tariff
186.	RP/10/2015 in Petition Nos. 127/2012, 128/ TL/2012 & 156/MP/2012.	4 th June, 2015	Power Grid Corporation of India Limited	Petition for review of order dated 6.4.2015 in Petition Nos. 127/2012, 128/TL/2012 & 156/MP/2012.	20.10.2016	Review Petition
187.	MP/35/2016	3 rd March, 2016	Power Grid Corporation of India Limited	Petition under Section 38 (2) of the Electricity Act, 2003 read with Section 79 (1) (c) and Section 79 (1) (k) of Act, alongwith (i) CERC (Grant of Connectivity Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009 (ii) CERC (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility Regulations, 2010 (iii) Regulations 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and (iv) CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 for signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Nabinagar-II STPP.		Misc. Petition
188.	SM/10/2016	20 th July, 2016	Central Electricity Regulatory Commission	Non-compliance of the Central Electricity Regulatory Commission (Procedure Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009		Suo Motu
189.	RP/26/2016 in 50/MP/2015	15 th July, 2016	MB Power (Madhya Pradesh) Limited	Petition for review of order dated 25.05.2016 in Petition No. 50/MP/2016.	20.10.2016	Review Petition

190.	TT/106/2016	6 th July, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset 1:- I no. of 400 kV Bay along with 50 MVAR Line Reactor for Ckt # I of 400 kV RAPP-Shujalpur Transmission Line (DOCO-04.02.2016) and Asset 2:- I no. of 400 kV Bay along with 50 MVAR Line Reactor for Ckt # 2 of 400 kV RAPP-Shujalpur Transmission Line (DOCO-28.02.2016) under provision of 400 KV bays at Shujalpur for parts ATS of RAPP 7 & 8 in Western Region.	26.10.2016	Transmission Tariff
191.	TT/160/2016	30 th August, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and Regulation 6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Vallur TPS-Melakottaiyur 400 kV D/C line under Supplementary Transmission System associated with Vallur TPS in Southern Region.	26.10.2016	Transmission Tariff
192.	RP/41/2016 in GT/207/2014	8 th September, 2016	NTPC Limited	Petition for review of order dated 20.7.2016 in in Petition No. 207/ GT/2014.	27.10.2016	Review Petition
193.	TT/163/2016	30 th August, 2016	Power Grid Corporation of India Limited		26.10.2016	Transmission Tariff



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194.	TT/124/2016	I st August, 2016	Power Grid Corporation of India Limited	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation -6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Asset-I: 315 MVA, 400/220 kV ICT at Bhiwadi (DOCO: 1.2.2013), under provision of spare ICTs and Reactors in Eastern, Northern, Southern & Western Regions.	26.10.2016	Transmission Tariff
195.	TT/145/2016	29 th August, 2016	Power Grid Corporation of India Limited	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation -6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for provision of Spare ICTs and Reactors for Southern Region.	21.10.2016	Transmission Tariff
196.	RP/48/2016 in GT/302/2014	17 th September, 2016	NTPC Limited	Petition for review of the order dated 30.7.2016 in Petition No. 302/GT/2014.	20.10.2016	Review Petition
197.	MP/74/2016	4 th May, 2016	Patran Transmission Company Limited	Petition under Section 79 (1) (f) read with Section 79 (1) (c) and other applicable provisions of the Electricity Act, 2003 seeking declaration of the effective date and the scheduled COD of the project in terms of the Transmission Services Agreement executed by the petitioner with the respondent.	14.10.2016	Misc. Petition
198.	TDL/2/2016	8 th January, 2016	NTPC Limited	Petition for grant of license for inter- State trading in electricity.	14.10.2016	Trading
199.	GT/254/2014	26 th August, 2014	Neyveli Lignite Corporation Limited	Petition for tariff (Annual Fixed Charges and Energy Charges) for the period 2014-19 under CERC Tariff Regulations, 2014 for NLC TPS I Expansion 2 X 210 MW.	4.10.2016	Generation Tariff
200.	GT/207/2015	22 nd July, 2015	Damodar Valley Corporation	Petition for approval of tariff of Mejia TPS Units 7 and 8 (2 \times 500 MW) for the period 2014 – 2019.	3.10.2016	Generation Tariff
201.	RC/211/2015	18 th August, 2015	Power Exchange India Limited	Application seeking additional time period to comply with the Net worth Norms and Shareholding Pattern as prescribed under Regulation 18 (i) 19 (1) and 20 of the CERC(Power Market) Regulations, 2010.	29.9.2016	Regulatory Compliance

202.	RP/05/2016 in Petition No.251/ GT/2013	25 th January, 2016	Bhakhra Beas Management Board	Petition for review of the order dated 12.11.2015 in Petition No.251/GT/2013.	30.9.2016	Review Petition
203.	GT/354/2014	28 th September, 2014	Damodar Valley Corporation	Petition for determination of tariff for Maithon Hydel power Station unit Nos I, II and III (2 X 20 MW + I X 23.2 MW) for the tariff period 2014-19.	20.9.2016	Generation Tariff
204.	GT/352/2014	28 th September, 2014	Damodar Valley Corporation	Petition for determination of tariff for Mejia Thermal Power Station unit No. IV (IX 210 MW) for the tariff period 2014 -2019.	20.9.2016	Generation Tariff
205.	GT/351/2014	28 th September, 2014	Damodar Valley Corporation	Petition for determination of tariff for Tilaya Hydel Power Station unit Nos. I and II (2 X 2 MW) for the tariff period 2014-2019.	23.9.2016	Generation Tariff
206.	GT/350/2014	28 th September, 2014	Damodar Valley Corporation	Petition for determination of tariff for Bokaro Thermal Power Station unit Nos I, II and III (3 X 210 MW) for the period 2014 - 2019.	27.9.2016	Generation Tariff
207.	GT/349/2014	28 th September, 2014	Damodar Valley Corporation	Petition for determination of tariff for Chandrapura Thermal Power Station unit Nos I, II and III (3 X 130 MW) for the period 2014-2019.	23.9.2016	Generation Tariff
208.	TL/122/2016	29 th July, 2016	Gurgaon Palwal Transmission Limited	Application for grant of transmission license under Section 14 read with Section 15 (1) of Electricity Act, 2003.	29.9.2016	Trading Licence
209.	TL/116/2016	18 th July, 2016	North Karanpura Transco Limited	Application under Sections 14, 15, 79 (1) (e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to North Karanpura Transco Limited.	29.9.2016	Trading Licence
210.	TL/111/2016	July 14, 2016	Warora Kurnoon Transmission Limited	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Warora-Kurnool Transmission Limited.	29.9.2016	Trading Licence
211.	RP/7/2016 in Petition No. 291/TT/2013	27 th January, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 24.11.2015 in Petition No.291/TT/2013.	29.9.2016	Review Petition



212.	MP/030/2014	22 nd February, 2014	National Load Dispatch Centre	Petition for grant of Connectivity as per Regulation 8 (2) and 8 (4) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in Inter-State Transmission and related matters) Regulations, 2009 and Regulation 4(2) and 6 (6) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007.	28.9.2016	Misc. Petition
213.	TT/25/2016	February, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block - for Asset-1 400 KV D/C (Quad) Maithon-Koderma (Part of Koderma-Gaya) line under contingency arrangement under Supplementary Transmission System associated with DVC and Maithan (RB) Projects in Eastern Region.	29.9.2016	Transmission Tariff
214.	GT/334/2014	21st September, 2014	NTPC Limited	Petition for determination of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2014 to 31.3.2019.	26.9.2016	Generation Tariff
215.	11/MP/2016	25 th January, 2016	National Energy Trading and Services Limited	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with Regulations 10,19 and 23 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters), Regulation 2009 read with Regulations 110,111, 112 & 115 of the CERC (Conduct of Business), Regulation 1999.	26.9.2016	Misc. Petition
216.	GT/253/2014	26 th August, 2014	Neyveli Lignite Corporation Limited	Petition for fixation of tariff (Annual Fixed Charges and Energy Charges) for 6 X 50 + 3 X 100) MW, NLC TPS I under CERC Tariff Regulations, 2014 for the period 2014-19.	26.9.2016	Generation Tariff
217.	19/RP/2016 in Petition No.153 of 2015	21st March, 2016	Sasan Power Limited	Petition for review of order dated 19.2.2016 in Petition No.153 of 2015.	22.9.2016	Review Petition
218.	GT/229/2014	24 th August, 2014	NHPC Limited	Petition for determination of tariff for the period 2014 -19 in respect of Nimoo Bazgo HE Project (3×15 MW) for the period from 2014-19.	22.9.2016	Generation Tariff

219.	MP/43/2016	14 th March, 2016	RAPP Transmission Company Limited	Petition under Section 79(1) (f) read with Sec 79(1) (c) of Electricity Act, 2003 seeking payment of monthly transmission charges for the period starting from 26.12.2015 under the Transmission Services Agreement dated 22.12.2015 and the Revenue Sharing Agreement dated 23.12.2015 read with Transmission Services Agreement dated 24.7.2013 and order dated 15.7.2015 issued by	21.9.2016	Misc. Petition
220.	RP/27/2016 in	18 th July,	NTPC Limited	the Ministry of Power for Policy for Incentivizing Early Commissioning of Transmission Projects. Petition for review of the order	22.9.2016	Review
	286/GT/2014	2016		dated 31.5.2016 in Petition No. 286/ GT/2014.		Petition
221.	TT/243/2014	24 th August, 2014	Power Grid Corporation of India Limited	Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff), Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Special Protection Scheme (SPS) for Northern Regional Grid Stage-II.	22.9.2016	Transmission Tariff
222.	MP/158/2016	30 th August, 2016	Lanco Amarkantak Power Limited	Petition under Sections 79 (I) (b) read with 79 (I) (f) and 79 (I) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that Clause 3.1. 4, and 6.2 of the proposed Memorandum of Understanding to be executed between the petitioner and the respondent no. I for operation and maintenance of the petitioner's 02 nos. of 400 kV line bays including 02 Tie Bays at 765/400 kV switchyard at Power Grid, Bharari, sub-station, Bilaspur, Chhattisgarh are contrary to the Regulation 3 (42) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and consequent direction to bring the said Clauses in conformity with Regulation 3 (42) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and conditions of Tariff) Regulations, 2014 and conditions of Tariff) Regulations, 2014 and other reliefs.		Misc. Petition
223.	TT/543/2014	29 th December, 2014	Power Grid Corporation of India Limited	Petition for truing up transmission tariff for 2009 -14 and transmission tariff for 2014-19 for 400kV S/C Singrauli-Vindhyachal Transmission Link along with (2 X 250 MW) HVDV Back to Back at Vindhyachal between NR and WR (DOCO 06.06.1989).		Transmission Tariff
224.	GT/353/2014	28 th September, 2014	Damodar Valley Corporation (DVC)	Petition for determination of tariff for Panchet Hydel Power Station Unit Nos. I & II (2 X 40 MW) for the period 2014-19.	20.9.2016	Generation Tariff



225.	MP/123/2016	I st August, 2016	Odisha Generation Phase II Transmission Limited	Petition for approval under Section 17(3) of Electricity Act 2003, for creating security in favour of Security Trustee pursuant to Unattested Deed of Hypothecation by way of hypothecation on Project Assets for benefit of the Lenders/Security Trustee to the Project and also for any future security creation in favour of security trustee/lenders, for the following Transmission Line:-i) Jharsuguda (Sundargarh) - Raipur Pool 765 kV D/C line (Hexa Zebra Conductor) and (ii)OPGC - Jharsuguda (Sundargarh) 400 kV D/C (Triple Snowbird Conductor).	20.9.2016	
226.	SM/05/2016	28 th April, 2016	Central Electricity Regulatory Commission	Non - compliance of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.	20.9.2016	Suo Motu
227.	MP/76/2016	18 th May, 2016	Power System Operation Corporation Limited	Petition under Regulation 24 read with Regulation III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation I4 (Power to give directions) and Regulation I5 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	20.9.2016	Misc. Petition
228.	MP/159/2016	30 th August, 2016	Jindal Power Limited	Petition under Section 79 (I) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open access in Inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for testing including full load testing for Unit 4 of 4 X 600 MW power plant beyond 30 September 2016.	20.9.2016	Misc. Petition
229.	TT/134/2015	12 th May, 2015	Torrent Power Grid Limited	Petition for truing up of capital cost for the period from 1st April, 2009 to 31st March, 2014 and determination of transmission tariff for the period from 1st April, 2014 to 31st March, 2019 for transmission system constructed, maintained and operated by Torrent Power Grid Ltd vide License No. 2/Transmission/CERC dated 16.05.2007.	19.9.2016	Transmission Tariff

230.	MP/02/2014	17 th Jan, 2014	Neyveli Lignite Corporation Limited	Petition of Kerela State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the order dated 20.9.2012 passed in Petition No. 15 of 2010 by the Commission and order dated 3.7.2013 in Appeal No 250 of 2012 passed by the Appellate Tribunal for Electricity.	9.9.2016	Misc. Petition
231.	MP/206/2014	14 th August,2014	Power Grid Corporation of India Limited	Petition for grant of regulatory approval for execution of Unified Real Time Dynamic State Measurement (URTDSM) Phase-II.	16.9.2016	Misc. Petition
232.	GT/287/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Anta GPS (419.33 MW) for the period from 1.4.2014 to 31.3.2019.	19.9.2016	Generation Tariff
233.	TT/57/2014	31 st March, 2014	Power Grid Corporation of India Limited	Petition for approval under subsection (4) of Section 28 and Section 79(1)(d) of Electricity Act, 2003 for determination of Fees and Charges for Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in Eastern Region for the period 2009-14 block.	15.9.2016	Transmission Tariff
234.	RP/6/2015 in Petition No. TT/100/2012	23 rd March, 2015	Power Grid Corporation of India Limited	Petition for review of order dated 20.1.2015 in Petition No. TT/100/2012.	15.9.2016	Review Petition
235.	MP/117/2016	26 th July, 2016	Bhartiya Rail Bijlee Company Limited	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term and Medium term Open Access in inter-State Transmission and related matters), 2009 seeking permission to allow extension of the period of withdrawal of start up power and injection of infirm power for commissioning and testing including full load testing of unit No. I (250 MW) of Nabinagar TPP (4 x 250 MW), beyond six months from initial synchronization.	14.9.2016	Misc. Petition
236.	MP/58/2016	31 st March, 2016	M. B. Power (MP) Limited	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 for declaration of 'Change in Law' and consequential reliefs as per the provisions of the PPA dated 20.1.2014 (between the petitioner and respondent no.6) read with back to back PPA dated 18.1.2014 (between the respondent no. 6 and respondent nos. 2 to 5).	14.9.2016	Misc. Petition



237.	MP/47/2016	16 th March, 2016	M.B. Power (Madhya Pradesh) Limited	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change in Law' and consequential reliefs as per provisions of the PPA dated 20.1.2014 singed between the Petitioner (M/s M.B. Power (MP) Limited and respondent no. 6 (M/s PTC India Limited) read with back to back PPA dated 18.1.2014 (between the parties in dispute designated as respondent no. 6 and respondent nos. 2 to 5.	14.9.2016	Misc. Petition
238.	TT/96/2016	2 nd July, 2016	Power Grid Corporation of India Limited	Petition for augmentation of HOSUR sub station by I x 315 MVA 400/220kV transformer and associated bays under System Strengthening Scheme XIV in Southern Region.	22.8.2016	Transmission Tariff
239.	GT/273/2014	10 th September, 2014	NTPC Limited	Final true up petition in Petition No. 304 of 2009 for Talcher Thermal Power Station, Station (460 MW) for 2009-2014 tariff period.	31.8.2016	Generation Tariff
240.	RP/31/2016 in TT/247/2015	3 rd August, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 29.4.2016 in Petition No. 247/TT/2015.	26.8.2016	Review Petition
241.	TT/98/2016	2 nd August, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and Regulation 6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for revision of (i) trued up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of existing Bangalore Salem 400kV S/C line at Hosur under System Strengthening Scheme XVIII in Southern Regional Grid.		Transmission Tariff
242.	TT/97/2016	2 nd July, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and Regulation 6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 2 nos. line bays along with 2 nos. 50 MVAR line reactors (charged as bus reactor) (interim contingency till readiness of 400kV D/C MB TPS (Annupur) - Jabalpur Pool Station TL covered in CERC order dated 24.11.2015 in Petition no. TT/38/2014 under transmission system for connectivity of M.B. Power (M.P.) Ltd. in Western Region.	22.8.2016	Transmission Tariff

243.	TT/23/2015	22 nd January, 2015	Power Grid Corporation of India Limited	2003 for (I) determination of trued up fees and charges for 2009-14 tariff block and (2) fees and charges for the period 2014-19 tariff block for Communication Scheme under National Load Dispatch Centre (POWERGRID portion).		Transmission Tariff
244.	GT/206/2015	22 nd July, 2015	Damodar Valley Corporation Limited	True up petition in respect of approval of tariff of Mejia Thermal Power Station Unit Nos.7 and 8 for the tariff period 2011-2014.	14.9.2016	Generation Tariff
245.	TT/148/2016	29 th August, 2016	Power Grid Corporation of India Limited		9.9.2016	Transmission Tariff
246.	TT/152/2016	29 th August, 2016	Power Grid Corporation of India Limited		08/09/2016	Transmission Tariff
247.	RP/35/2016 in Petition No. TT/53/2015	9 th August, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 21.4.2016 in Petition No.TT/53/2015.	7.9.2016	Review Petition
248.	MP/106/2015	6 th April, 2015	NSL Nagapatnam Infrastructure Private Limited	Petition under Section 79 (i) (c) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 32 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State transmission and related matters), Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.		Misc. Petition
249.	AT/120/2016	29 th July, 2016	Gurgaon Palwal Transmission Limited	Petition for adoption of transmission charges with respect to transmission system being established by the petitioner.	6.9.2016	Adoption of Tariff



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250.	RP/19/2015 in Petition No. TT/91/2012	29 th July, 2015	Power Grid Corporation of India Limited	Petition for review of order dated 26.5.2015 in Petition No.TT/91/2012.	7.9.2016	Review Petition
251.	MP/68/2015	2 nd March, 2015	NTPC Limited	Petition for providing uniform methodology to be used for billing incentive to beneficiaries as per Regulation 30 (4) of CERC Tariff Regulations 2014 -19.	6.9.2016	Misc. Petition
252.	AT/121/2016	29 th July, 2016	North Karanpura Transco Limited	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the transmission system being established by North Karanpura Transco Limited.	6.09.2016	Adoption of Transmission tariff
253.	TT/422/2014	23 rd November, 2014	Power Grid Corporation of India Limited		27.4.2016	Transmission Tariff
254.	MP/150/2015	24 th June, 2015	Assam Power Distribution Company Limited	Petition for permission of realization of cost of energy for the period I.4.2003 onwards against export of energy to Royal Govt. of Bhutan under the scheme of re-import of Kurichhu energy through Assam grid.		Misc. Petition
255.	RP/12/2015 in Petition No. 229 of 2010	24 th June, 2015	Aravali Power Company Private Limited	Review of order dated 6.5.2015 in Petition No. 229 of 2010 approving the tariff of Indira Gandhi Super Thermal Power Project, Stage-I (3 X 500 MW) for the period from the date of commercial operation of Unit-I to 31.3.2014.	27.6.2016	Review Petition

256.	MP/419/2014	29 th October, 2014	Raichur Sholapur Transmission Company Limited	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with Transmission Service Agreement dated 4.8.2010.	27.6.2016	Misc. Petition
257.	TT/418/2014	29 th October, 2014	Power Grid Corporation of India Limited		31.5.2016	Transmission Tariff
258.	TT/416/2014	29 th October, 2014	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from DOCO to 31.3.2019 for New 400kV GIS pooling station at Nagapattinam with I X 125 MVAR Bus Reactor under Transmission System associated with Common Transmission Scheme associated with ISGS projects in Nagapattinam / Cuddalore Area of Tamil Nadu Part-AI (a) in Southern Region.	22.8.2016	Transmission Tariff
259.	TT/164/2015	2 nd July, 2015	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Re-conductoring of Ckt-l of 400 KV D/C Siliguri-Purnea (HTLS Cond.) transmission line under Eastern Region Strengthening Scheme- I in Eastern Region.	29.4.2016	Transmission Tariff
260.	TT/415/2014	29 th October, 2014	Power Grid Corporation of India Limited		30.5.2016	Transmission Tariff
261.	TT/411/2014	29 th October, 2014	Power Grid Corporation of India Limited	, , ,	30.7.2016	Transmission Tariff



262.	RC/175/2015	10 th July, 2015	Power Exchange India Limited	Regulation 24 and other applicable provisions of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010.	6.5.2016	Regulatory Compliance
263.	RP/14/2015 in Petition No. TT/201/2012	10 th July, 2015	Power Grid Corporation of India Limited	Petition for review of order dated 6.5.2015 in Petition No. 201/TT/2012 for approval of tariff for transmission assets (Group-3 associated with system for Central Part of Northern Grid Part-II in Northern Region for tariff block 2009-2014.	29.6.2016	Review Petition
264.	TT/410/2014	29 th October, 2014	Power Grid Corporation of India Limited		2.6.2016	Transmission Tariff
265.	TT/189/2015	27 th July, 2015	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from DOCO to 31.3.2019 for (a) Central Sector Portion of Establishment of Fibre Optic Communication System in Northern Region (1030.426 km).	10.8.2016	Transmission Tariff
266.	SM/8/2015	27/7/2015	Central Electricity Regulatory Commission	Non-Compliance of Regulation 5.2(o) of the CERC (Indian Electricity Grid Code) Regulations, 2010.	31.5.2016	Suo Motu
267.	TT/409/2014	29/10/2014	Power Grid Corporation of India Limited		28.4.2016	Transmission Tariff

268.	TT/403/2014	October, 2014	Power Grid Corporation of India Limited	Petition for determination of Tariff from DOCO to 31.03.2019 for Gooty-Madhugiri 400 KV D/C line along with the associated bays & establishment of new 400/220 KV substation at Madhugiri with 2X500 MVA transformers under transmission system associated with System strengthening-XIII in Southern regional grid.	19.7.2016	Transmission Tariff
269.	GT/401/2014	29 th October, 2014	Torrent Power Limited	Petition for determination of generation tariff for the period from 1.4.2014 up to 31.3.2014 in terms of CERC (Terms and Conditions of Tariff) Regulations, 2014 of UNOSUGEN Gas based Combined Cycle Power Project (382.5 MW).	18.8.2016	Generation Tariff
270.	TT/399/2014	29 th October, 2014	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from DOCO to 31.3.2019 for (A) 400 KV, 1*125MVAR Bus Reactor at Parli S/S (Ant. DOCO: 1.10.2014) and (B) conversion of 50 MVAR Line reactor (4nos) into Switchable Line Reactors at 400/220 KV Pune S/S (Ant. DOCO: 1.1.2015) under installation of Reactors (part-II) in Western Region.	26.4.2016	Transmission Tariff
271.	TT/199/2015	6 th August, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation 6 of CERC (Term and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Sikar- Ratangarh line with associated bays under System Strengthening in Northern Region	28.4.2016	Transmission Tariff
272.	TT/201/2015	4 th August, 2015	Power Grid Corporation of India Limited	for Sasan and Mundra UMPP in NR. Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 CERC (Term and Conditions of Tariff) Regulations, 2014 for determination of tariff DOCO 31.3.2019 for 4 Nos. 400 kV Line bays at Narendra (New) for Kudigi TPS- Narendra (New) 400 kv 2 x D/c Quad lines under sub station extension works associated with transmission system required for evacuation of power from Kudigi TPS (3 x 800 MW in Phase – I) of NTPC Limited" in Southern Region.	29.7.2016	Transmission Tariff
273.	TT/208//2015	17 th August, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Term and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset I Bhiwani-Hisar 400 KV/D/C line alongwith associated bays at Bhiwani and Hisar and Asset-2 LILO of Moga Bhiwadi 400 kV D/C line at Hisar alongwith associated bays at Hisar under NRSS XXV in Northern Region.	26.4.2016	Transmission Tariff



274.	TT/213/2015	31st July, 2015	North East Transmission Company Limited	Petition for determination of transmission tariff w.e.f. CODs of Assets viz 1.9.2012 to 22.2.2015 under the applicable provisions of the CERC (Terms and Conditions of Tariff) Regulations 2014-2019 Asset-I Palantan-Silchar Twin Moose Conductor transmission line. Asset-II Silchar-Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line — 214.41 km. Asset-III Byrnihat-Bongaigoan (one circuit on D/C towers) Twin Moose Conductor Transmission Line 201 Km. Asset-IV Silchar-Azara (one circuit on D/C towers). Asset-V Azara-Bongaigaon of North East Transmission Company Limited.	16.8.2016	Transmission Tariff
275.	TT/215/2015	8 th September, 2015	Power Grid Corporation of India Limited		25.4.2016	Transmission Tariff
276.	MP/216/2015	8 th September, 2015	Essar Steel India Limited	Petition under Section 79(I) (f) of the Electricity Act, 2003.	6.7.2016	Misc. Petition
277.	MP/222/2015	23 rd September, 2015	Power Grid Corporation of India Limited	Petition under Regulation 24 read with Regulation III of CERC (Conduct of Business) (Amendment) Regulations 2009 and Regulation 35 (Power to Relax) and Regulation No.36 (Removal of Difficulty) of RLDC fees and Charges Regulations, 2015.	30.8.2016	Misc. Petition
278.	GT/347/2014	28 th September, 2014	Damodar Valley Corporation	Petition for determination of tariff for Mejia Thermal Power Station Unit Nos. I, II and III (3X210 MW) for the period 2014-19.	31.8.2016	Generation Tariff
279.	TT/230/2015	13 th October, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation -86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of tariff from anticipated DOCO to 31.3.2019 for Asset I 400KV D/C (Quad) Kishangaj-Patna transmission line alongiwth by associated bays at Kishanganj sub-station under Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR Part – B" in Eastern Region.	31.5.2016	Transmission Tariff

280.	TT/233/2015	September, 2015	North East Transmission Company Limited	True up petition for the period 2009-2014 for determination of transmission tariff for Asset-I Palatana-Silchar from DOCO-1.9.2012 and Asset-II Silchar -Byrnihat from DOCO 1.3.2013 under the provisions of CERC (Terms and Conditions of Tariff) Regulations, 2009-2014.	29.7.2016	Transmission Tariff
281.	GT/234/2015	14 th October, 2015	NTPC Limited	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-V (500 MW) for the period from anticipated date of commercial operation i.e. 31.10.2015 to 31.3.2019.		Generation Tariff
282.	MP/236/2015	20 th October, 2015	Kudgi Transmission Limited	Petition to recover transmission charges from the date of completion of the first element of the transmission project.	27.6.2016	Misc. Petition
283.	MP/239/2015	21st October, 2015	Assam Power Distribution Company Limited	Petition under Regulation 21 "Power to Remove Difficulties" of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 in the matter of abnormal hike of POC charges of Assam following the implementation of the recent amendment vide CERC (Sharing of inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2015.	30.6.2016	Misc. Petition
284.	MP/246/2015	6 th October, 2015	Power Exchange India Limited	Petition under Sections 66, 79 (1) (c), 79 (1) (k) and 178 of the Electricity Act, 2003, Regulations 111 and 113 of the CERC (Conduct of Business) Regulations, 1999 and Regulations 63 (i) and 63 (iii) of the CERC (Power market) Regulations, 2010.	8.8.2016	Misc. Petition
285.	TT/247/2015	27 th October, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Term and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for 2 no. 220 kV Line Bays at Moga under "Augmentation of transformers in NR Part A in Northern Region.	29.4.2016	Transmission Tariff
286.	MP/249/2015	28 th October, 2015	Kerala State Electricity Board Limited	Petition under Section 79 (I) (c) and 79 (I) (f) of Electricity Act, 2003 and Regulation 32 of CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009.	6.7.2016	Misc. Petition



287.	TT/256/2015	30 th	Power System		25.5.2016	Transmission
		October, 2015	Operation Corporation Limited	transmission tariff for Kurukshetra (NR) - Jallandhar 400 kV D/C (Quad) line, one ckt. via 400/220 kV Nakodar (PSTCL) Sub-station along with associated bays (2 no. GIS bays at Kurukshetra, 02 no. conventional bays at Jallandhar, 2 no. conventional bays at Nakodar, I no. 50 MVAR Line Reactor at Nakodar and I no. 50 MVAR Line Reactor at Jallandhar), LILO of Abdullapur Sonepat 400 kV D/C (Triple) at		Tariff
				Kurukshetra Sub-station along with associated bays (4 no. GIS Bays at Kurukshetra) and, I no. 400 kV 125 MVAR Bus Reactor at Kurukshetra along with I no. associated GIS Bay at Kurukshetra under "WR - NR HVDC		
				Interconnector for IPP projects in Chhattisgarh" in Northern Region for 2014- 19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and under Regulation 86 of Central Electricity Regulatory Commission (Conduct of		
				Business) Regulations, 1999.		
288.	TT/254/2015	30 th October, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from actual DOCO to 31.3.2019 for Asset-I 400 KV Lara STPS-I to Raigarh (Kotra) PS Transmission line alongwith associated bays at Raigarh (Kotra) PS under Transmission System Associated with Lara STPS generation project of NTPC in Western Region for tariff block period 2014-2019.		Transmission Tariff Transmission
289.	11/255/2015	October, 2015	Power Grid Corporation of India Limited		27./.2016	Tariff

290.	TT/252/2015	30 th October, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from actual DOCO to 31.3.2019 for Assets (05 Nos) under Transmission System for phase-I generation projects in Orissa- Part-A in Eastern Region.	25.4.2016	Transmission Tariff
291.	TT/258/2015	30 th October, 2015	Power Grid Corporation of India Limited		26.5.2016	Transmission Tariff
292.	TT/257/2015	30 th October, 2015	Power Grid Corporation of India Limited	Petition for approval under	26.5.2016	Transmission Tariff
293.	TT/253/2015	30 th October, 2015	Power Grid Corporation of India Limited	Petition for approval under	30.6.2016	Transmission Tariff



294.	TT/259/2015	A th November, 2015	Power Grid Corporation of India Limited	1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for Asset I 200 MVA, 400/132/33kV ICT – 2 along with associated bays at Chariali, Asset-II 80 MVAR Bus Reactor-I alongwith associated Bays at Biswanath Chariali, Asset-III 80 MVAR Bus Reactor-2 along with associated bays at Biswanath Chariali, Asset-IV Augmentation of 400 kV Agra sub-station IX315 MVA, 400/220/33kV ICT alongwith Associated Bays, Asset-V 400 kV D/C Balipara Biswanath Chariali PS from anticipated DOCO 15.11.2015 to 31.3.2019 under the at Balipara-Biswanath Chariali transmission line alongwith associated bays at Balipara Biswanath Chariali PS from anticipated DOCO 15.11.2015 to 31.3.2019 under the transmission system Associated with North East-Northern/ Western Inter connector-I Project in North Eastern and Northern Western Regions.		Transmission Tariff
295.	TT/263/2015	30 th October; 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for (A) Combined Assets of (A1) associated bays of 765 KV Lucknow Bareilly transmission line including switchable line reactor at Lucknow (New) and line reactor at Bareilly (New) S/s DOCO 1.4.2015 (A2) 2nd circuit of DC (Quard) Bareilly (New) Bareilly (Old) transmission line with associated bays DOCO 1.4.2015 and (A3) 765/400 KV 1500 MVA MVA ICT – 1 at Bareilly (New) S/s alongwith associated bays DOCO 1.4.2015 (B) 765 kV, 3 x 80 MVAR bus reactors at Bareilly DOCO 5.7.2015 (C) Associated bays of 1st Circuit of 400 kV D/C Quard Bareilly (New) Bareilly (Old) Transmission Line DOCO 25.4.2015 (D) 765/400 kV 1500 MVA ICT-II at Bareilly (New) S/s alongwith associated bays DOCO 31.8.2015(E) 1st Circuit Bareilly (New) Kashipur (PTCUL) transmission line and associated bays DOCO 23.4.2015 (F) 2nd Circuit of 400 kV D/C (Quard) Bareilly (New) Kashipur (PTCUL) transmission line and associated bays DOCO 24.4.2015 (G) 400 kV D/C Kashipur – Roorkee line along with associated bays (Anticipated DOCO: 30.11.2015); H) 400 kV D/C Roorkee Saharanpur line along with associated bays (Anticipated DOCO: 31.12.2015 under "Northern Region System Strengthening Scheme – XXI" in Northern Region.	30.5.2016	Transmission Tariff

296.	TT/262/2015	2 nd November, 2015	Powergrid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for 400 KV (Quad) D/C line from NCC generation switchyard to Nellore Pooling Station and associated bays under transmission system for connectivity for NCC Power Projects Ltd. (Anticipated DOCO 1.1.2016).	23.5.2016	Transmission Tariff
297.	TT/261/2015	2 nd November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Champa PS- Dharamjaygarh (KOrba) 765 kV S/C line alongwith bays, Rajgarh PS (near Kotra) — Champa PS 765 kV S/C line along with bays and establishment of 765/400 kV 6 x 1500 MVA Champa Pooling substation under "Eastablishment of Pooling stations at Champa & Raigarh (near Tamnar) for IPP Generation Projects in Chhattisgarh" in Western Region.	27.5.2016	Transmission Tariff
298.	TT/264/2015	2 nd November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for 765 kV S/C Kurnool- Raichur transmission line aongwith associated bay extension at 765/KV Kurnool S/s and Raichur Substation under "Southern Region System Strengthening Scheme-XXII (Anticipated DOCO 15.12.2015).	12.5.2016	Transmission Tariff
299.	TT/260/2015	2 nd November, 2015	Power Grid Corporation of India Limited	Petition for approval under Rule 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Champa PS Dharamjaygarh (Korba) linge alongwith bays Raigarh PS(Kotra)-Champa PS 765 kV S/C line alongwith bays and establishment of 765/400 kV 6 x 1500 MVA Champa Pooling station under "Establishment of Pooling stations at Champa & Raigarh (near Tamnar) for IPP Generation Projects in Chhattisgarh in Western Region.	31.5.2016	Transmission Tariff



300.	MP/265/2015	29 th October, 2015	Karnataka Power Corporation Limited	Petition under Section 94(f) of the Act seeking review of the time period for implementing certain works pursuant to the Commission's order dated (i) 20.02.2014 in petition no. 146/MP/2013 with I.A. 36/2013 filed by SRLDC before CERC in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (First amendment), Regulations, 2012 read along with regulation 3 (e) of Central Electricity Authority (Grid Standards) Regulations, 2010 and following best practices of O&M of transmission elements for ensuing security of the Southern Regional grid as well as the interconnected Indian Grid and (ii) 18.8.2015 in Petition Nos. 86/	3.5.2016	Misc. Petition
301.	TT/266/2015	30 th October, 2015	Power Grid Corporation of India Limited	MP/2014 and 374/MP/2014. Petition for determination of transmission tariff for 765 kV D/C Dharamjaygarh-Jabalpur PS T/L and 2*330 MVAR Switchable Line Reactors with associated bays at Dharamjaygarh Sub-station and line bays at Dharamjaygarh Sub-station only under "Transmission System for Phase-I Generation projects in Orissa- Part B" for 2014-19 Tariff block period in Western Region for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	26.5.2016	Transmission Tariff
302.	TT/268//2015	2 nd November, 2015	Power Grid Corporation of India Limited	, 0	11.5.2016	Transmission Tariff

303.	TT/269/2015	2 nd	Power Grid	Petition for approval under Regulation 86 of	23 5 2016	Transmission
		November, 2015	Corporation of India Limited	CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset (A) 765 KV 3 x 80 MVAR Bus reactor at 765/400 kV Jaipur Phagi - RVPNL) S/s DOCO 9.8.2015 and Asset (B) 765 KV Jaipur (Phagi-RVPNL) (-Bhiwani transmission line along with 3 x 80 MVAR switchable line reactor at Jaipur (Phagi RVPNL) and 3 x 80 MVAR non switchable reactor at Bhiwani end and its associated bays DOCO 24.8.2015 under Transmission System for Phase-I Generation Project in Orissa (Part-C) in NR.		Tariff
304.	TT/270/2015	4 th November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for 02 Nos. 400kv Bays at Khamman S/s and 02 No. 400kv bays at Nagarjun Sagar s/s under works associated with System Strengthening in Southern Region for import of power from Eastern Region anticipated DOCO 1.1.2016.	23.5.2016	Transmission Tariff
305.	TT/271/2015	4 th November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I Kishenpur - New Wanpoh 400KV D/C line alongwith associated bays at Kishenpur and New Wanpoh under Northern Regions System Strengthening Scheme XVI in Northern Region.	11.5.2016	Transmission Tariff
306.	TT/273/2015	3rd November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I 1500 MVA 765/400 ICT-I and associated bays at Varanasi GIS anticipated DOCO 31.12.2015, Asset-II 1500 MVA ICT-2 and associated bays at Varanasi GIS anticipated DOCO 31.12.2015, Asset-III 330 MVAR 765kV Bus Reactor-I at Varanasi anticipated DOCO 31.12-2015 Asset-IV 765 S/C Balia - Varanasi line and associated bays including 240 MVAR line reactor at both end and anticipated DOCO 31.12.2015, Asset-V 765 KV S/C Gaya-Varanasi transmission line and associated bays including 240 MVAR line reactor anticipated DOCO 31.12.2015 and Asset-VI 765 KV S/C Ranchi-Dharamjaygarh transmission line alongwith associated bays at Dharamjaygarh anticipated DOCO 20.11.2015 under transmission System for Phase-I generation Projects in Jharkhand and West Bengal Part - A2.	30.5.2016	Transmission Tariff



307.	TT/274/2015	6 th	Power Grid	Petition for approval of transmission	31 5 2016	Transmission
307.	11/2/ 1/2013	November,	Corporation of	tariff for Asset-I: 765kV D/C Varanasi-	31.3.2010	Tariff
		2015	India Limited	Kanpur (new) line and associated		
				bays including 240 MVAR Switchable		
				L/Ŕ in both Ckt. at Varanasi GIS		
				Substation and 330 MVAR non-		
				switchable L/R in both Ckt. at		
				Kanpur GIS Sub-station (Anticipated		
				COD:31.01.2016) Asset- II: 765 kV		
				S/C Kanpur (new) GIS-Jhatikra line &		
				associated bays including 330 MVAR		
				switchable L/R at Kanpur GIS S/S and 330 MVAR non-switchable L/R		
				at Jhatikara Sub-station (Anticipated		
				COD:31.01.2016) Asset- III: 400kV		
				D/C (Quad) Kanpur (New) GIS-		
				Kanpur (old) line & Associated bays		
				(Anticipated COD:31.01.2016)		
				Asset- IV: LILO of one Ckt of		
				400kV D/C Sasaram-Allahabad line		
				& Associated bays at Varanasi GIS		
				S/S (Anticipated COD:31.12.2015)		
				Asset- V: 2*1500 MVA 765/400 kV		
				ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS Sub-station		
				(Anticipated COD:31.01.2016)		
				Asset- VI: 240 MVAR, 765 kV Bus		
				Reactor-I & associated bay at		
				Kanpur(new) GIS S/S (Anticipated		
				COD:31.01.2016) Asset- VII: 240		
				MVAR, 765kV Bus Reactor &		
				associated bay at Kanpur (new)		
				GIS Sub-station (Anticipated		
				COD:31.01.2016) Asset- VIII: 125 MVAR, 400 kV Bus Reactor &		
				associated bay at Kanpur (new) GIS		
				S/S (Anticipated COD:31.01.2016)		
				Asset- IX: 240 MVAR, 765 kV Bus		
				Reactor & associated bay at Jhatikara		
				Sub-station (Anticipated COD:		
				1.12.2015) Asset- X: 125 MVAR,		
				400 kV Bus Reactor & associated		
				bay at Varanasi GIS Sub-station		
				(Anticipated COD:31.1.2016) under		
				"Transmission System for Phase-I Generation Projects in Jharkhand		
				and West Bengal Part-B" in		
				Northern Region under Regulation		
				86 of Central Electricity Regulatory		
				Commission (Conduct and Business)		
				Regulation, 1999 and Central		
				Electricity Regulatory Commission		
				(Terms and Conditions of Tariff)		
				Regulation, 2014 from anticipated		
				COD to 31.3.2019.		

308.	TT/276/2015	6 th November, 2015	Power Grid Corporation of India Limited		30.5.2016	Transmission Tariff
309.	TT/277/2015	5 th November, 2015	Power Grid Corporation of India Limited	Petition for approval under	30.5.2016	Transmission Tariff
310.	SM/14/2014	21st September, 2014	Central Electricity Regulatory Commission	Non Compliance of the provisions of Regulation 30 (7) under Section 142 against those who have failed to comply with or have partially compiled with the regulations.	20.5.2016	Suo Motu
311.	TT/283/2015	2 nd November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset 0I LILO of 400 KV/ DC Kolhapur-Mapusa Kolhapur GIS(New) along with associated bays and Asset-II 124 MVAR Bus Reactor along with associated bays at 400 KV Kolhapur GIS (New) under Transmission System associated with System Strengthening-XVII in SR Grid in WR.	25.5.2016	Transmission Tariff



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312.	TT/248/2015	2 nd November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff for Asset-I Solapur-Aurangabad line Reactor with associated bays at Solapur S/s DOCO 7.10.2015 and Asset-2 2 x 240 MVAR switchable line reactor along with associated bays at Aurangabad S/s (Anticipated DOCO 15.3.2016 associated with inter regional System Strengthening Scheme for WR and NR (Part-A).	30.5.2016	Transmission Tariff
313.	TT/275//2015	6 th November, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1 275.93 km OPGW Fiber Optic Cable along with associated equipments which are under commercial operation w.e.f. 1.4.2014 Asset-II 291.124 km OPGW Fiber Optic Cable alongwith associated equipments (includes 88.63 km under cost apportionment with POWERTEL) which are under commercial operation w.e.f. 1.7.2014 and Asset-III 1717.112 km OPGW Fibre Optic Cable alongwith associated equipments (includes 966.436 km under cost apportionment with POWERTEL) which are under commercial operation w.e.f. 30.3.2015 under Fiber Optic Communication system for central sector s/s and Generating Stations in Southern Region.	29.7.2016	Transmission Tariff
314.	RP/23/2015 in Petition No. SM/06/2014	November, 2015	Punjab State Power Transmission Corporation Limited	Petition for review of the order dated 9.10.2015 in Petition No. 6/SM/2014.		Review Petition
315.	GT/335/2014	21 st September, 2014	NTPC Limited	Petition for revision of tariff of Auria GPS (663.36 MW) for the period from 1.4.2009 to 31.3.2014 after the truing up exercise.	28.6.2016	Generation Tariff
316.	GT/295/2015	3 rd December, 2015	Damodar Valley Corporation	True up petition in respect of approval of tariff of Koderma TPS Unit I for the period 2013-2014.	22.8.2016	Generation Tariff
317.	GT/331/2014	21 st September, 2014	NTPC Limited	Petition for revision of tariff of Anta GPS (419.33 MW) for the period from 1.4.2009 to 31.3.2014 after the truing up exercise.	25.5.2016	Generation Tariff
318.	RP/26/2015 in Petition Nos. 208/ GT/2013 and 305/GT/2014	28 th October, 2015	NTPC Limited	Petition for review of the order dated 31.8.2015 in Petition Nos. 208/GT/2013 and 305/GT/2014.	20.6.2016	Review Petition

319.	MP/304/2015	8 th December, 2015	Super Smelters Limited	Petition under Section 9 and 79 (I) of the Electricity Act, 2003 read with the CERC (Open Access in Transmission) Regulations 2008 towards refusal of Open Access by DVC.	28.7.2016	Misc. Petition
320.	GT/329/2014	21 st September, 2014	NTPC Limited	Petition for revision of tariff of Tanda TPS (440 MW) for the period from 1.4.2009 to 31.3.2014 after the truing up exercise.	23.08./2016	Generation Tariff
321.	GT/321/2014	21st September, 2014	NTPC Limited	Petition for approval of tariff Feroze Gandhi Unchahar Thermal Power Station Stage- III, (210 MW) for the period from 1.4.2009 to 31.3.2014 after truing up.	27.6.2016	Generation Tariff
322.	GT/320/2014	21st September, 2014	NTPC Limited	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I, (420 MW) for the period from 1.4.2009 to 31.3.2014.	25.5.2016	Generation Tariff
323.	GT/317/2014	20 th September, 2014	NTPC Limited	Petition for approval of tariff of Rihand Stage-I, (1000 MW) for the period from 1.4.2009 to 31.3.2014 after the truing up exercise.	29.7.2016	Generation Tariff
324.	GT/332/2014	21 st September, 2014	NTPC Limited	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II, (420 MW) for the period from 1.4.2009 to 31.3.2014 after the truing up exercise.	25.5.2016	Generation Tariff
325.	GT/302/2014	September, 2014	NTPC Limited	Petition for determination of tariff for Badarpur Thermal Power Station (705MW) for the period from 1.4.2009 to 31.3.2014.	30.7.2016	Generation Tariff
326.	GT/300/2014	II th September, 2014		Petition for approval of tariff of National Capital Thermal Power Station, Stage-II Dadri (980 MW) for the period from 31.1.2010 to 31.3.2014.	23.8.2016	Generation Tariff



327.	TT/290/2015	9 th December, 2015	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 of Asset-I: 400/220 kV 500 MVA ICT-I at Jaipur South Sub-station along with associated bays and 02 nos. 200 kV line bays; Asset-II: 400/220 kV 500 MVA ICT-II at Jaipur South Sub-station along with associated bays; Asset-IV: LILO on one ckt of 400 kV D/C Agra Jaipur T/L with 50 MVAR Line reactor at Jaipur South Sub-station along with associated bays, Asset-V: LILO of 2nd ckt of 400 kV D/C Ballia-Lucknow T/L with 50 MVAR line reactor at Sohawal Sub-station; Asset-VI: LILO of 1st ckt of 400 kV D/C Ballia-Lucknow T/L with 50 MVAR line reactor at Sohawal Sub-station; Asset-VI: LILO of 1st ckt of 400 kV D/C Ballia-Lucknow T/L with 50 MVAR line reactor at Sohawal Sub-station and Asset VII: LILO of 2 nd ckt of 400 kV D/C Agra-Jaipur T/L with 50 MVAR line reactor at Jaipur South Sub-station along with associated bays under Northern Transmission Strengthening Scheme (NRTSS) Project in Northern Region	18.4.2016	Transmission Tariff
328.	MP/307/2015	16 th	Udupi Power		27.6.2016	Misc. Petition
		December, 2015	Corporation Limited	the CERC (Conduct of Business) Regulations, 1999 seeking clarification /modification of order dated 5.10.2015 in Petition No. 517/ MP/2014.		
329.	SM/10/2015	21st July, 2015	Central Electricity Regulatory Commission	Investigation of line outage due to tower collapse in Northern Region during April, 2015 to June (1st qtr. of 2015-2016).	14.6.2016	Suo Motu
330.	GT/294/2014	September, 2014	NTPC Limited	Petition for determination of tariff of Simhadri Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.		Generation Tariff
331.	GT/291/2014	September, 2014	NTPC Limited	Petition for determination of tariff of Rihand Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.	23.8.2016	Generation Tariff

332.	TT/313/2015	30 th December, 2015	Power Grid Corporation of India Limited	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation 6 of the CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff Regulations, 2014 for determination of tariff of (i) truing up transmission tariff for 2009-2014 tariff block and (ii) transmission tariff for 2014-2019 tariff block. For Asset I: LILO of both circuits of 400 kV D/C Bamnauli-Mundka/Bawana at Jatikalan 765/400 kV Sub-station, Asset-II: Agra – Jatikalan 765 kV S/C Transmission Line, Asset-III: Agra – Meerut 765 kV S/C Transmission Line under 765 kV system for Central Part of Northern Grid Part-I in Northern Region.	23.5.2016	Transmission Tariff
333.	GT/290/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019.	28.7.2016	Generation Tariff
334.	MP/5/2016	6 th January, 2016	NHPC Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited and UPPCL regarding interpretation of Regulation 5(3) of CERC (Terms and Conditions of Tariff) Regulations, 2009.	26.8.2016	Misc. Petition
335.	GT/286/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Faridabad GPS (431.586 MW) for the period from 1.4.2014 to 31.3.2019.	31.5.2016	Generation Tariff
336.	MP/09/2016	14 th January, 2016	National High Power Test Laboratory Pvt Limited	Petition under Section 79(I) (c) and Section 79(I) of Electricity Act, 2003 read with Regulation 8 of CERC (Grant of Connectivity, Long Terms Access and Medium Terms Access in inter-State Transmissions and related matters Regulations, 2009 and Regulations III-II3 (Inherent Power) and Regulation II5 Power to Remove Difficulties of CERC (Conduct of Business) Regulations, 1999.	16.5.2016	Misc. Petition
337.	RP/02/2016 in Petition No.303/ GT/2014	23 rd December, 2015	NTPC Limited	Petition for review of order dated 2.11.2015 in Petition No.303/GT/2014 for revision of tariff for Simhadri Talcher Super Thermal Power Station, Stage- II (2X 500 MW).	9.5.2016	Review Petition
338.	GT/282/2014	10 th September, 2014	NTPC Limited	Petition for revision of tariff of Farakka STPS, Stage-III, (1 x 500 MW) for the period from COD i.e. 4.4.2012 to 31.3.2014 after the truing up exercise.	24.8.2016	Generation Tariff



339.	MP/12/2016	8th January,	Torrent Power	Petition in compliance of the	27.4.2016	Misc. Petition
		2016	Limited	directions issued vide order dated 7.1.2015 in Petition No.209/MP/2014 for the purpose of assigning license granted to TEL to Torrent Power Limited.		
340.	TT/13/2016	29 th January, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for Asset I: Reconductoring of one ckt. (CKT-I) Farakka – Malda 400 kV D/C with HTLS conductor and upgradation/replacement of associated bay equipments at Farakka and Malda & Asset II: Re-conductoring of one ckt. (CKT-II) Farakka-Malda 400 kV D/C with HTLS conductor and upgradation/replacement of associated bay equipments at Farakka and Malda under Eastern Region Strengthening Scheme-XIII (ERSS XIII) in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	30.6.2016	Transmission Tariff
341.	GT/281/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.	29.7.2016	Generation Tariff
342.	MP/17/2016	2 nd February, 2016	Corporation Limited	Petition for dispute on payment of tariff with interest in regard to power station of Neyveli Lignite Corporation Limited, namely, NLC TPS I (600MW) NLC TPS-II, State-I (3 x 210 MW) TPS-II Stage-II (4 x 210 MW) and NLC TPS I expn (2 x 210 MW) due to the increase in operation and maintenance expenses incurred by NLCs mine on account of Wage Revision to Employees for the period from 1.1.2007 and pay revision to CISF personnel posted in NLC Mines for the period from 1.1.2006.		Misc. Petition
343.	GT/279/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Kahalgaon Super Thermal Power Station, Stage- I (840 MW) for the period from 1.4.2014 to 31.3.2019.	30.7.2016	Generation Tariff

344.	TT/21/2016	5 th February, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I: I x 100 MVAR, 220/132 kV, 3-Phase Spare ICT at Dimapur Sub-Station and Asset-II: I x 5 MVA, 132/33 kV, I-Phase at Ziro Sub-station under Provisions of Spare Transformers and Reactors in North Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	16.6.2016	Transmission Tariff
345.	TT/22/2016	16 th February, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for Asset-I:132/33 kV, 50 MVA, 3-Ph ICT-I at 132 / 33 kV Nirjuli Sub-station (POWERGRID) (COD-14.2.2016), Asset-II: 132/33 kV, 50 MVA, 3-Ph ICT-II at 132/33 kV, Nirjuli Sub-station (POWERGRID) (COD - 29.3.2016) and Asset-III: 400/220kV, 315 MVA, 3-Ph ICT-II (2nd ICT) along with associated bays at 400/220 kV Balipara Sub-station (POWERGRID) (COD -28.5.2016) under "North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A" in North-Eastern Region" for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	27.6.2016	Transmission Tariff
346.	TT/23/2016	22 nd February, 2016	Power Grid Corporation of India Limited		28.6.2016	Transmission Tariff



347.	TT/24/2016	18 th February, 2016	Power Grid Corporation of India Limited		23.8.2016	Transmission Tariff
348.	TT/26/2016	18 th February, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of tariff from DOCO to 31.3.2019 for LILO of 400 KV Kadapa-Kolar S/C line at NP Kunta and Establishment at NP Kunta under Transmission System for Ultra Mega Solar Park in Anantpur District AP Part- A (Phase-I) anticipated DOCO 1.4.2016.	30.6.2016	Transmission Tariff
349.	GT/271/2014	10 th September, 2014	NTPC Limited	Petition for revision of tariff of Kahalgaon Super Thermal Power Station, Stage - I, (840 MW) for the period 1.4.2009 to 31.3.2014 after the truing up exercise.	27.7.2016	Generation Tariff
350.	GT/270/2014	10 th September, 2014	NTPC Limited	Petition for determination of tariff of Simhadri Super Thermal Power Station, Stage - I (2 x 500 MW) for the period I.4.2014 to 31.3.2019.	27.6.2016	Generation Tariff
351.	TT/29/2016	24 th February, 2016	Power Grid Corporation of India Limited	Approval of transmission tariff of Asset-I:	29.6.2016	Transmission Tariff

352.	MP/30/2016	23 rd February, 2016	Bhopal Dhule Transmission Company Limited	Petition for approval under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the petitioner in favour security trustee/lenders and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the project, acting on behalf of and for the benefit of the lenders pursuant to Indenture of Mortgage Agreement and other security creating documents / Financial Agreements and for future refinancing transactions also by way of mortgage/hypothecation / assignment of mortgaged properties and project Assets, for the following transmission line - Jabalpur-Bhopal Transmission Line, Bhopal-Bhopal 400 kV DC TL AurangabadDhule 400 KV/DC line and sub stations at Dhule being implemented by Bhopal-Dhule Transmission Company.	6.4.2016	Misc. Petition
353.	MP/34/2016	2 nd March, 2016	Maheshwaram Transmission Limited & SBI CAP Trustee Company Limited	Petition for approval under Sections 17 (3) & 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the petitioner in favour of Security Trustee/ Lenders and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the project acting on behalf of and for the benefit of the lenders pursuant to Indenture of Mortgage Agreement and other security creating documents/ Financial Agreements and for future refinancing transactions also, by way of mortgage/ hypothecation/ assignment of Mortgaged Properties and Project Assets, for the following transmission lines - (i) Maheshwaram - Mehboob Nagar 400 kV D/C Line and (ii) Nizamabad- Yeddumailaram (Shankarpalli) 400 kV D/C Line.	6.4.2016	Misc. Petition
354.	GT/265/2014	26 th August, 2014	NHDC Limited	Petition for approval of generation tariff of Indira Sagar HE Project (8 X 125 MW) for the period 2014-2019.	31.5.2016	Generation Tariff



355.	MP/36/2016	7th March, 2016	Power Grid Corporation of India Limited	Petition under Section 38(2) of the Electricity Act, 2003 read with Sections 79(1) (c) and 79(1) (k) of the Act alongwith (i) CERC (Grant of Regulatory approval for execution of Inter-state Transmission Scheme to Central Transmission Utility Regulations, 2010 (ii) Regulations 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and (iii) CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory approval for execution of the Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada) Karnataka.	19.8.2016	Misc. Petition
356.	RP/11/2016 in Petition No. GT/283/2014	3 rd March, 2016	NTPC Limited	Petition for review of order dated 25.1.2016 in Petition No.283/GT/2014.	30.6.2016	Review Petition
357.	RP/12/2016 in Petition No. TT/37/2014	10 th March, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 22.1.2016 in Petition No. 37/TT/2014.	17.8.2016	Review Petition
358.	TT/39/2016	8 th March, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of tariff of 2014-19 Tariff Period of Asset-1: 400 kV D/C Raipur – Wardha T/L along with FSC at Wardha under WRSS-II Set-A; Asset-2 765 kV S/C Seoni- Wardha T/L WRSSII, Set A; Asset-3 (five Assets), Asset-I Korba - BALCO (Loc 179/2) 400 kV D/C transmission line – First ckt; Asset-II BALCO (179/2) – Vandana (176/0) 400 kV D/C transmission line – First ckt; Asset-III Korba - Vandana (176/0) 400 kV D/C transmission line – Second ckt; Asset-IV BALCO (179/2) – Birsinghpur 400 kV D/C transmission line – First Ckt; Asset-V Vandana (176/0) – Birsinghpur 400 kV D/C transmission line – Second ckt and WRSS-II, Set D scheme of Western Region.	28.6.2016	Transmission Tariff
359.	RP/13/2016 in Petition No. TT/161/2015	10 th March, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 30.12.2015 in Petition No. 616/TT/2015.	30.5.2016	Review Petition
360.	RP/15/2016 in Petition No. TT/248/2013	15 th February, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 18.12.2015 in Petition No. 248/TT/2013.	30.5.2016	Review Petition
361.	GT/264/2014	26 th August, 2014	NHDC Limited	Petition for approval of generation tariff for Omkareshwar HE Project (8 X 65 MW) for the period 2014 - 2019.	26.5.2016	Generation Tariff
362.	SM/02/2016	14 th March, 2016	Central Electricity Regulatory Commission	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009.	8.6.2016	Suo Motu
363.	SM/04/2016	15 th March, 2016	Central Electricity Regulatory Commission	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009.	4.7.2016	Suo Motu
364.	RP/16/2016 in Petition No. TT/272/2015	17 th March, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 25.1.2016 in Petition No. 272/ TT/2015.	31.5.2016	Review Petition
365.	RP/17/2016 in Petition No. TT/253/2015	17 th March, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 25.1.2016 in Petition No. 253/TT/2015.	31/05/2016	Review Petition

366.	RP/18/2016 in Petition No. TT/278/2015	17 th March, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 25.01.2016 in Petition No. 278/TT/2015.	31.5.2016	Review Petition
367.	RP/14/2016 in Petition No. TT/34/2014	15 th February, 2016	Powergrid Corporation of India Limited	Petition for review of order dated 31.12.2015 in Petition No. 34/TT/2014.	31.5.2016	Review Petition
368.	MP/46/2016	29 th February, 2016	Essar Power Transmission Company Limited & Anr.	Application for approval under Sections 17(3) and 17(4) of the Electricity Act, 2003.	25.5.2016	Misc. Petition
369.	GT/259/2014	26 th August, 2014	Kanti Bijli Utpadan Nigam Limited	Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I (2 X 110 MW) for the period from 1.4.2014 to 31.3.2019.	30.7.2016	Generation Tariff
370.	TT/49/2016	21st March, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff	20/06/2016	Transmission Tariff



371.	GT/258/2014	26 th August, 2014	Ratnagiri Gas And Power Private Limited	Petition for determination of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.	21.6.2016	Generation Tariff
372.	TT/52/2016	29 th March, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I: 400/220 kV, 315 MVA ICT –I at Fatehpur Extension, Asset-II: 400/220 kV, 315 MVA ICT –II at Fatehpur Extension, Asset-III: LILO of Singrauli Kanpur at Fatehpur, Asset-IV: LILO of Fatehpur (UPPCL)-Kanpur (UPPCL) 220kV D/C line at Fatehpur, Asset-V: LILO of Allahabad-Kanpur 400 kV S/C line at Fatehpur, Asset-VI: 765 kV Sasaram- Fatehpur S/C Transmission line, AssetVII: LILO of Ckt- I 220 kV D/C Dehri Bodhgaya at Gaya Sub-station and associated 220 kV line bays, Asset-VIII: LILO of Ckt- II 220 kV D/C Dehri Bodhgaya at Gaya Sub-station and associated 220 kV line bays, Asset-IX: 315 MVA 400/220 kV ICT-I at Gaya Extension, Asset-X: 315 MVA 400/220 kV ICT-II at Gaya Extension, Asset-X: 315 MVA 400/220 kV ICT-II at Gaya Extension, Asset-X: in Northern Region under Regulation system under DVC and Maithon Right Bank Project in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	27/06/2016	Transmission Tariff
373.	GT/257/2014	26 th August.2014	NTPC SAIL Power Company Private Limited	Petition for approval of tariff of Bhilai Expansion Power Plant (2 X 250 MW) for the period from 1.4.2014 to 31.3.2019.	2.8.2016	Generation Tariff
374.	TT/69/2016	2 nd May, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business Regulations), 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from anticipated DOCO to 31.3.2019 for 10 nos of assets under Eastern Region Strengthening Scheme of ERSS-XII.	22.8.2016	Transmission Tariff
375.	GT/250/2014	26 th August, 2014	NHPC Limited	Petition for approval of tariff for the period 2014 2019 in respect of Uri-II Power Station.	22.7.2016	Generation Tariff

376.	TT/244/2014	24th August,	Power Grid	Petition for determination of	26.4.2016	Transmission
370.	11121112017	2014 2014	Corporation of India Limited		25. 1.2010	Tariff
377.	TT/242/2014	24 th August, 2014	Power Grid Corporation of India Limited	Petition for determination of	28.4.2016	Transmission Tariff
378.	GT/238/2014	24 th August, 2014	NHPC Limited	Petition for truing up of capital expenditure for the period 2009-2014 in respect of Uri Power Station.	13.7.2016	Generation Tariff
379.	GT/234/2014	24 th August, 2014	NHPC Limited	Petition for truing up of capital expenditure for the period 2009-14 and tariff for 2014-19 in respect of Teesta-V Power Station.	16.8.2016	Generation Tariff



380.	MP/65/2016	28 th April,	Ind Barath	Petition under 4th proviso to Regulation	31.5.2016	Misc. Petition
		2016	Energy Utkal Limited	8 (7) of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 read with Section 79(1) (c) of the Electricity Act for extension of time for achievement of commercial operation of Unit I 350 MW of the project.		
381.	TL/67/2016	2 nd May, 2016	Odisha Generation Phase II Transmission Limited	Petition for transmission licence under Section 14 read with Section 15 (1) of the Electricity Act, 2003 for grant of transmission license to Odisha Generation Phase II Transmission Limited.	30.6.2016	Transmission Licence
382.	ADP/66/2016	28 th April, 2016	Odisha Generation Phase II Transmission Limited	Petition for determination of transmission tariff under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to Transmission System being established by Odisha Generation Phase II Transmission Limited.	31.5.2016	Adoption of Tariff
383.	MP/62/2016	28 th March, 2016	Essar Power MP Limited	Application for extension of time for liquidating the outstanding in relation to UI charges payable by Essar Power MP Limited.	22.4.2016	Misc. Petition
384.	MP/75/2016	5 th May, /2016	Pan India Network Infravest Limited	Application for downgrading the inter- stateTrading license of Pan India Network Infravest Limited from Category I to Category IV.	4.7.2016	Misc. Petition
385.	TDL/63/2016	22 nd March, 2016	Cleantech Solar Energy (India) Private Limited	Application for grant of Category-I Inter- State trading license to Cleantech Solar Energy (India) Private Limited	29.8.2016	Trading Licence
386.	MP/70/2016	2nd May, 2016	Jabalpur Transmission Company Limited & Anr.	Petition for security creation for approval under section 17(3) and 17(4) of the Electricity Act 2003, for creation of security interest over all the movable and immovable assets of the petitioner in favour of security trustee/ lenders and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the project, acting on behalf of and for the benefit of the lenders pursuant to Indenture of Mortgage Agreement and other security creating documents/ Financial Agreements and for future refinancing transactions also, by way of mortgage/hypothecation/ assignment of Mortgaged Properties and Project Assets, for the following transmission lines (i) Dhramjaygarh Jabalpur Pool 765 kV I x D/C Line and (ii) Jabalpur Pool Bina 765 kV S/C Line.	15.7.2016	Misc. Petition

387.	TT/32/2016	29 th	Power Grid	Petition for truing up of transmission tariff	20.6.2016	Transmission
		February, 2016	Corporation of India Limited	for 2009-14 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I 765 kV, 240 (3*80) MVAR Bus Reactor II along with associated bays at 765/400 kV Balia sub-station; Asset-II 765 kV 330 MVAR (3*110) Bus Reactor along with associated bays at 765/400/220 kV Fatehpur sub-station ; Asset-III 765 kV 3*80 MVAR Bus Reactor at Lucknow along with associated bays at 765/400 KV Agra (Augmentation) sub-station ; Asset-IV 400 kV 125 MVAR Bus Reactor III along with associated bays at 765/400 KV Agra (Augmentation) sub-station ; Asset-V 400 kV 125 MVAR Bus Reactor III along with associated bays at 765/400 KV Agra (Augmentation) sub-station ; Asset-V 400 kV 125 MVAR Bus Reactor III along with associated bays at 765/400 KV Agra (Augmentation) sub-station ; Asset-VI 400 kV 125 MVAR Bus Reactor III along with associated bays (Augmentation of 400 KV to 765 kV) under common scheme for 765 kV Pooling station and Network for NR, import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/ WR via ER in Northern Region under Regulation 86 of Central Electricity		Tariff
				Regulatory Commission (Conduct of Business) Regulations, 1999.		
388.	TT/68/2016	2 nd May, 2016	Power Grid Corporation of India Limited	Petition for approval of transmission	29.7.2016	Transmission Tariff
389.	TT/90/2016	13 th June, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for 400 kV D/C Ranchi — Chandwa — Gaya line alongwith associated bays at Ranchi, Chandwa (GIS) and Gaya Substations and 2 X 125 MVAR 400 kV Bus Reactor alongwith associated bays at Chandwa (GIS) under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1" in Eastern Region for 2014-19 Tariff period.	29.7.2016	Transmission Tariff



390.	TT/78/2016	19 th May, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for 8 nos. of transmission assets under "Pallatana Gas Based Power Projects and Bongaigaon TPS Projects" in North Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		Transmission Tariff
391.	TT/75/2015	6 th February, 2015	Essar Power Transmission Company Limited.	Petition for approval of transmission tariff for control period from 2014-15 to 2018-19 for combined assets of LILO of 400 kV S/C Vindyachal-Korba transmission line; 400 kV D/C Gandhar Hazira transmission line; and 400/220 kV GIS Sub-station at Hazira (Stage-I of transmission assets of Essar Power Transmission Company Limited) under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	17.6.2016	Transmission Tariff
392.	RP/22/2016 in TT/106/2014	6 th June, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 21.12.2015 in Petition No. 106/TT/2014.	29.6.2016	Review Petition
393.	SM/3/2016	16 th March, 2016	Central Electricity Regulatory Commission (CERC)	Determination of Generic levelised generation tariff for financial year 2016-17 under Regulation of 8 of CERC(Terms and Conditions) for tariff determination for renewal sources Regulations, 2012.	29.4.2016	Suo Motu
394.	SM/06/2016	3 rd May, 2016	Central Electricity Regulatory Commission	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.	27.6.2016	Suo Motu
395.	SM/7/2016	3 rd May, 2016	Central Electricity Regulatory Commission	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.	13.7.2016	Suo Motu
396.	GT/233/2014	24 th August, 2014	NHPC Limited	Petition for truing up of capital expenditure for the period 2009-2014 in respect of Chamera-II Power Station.	17.6.2016	Generation Tariff

397.	AT/112/2016	I 4 th July,	Warora –	Petition under Section 63 of the	30.8.2016	Adoption of
		2016	Kurnool Transmission Limited	Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System established by Warora-Kurnool Transmission Limited.		Tariff
398.	SM/8/2016	6 th May, 2016	Central Electricity Regulatory Commission	Check list in respect of tariff petitions for 2014-19.	6.5.2016	Suo Motu
399.	GT/231/2014	24 th August, 2014	NHPC Limited	Petition for truing up of capital expenditure for the period 2009-14 and 19 in respect of Dulhasti Power Station.	30.8.2016	Generation Tariff
400.	MP/79/2016	25 th May, 2016	Maruti Clean Coal and Power Limited	Petition under Section 79 (1) (c) and 79 (1) (k) read along with section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 12(6) of the CERC (Sharing of inter-State transmission charges and losses) Regulations, 2010 alongwith Regulation 111 and Regulation 115 of the CERC (Conduct of Business) Regulations, 1999 and Clause 3.5.6 of the Billing, Collection and Disbursement (BCD) Procedure under the CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 read with Regulation 2(1)(i) of the CERC (Payment of Fees) Regulations, 2012.	9.8.2016	Misc. Petition
401.	TT/92/2016	13 th June, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for 2019 for LILO of Gladni — Hiranagar 220 kV S/C line at 400/220 kV Samba (POWERGRID) Sub-station (the lines are to be terminated at existing 220 kV line bays at samba Substation) under "Northern Region System Strengthening Scheme —XXXIV (NRSS-XXXIV) for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		Transmission Tariff
402.	MP/87/2016	8 th June, 2016	Raipur Rajnandgaon Warora Transmission Limited & Anr.	Petition for approval under Sections 17(3) & 17(4) of Electricity Act, 2003 for Assignment of Licence by way for creation of security interest in favour of Security Trustee/ Lenders and other security creating documents / Financial Agreements by way of mortgage / hypothecation / assignment of mortgage properties and project assets of Raipur-Rajnandgaon-Warora Transmission Project.	28.7.2016	Misc. Petition



403.	MP/83/2016	31st May, 2016	M.P. Power Management Co. Ltd.	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of Power Purchase Agreement dated 7.8.2007 between Sasan Power Limited and the petitioner.	3.6.2016	Misc. Petition
404.	GT/219/2014	24 th August, 2014	NTPC Limited	Petition for revision of tariff of Ramagundam Super Thermal Power Station, Stage-III for the period from 1.4.2009 to 31.3.2014 after truing up exercise.	8.8.2016	Generation Tariff
405.	MP/93/2016	14 th June, 2016	Haryana Power Purchase Centre	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 7.8.2007 between Sasan Power Limited and the MP Power Management Company Limited and Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010.	16.6.2016	Misc. Petition
406.	GT/217/2014	24 th August, 2014	NTPC Limited	Petition for revision of tariff of Ramagundam Super Thermal Power Station, Stage-I & II (2100 MW) from 1.4.2009 to 31.3.2014 after truing up exercise.	27.6.2016	Generation Tariff
407.	GT/207/2014	14 th August, 2014	NTPC Limited	Petition under Section 62 and 79 (i) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999 for revision of tariff of Talcher Super Thermal Power Station Stage - I, (1000 MW) from 1.4.2009 to 31.3.2014 after truing up exercise.	20.7.2016	Generation Tariff
408.	SM/9/2016	17 th June, 2016	Central Electricity Regulatory Commission (Operation of 24 X 7 Round the Clock Intra-day/Contingency Market (Extended Market Session) on the Power Exchange.	17.6.2016	Suo Motu
409.	RP/24/2016 in Petition No. TT/58/2015	5 th July, 2016	Power Grid Corporation of India Limited	Petition for review of order dated 29.4.2016 in Petition No. 58/TT/2015.	26.8.2016	Review Petition
410.	TT/201/2014	10 th August, 2014	Power Grid Corporation of India Limited		23.5.2016	Transmission Tariff

411.	TT/102/2016	4 th July, 2016	Power Grid Corporation of India Limited	Petition for approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for (a) LILO of both circuit of 400 kV D/C, Gazuwaka-Vijayawada line at Vemagiri and (b) Extension of 400/220 kV substation at Vijayawada under System Strengthening-VI of Southern Region Grid in Southern Region.	25.7.2016	Transmission Tariff
412.	TT/185/2014	Ist August, 2014	Power Grid Corporation of India Limited	Ţ Ţ	29.4.2016	Transmission Tariff



413.	TT/180/2014	25 th July, 2014	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Additional Converter Transformer (Spare) for Rihand-Dadri Bi-pole, in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	18.4.2016	Transmission Tariff
414.	MP/103/2016	4 th July, 2016	NRSSXXIX Transmission Company Limited & Anr.	Petition for approval under Sections 17(3) & 17(4) of Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of Security Trustee/ Lenders and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the project, acting on behalf of and for the benefit of the lenders pursuant to Indenture of Mortgage Agreement and other security creating documents/Financial Agreements and for future refinancing transactions also, by way of mortgage/ hypothecation/assignment of Mortgaged Properties and Project Assets, for the following transmission lines (i) Jullandhar Samba 400 kV D/C Line and (ii) LILO of both circuits of Uri Wagoora 400 kV D/C line at Amargarh (on multi-circuit towers) (iii) Samba - Amargarh 400 kV D/c routed through Akhnoor/ Rajouri (iv) II. sub-station establishment of 7 x 105 MVA (I ph units), with 400/220 kV GIS sub-station at Amargarh.	27.7.2016	Misc. Petition
415.	TT/139/2014	10 th July, 2014	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from COD to 31.3.2019 for Fibre Optic communication system (847.124 km) in lieu of existing United Load Despatch and Communication (ULDC) Microwave Links in Northern Region.	12.4.2016	Transmission Tariff
416.	MP/135/2014	10 th July, 2014	NTPC Limited	Petition under section 79(1) (c) of the Electricity Act, 2003 and Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium- Term Open Access in inter-State transmission and related matters) Regulations, 2009 for Faridabad Solar PV (5MW).	29.6.2016	Misc. Petition

417.	MP/109/2016	13 th July, 2016	Chhattisgarh WR Transmission Limited	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for assignment of license by way for creation of security interest in favour of Security Trustee/ Lenders and other security creating documents/Financial Agreement by way of mortgage/hypothecation/ assignment of mortgage properties and project assets of Chatttisgarh-WR Transmission Limited.	16/08/2016	Misc. Petition
418.	TT/127/2014	30 th June, 2014	Power Grid Corporation of India Limited	Petition for approval of transmission tariff from COD to 31.3.2019 for LILO of both circuits of Tuticorin JV - Madurai 400kV D/C (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin(initially charged at 4Q0 kV) including IX80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A in Southern Region.	29.7.2016	Transmission Tariff
419.	SM/10/2014	20 th June, 2014	Central Electricity Regulatory Commission	Non-Compliance of Regulation 8 (6) of Central Electricity Regulatory Commission (Sharing of inter -State Transmission Charges and Losses) Regulations, 2010.	30.6.2016	Suo Motu
420.	SM/09/2014	20 th June, 2014	Central Electricity Regulatory Commission	Investigation of load crash in Northern Region on 30.05.2014	14.6.2016	Suo Motu
421.	TT/119/2014	19 th June, 2014	H.P. Power Transmission Corporation Limited.	Petition for determination of tariff in respect of H.P. Power Transmission Corporation Limited owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No.15/Suo-Moto/2012, for inclusion in POC charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.	16.5.2016	Transmission Tariff
422.	RC/140/2016	23 rd August, 2016	Powergrid Parli Transmission Limited	Regulatory Compliance application under CERC (Conduct of Business) Regulations, 1999 for change of name of inter-State transmission license of Gadarwara (B) Transmission Limited to Powergrid Parli Transmission Limited.	29.8.2016	Regulatory Compliance



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423.	TT/117/2014	16 th June, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for Asset 1: 400 kV, 125 MVAR bus reactor at Raipur Sub-station, Asset 2:400 kV, 125 MVAR bus reactor at Seoni Substation, Asset 3: 400 kV, 63 MVAR line reactor at Raipur sub-station under "Installation of Reactors (Part-II) in Western Region" for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		Transmission Tariff
424.	TT/116/2014	16 th June, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff of Asset 1: 420 kV, 125 MVAR Bus Reactor at Jabalpur sub-station, Asset 2: 420 kV, 125 MVAR Bus Reactor at Khandawa Sub-station, Asset 3: 420 kV, 125 MVAR Bus Reactor at Bhatapara Sub-station, Asset 4: 420kV, 125 MVAR Bus Reactor at Raigarh Sub-station, Asset 5: 420kV, 80 MVAR Switchable Line Reactor at Solapur Substation, Asset 6: 420 kV, 125 MVAR Bus Reactor at Aurangabad Sub-station under "Installation of reactors in Western Region" in Western Region for 2014-19 tariff period.	29.4.2016	Transmission Tariff
425.	TT/115/2014	13 th June, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff of (A) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad -substation and (B) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad Sub-station under "System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh (IPP-E)" in Western Region for 2014-19 tariff block.	27.4.2016	Transmission Tariff
426.	TT/110/2014	4 th June, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for 2 x 315, 400/220 kV GIS Sub-station at Kala in UT of D & NH & LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai Transmission Line at Kala Sub-station (multi-circuit tower) (Interim Contingency Arrangement), under Transmission System for establishment of 400/220 kV GIS Substation at Kala in UT of D&NH in Western Region for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999	29.4.2016	Transmission Tariff

427.	MP/119/2016	28 th July, 2016	Nuclear Power Corporation of India Limited	Petition for anticipated delay in synchronization of unit-2 of 2 x 1000 MW Kundankulam Nuclear Power Project (KKNPP-2) of Nuclear Power Corporation of India Limited.	19.8.2016	Misc. Petition
428.	TT/109/2014	4 th June, 2014	Powergrid Corporation of India Limited		23.5.2016	Transmission Tariff
429.	TT/108/2014	4 th June, 2014	Powergrid Corporation of India Limited	Petition for approval of transmission tariff for Asset-I: consisting of Nellore-Thiruvalam 400 kV D/C Quad line, Extension of 400/220 kV sub-station at Nellore, Extension of 400/220 kV sub-station at Thiruvalam and Ix50 MVAR line reactor at both ends of each circuit of Nellore-Thiruvalam 400 kV Quad line along with 450 ohms NGR and Asset-II: ThiruvalamMelakottaiyur 400 kV D/C line along with bay extensions at Thiruvalam and Melakottaiyur Sub-stations "under Transmission system associated with System Strengthening XVIII in Southern Regional Grid" in Southern Region.	31.5.2016	Transmission Tariff
430.	TT/107/2014	2 nd June, 2014	Powergrid Corporation of India Limited	Petition for approval of transmission charges for Asset I: 765 kV S/C Bareilly-Lucknow Transmission Line at 400 kV level and Asset II: One Circuit of 400 kV D/C Bareilly (New) Bareilly (Existing) Transmission Line in Northern Region under "Northern Region System Strengthening Scheme XXI" for tariff block 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Tariff Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	25.4.2016	Transmission Tariff
431.	MP/118/2016	28 th July, 2016	SKS Power Generation (Chhattisgarh) Limited		29.7.2016	Misc. Petition



432.	TT/104/2014	30 th May,	Powergrid		29.4.2016	Transmission
		2014	Corporation of India Limited	transmission tariff for 2019 for Asset 1: 765 KV 3 X 110 MVAR Bus Reactor at Wardha Sub-Station, Asset 2: 3 x 110 MVAR Line Reactor for 765 kV D/C Raipur-Wardha Line I Ckt#I charged as Bus Reactor at Wardha Substation, Asset 3A: 765 kV D/C Raipur Pooling Station-Wardha line-I Transmission Line, Asset 3B: 765 KV 240 MVAR Switchable Line Reactor of Wardha I bay at Raipur Pooling Station (Charged as a Bus Reactor), Asset 3C: 765 KV 240 MVAR Switchable Line Reactor of Wardha II bay at Raipur Pooling Station (Charged as a Bus Reactor) under "Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh" in Western Region for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity		Tariff
				Regulatory Commission (Conduct of Business) Regulations, 1999.		
433.	MP/103/2014	30 th May, 2014	Maharashtra State Electricity Transmission Company Limited	Petition under Section 79 (1) (c), (f) and (k) of the Electricity Act, 2003 read with the CERC (Conduct of Business) Regulations, 1999 for keeping in abeyance the ongoing trial operation of the incomplete SR Synchronization [synchronization of SR Grid with NEW Grid over 765 KV Raichur (SR)- Sholapur (WR)-1 * S/C lines] till the satisfactory resolution of all concerns arising out of the trial run of the SR Synchronization and serious issues causing major grid disruption.	5.4.2016	Misc. Petition
434.	MP/134/2016	17 th August, 2016	Ind Barath Energy Utkal Limited	Petition under 4th Proviso to Regulation 8 (7) of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 read with Section 79 (1) (c) of the Electricity Act, 2003 for the extension of time to complete dedicated 400 KV transmission line and evacuation of power through the existing LILO till then.	30.8.2016	Misc. Petition

435.	TT/100/2014	27 th May, 2014	Powergrid Corporation of India Limited	Petition for approval under the Regulation 4 (3) (ii) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and Regulation 24 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for commissioning date and (ii) Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations ☐ 2014 for determination of transmission tariff from COD to 31.3.2019 for Asset A: LILO of 400 kV S/C Bhiwadi-Bassi TL at Kotputli Sub-station and Asset B: 315 MVA 400/220 kV ICT-I &II with 06 no 220 kV Line Bays at Kotputli S/S under Northern Region System Strengthening Scheme-XV in Northern Region.	29.4.2016	Transmission Tariff
436.	TT/99/2014	27 th May, 2014	Powergrid Corporation of India Limited	-	29.4.2016	Transmission Tariff
437.	MP/98/2014	27 th May, 2014	Shyam Century Ferrous & Others	Petition under Section 79 (1) (c) read with Regulations 17,18& 26 of the CERC (Open Access in inter-State Transmission) Regulations, 2008 and Regulation 5 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 (and appropriate corresponding regulations earlier).	30.6.2016	Misc. Petition
438.	MP/91/2014	19 th May, 2014	The Southern India Mills Association	Petition under Section 79 of the Electricity Act, 2003 read with clause 5.2 of the operating code under the Indian Electricity Grid Code and Regulations I2 and I3 of the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(I) and (2), I2, I3 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism And Related Matters) Regulations, 2014 and Regulations III, II4 and II5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	13.7.2016	Misc. Petition



439.	MP/084/2014	12 th May, 2014	Sasan Power Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for recovery of amounts claimed by Sasan Power Limited in terms of monthly bills.	9.6.2016	Misc. Petition
440.	MP/62/2014	31st May, 2014	India Bulls Power Limited	Petition for revision of the mechanism for calculating the escalation rates for domestic coal published by the Central Electricity Regulatory Commission for the purpose of tariff payment in a PPA under Case-I bidding process.	25.5.2016	Misc. Petition
441.	TT/46/2014	28 th February, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff of Assets (05 nos) under Common Scheme for 765 KV Pooling Stations and Network for NR, import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in WR for tariff block 2009-14.	29.7.2016	Transmission Tariff
442.	TT/44/2014	28 th February, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I 3 x 80 MVAR line reactor with associated bays at Gwalior Substation used as bus reactor till commissioning of 765 kV Bina-Gwalior ckt-3, Asset-II 3 x 80 MVAR line reactor with associated bays at Bina Sub-station to be used as bus reactor till commissioning of 765 kV S/C Bina-Gwalior till commissioning of 765 kV S/C Bina-Gwalior ckt-3, Asset-III 765 kV S/C Bina-Gwalior Ckt-3 under "Transmission System for Phase-I Generation Projects in Orissa Part-C" in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		Transmission Tariff
443.	TT/36/2014	25 th February, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for LILO of one circuit of Neyveli-Trichy 400 kV line at Nagapattinam Pooling Station for initial arrangement which later shall be bypassed under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-AI(a) in Southern Region for tariff block 2014-19.	31.5.2016	Transmission Tariff

444.	MP/32/2014	24 th February, 2014	East North Interconnection Company Limited	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service of 400 kV D/C quad transmission line from Bongaigaon-Siliguri and 400 kV D/C quad transmission line from Purnia-Biharsharif being implemented by East-North Interconnection Company Ltd.	24.8.2016	Misc. Petition
445.	TT/22/2014	February, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff from COD to 31.3.2019 for Fibre Optic Communication System (847.124 km) in lieu of existing United Load Despatch and Communication (ULDC) Microwave Links (Part-II) in Northern Region.	27.5.2016	Transmission Tariff
446.	TT/20/2014	7th February, 2014	Powerlinks Transmission Limited	Petition for truing-up of annual transmission charges for the period FY 2009-13 and Revised Estimates of FY 2013-14 for (i) 400 kV D/C Gorakhpur-Lucknow transmission line, and (ii) 400 kV D/C Bareilly-Mandola transmission line in Northern Region associated with Tala Hydro Electric Projects, East North Interconnector and Northern Region Transmission System of Powerlinks Transmission Ltd.	23.5.2016	Transmission Tariff
447.	TT/19/2014	7th February, 2014	Powerlinks Transmission Limited	Petition for truing-up of annual transmission charges for the period FY 2009-13 and Revised Estimates of FY 2013-14 for (i) 400 kV D/C Siliguri-Purnea transmission line, (ii) 400 kV D/C Purnea-Muzaffarpur transmission line, and (iii) 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line in Eastern Region, associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Ltd.	16.5.201TT6	Transmission Tariff
448.	TT/18/2014	7 th February, 2014	Powerlinks Transmission Limited	Petition for truing-up of annual transmission charges for the period FY 2009-13 and Revised Estimates of FY 2013-14 for 400 kV D/C Muzaffarpur-Gorakhpur transmission line in Eastern-Northern Inter-Region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Ltd.	6.5.2016	Transmission Tariff
449.	TT/17/2014	7 th February, 2014	Powergrid Corporation of India Limited	Petition for approval for determination of Fees and Charges for Fibre Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region for the period 2009-14 block.	31.5.2016	Transmission Tariff



450.	MP/04/2014	17 th January, 2014	Kerala State Electricity Board Limited	Petition under Section 79(f) of the Electricity Act, 2003 for adjudicating the dispute on the 'Arbitrary Denial of Open Access on the power tied up with GRIDCO by the constituents in the Southern-S2 Region' and 'Arbitrary denial of URS power and STOA by SRLDC on apprehended system security concerns violating the prudent utility practices resulting in under utilization of generation and transmission assets'.	29.7.2016	Misc. Petition
431.	1117/313/2013	December, 2013	Delhi Distribution Limited	by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.	16.4.2016	Plisc. Feduoli
452.	MP/315/2013	7 th December, 2013	PEL Power Limited	Petition for adjudication of disputes arising out of the open access approval granted to the petitioner for evacuation of electricity and terms and conditions for the Bulk Power Transmission Agreement dated 24.12.2010.	12.7.2016	Misc. Petition
453.	TT/289/2013	6 th November, 2013	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for (1) 400 kV Vadodara Pirana transmission line along with associated bays at Pirana Sub-station (for direct inter-connection with 400 kV D/C Vadodara Asoj transmission line under interim contingency scheme) (anticipated COD:1.1.2014) under transmission system for IPP Generation projects in Madhya Pradesh & Chhattisgarh in Western Region for tariff block 2009-14 period.	8.7.2016	Transmission Tariff
454.	TT/258/2013	25 th September, 2013	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for Tiruvelam (Powergrid) – Chitoor (APTRANSCO) 400 kV D/C (Quad) line along with associated bays and equipments under Supplementary Transmission system associated with Vallur TPS for the period from anticipated COD to 31.3.2014 in Southern Region for tariff block 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	5.4.2016	Transmission Tariff
455.	MP/158/2013	29 th August, 2013	Power Exchange India Limited	Petition for removal of difficulty arising due to present method of transmission corridor allocation to Power Exchange for collective transactions.	4.4.2016	Misc. Petition
456.	TT/239/2013	25 th June, 2013	Damodar Valley Corporation	Petition for determination of tariff for inter- state transmission of DVC for the period from 1.4.2006 to 31.3.2009	10.5.2016	Transmission Tariff

457.	TT/104/2013	15 th May, 2013	Powergrid Corporation of India Limited	transmission tariff for Asset-I: Reconductoring Ckt-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line; Asset II: Reconductoring Ckt-II of 400 kV D/C Siliguri- Purnea (HTLS Cond.) Transmission Line under ERSS-I in Eastern Region from anticipated DOCO (1.6.2013) to 31.3.2014.	12.4.2016	Transmission Tariff
458.	MP/14/2013	February, 2013	Sasan Power Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupees.	26.4.2016	Misc. Petition
459.	TT/173/2013	7th January, 2013	Essar Power Transmission Company Limited	Petition for approval of transmission tariff of Combined assets of LILO of 400 kV S/C Vindhyachal-Korba Transmission line and 400 kV D/C Gandhar-Hazira Transmission line and 400/220 kV GIS sub-station at Hazira and associated bays and400 kV D/C Quad Moose Transmission line from Mahan Thermal Power Plant- Sipat Pooling Substation and associated bays for the years 2012-13 and 2013-14 in tariff block 2009-14under Regulation,86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.	15.6.2016	Transmission Tariff
460.	MP/163/2012	23 rd July, 2012	Bhusan Power & Steel Limited	Petition under section 79(1) (f) of	10.6.2016	Misc. Petition
461.	GT/23/2013	4 th April, 2013	NTPC Limited	Petition for revision of tariff Jhanor Gandhar GPS (657.39 MW) from 1.4.2009-31.3.2014 after the truing up exercise.	*Decided vide order dated 30.3.2017 in Petition No. GT/326/2014. in compliance of the direction of the Appellate Tribunal.	Generation Tariff



462.	GT/168/2013	17 th September, 2013	SJVN Limited	Petition for approval of generation tariff of Nathpa Jhakri Hydro Electric Power Station for the period 2009-2014.	21.4.2016	Generation Tariff
463.	TT/536/2014	December, 2014	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Asset-I: Moga-Hissar D/C transmission line alongwith 220 kV Hissar-Hissar (BBMB) D/C line and 400 kV S/C Hissar- Bhiwani CktI transmission line alongwith associated bays at Hissar and Bhiwani Sub-stations (COD: 1.7.1995) and Asset-2: one bay at Bhiwani Substation for termination of one Ckt. Of 400 kV Bawana-Bhiwani transmission line and 400 kV Bawana-Bhiwani transmission line and 400 kV S/C of Hissar-Bawana transmission line upto Bhiwani alongwith associated bays at Hissar (COD: 1.2.1998) under Moga- Hissar- Bhiwani Transmission System in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
464.	TT/91/2012	14 th March, 2012	Powergrid Corporation of India Limited		21.7.2016	Transmission Tariff
465.	TT/533/2014	December, 2014	Powergrid Corporation of India Limited	Truing up of transmission tariff for 2009 - 14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014 19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for transmission assets under system strengthening - VIII in Southern Regional Grid in Southern Region Under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	28.4.2016	Transmission Tariff

466.	TT/510/2014	12 th December, 2014	Powergrid Corporation of India Limited	Petition for approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for Additional Special Energy Meters in Northern Region.	21.7.2016	Transmission Tariff
467.	GT/460/2014	14 th December, 2014	NHDC Limited	Petition for truing up of generation tariff for Omkareshwar H.E. Project (8 x 65 MW) for the period 2009 -2014.	10.5.2016	Generation Tariff
468.	GT/461/2014	14 th December, 2014	NHDC Limited	Petition for tariff of Indira Sagar Power Station for the period from 1.4.2009 to 31.3.2014.	26.5.2016	Generation Tariff
469.	GT/472/2014	14 th December, 2014	Neyveli Lignite Corporation Limited	Truing up of capital expenditure and tariff thereof for the period 2009-14 under CERC Tariff Regulations, 2009 for NLC TPS I $(6 \times 50 + 3 \times 100 \text{ MW})$ on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014.	26.5.2016	Generation Tariff
470.	TT/534/2014	12 th December, 2014	Powergrid Corporation of India Limited	Petition for transmission tariff for A) Kurnool-Thiruvalam 765 kV D/C line, B) Extension of 765 kV Substation at Kurnool and upgradation of 400 kV Sub-station at Thiruvalam to 765/400 kV with 2 x 1500 MVA, 765/400 kV transformers and C) 1x240 MVAR line reactor at both ends of each circuit of Kurnool-Thiruvalam 765 kV D/C line under "System Strengthening XIX in Southern Regional Grid" under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from COD to 31.3.2019.	12.5.2016	Transmission Tariff
471.	GT/474/2014	14 th December, 2014	Neyveli Lignite Corporation Limited	Petition for truing up of capital expenditure and tariff thereof for the period 2009-14 under CERC Tariff Regulations, 2009 for NLC TPS I Expansion (2 X 210 MW) on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014.	27.7.2016	Generation Tariff
472.	MP/483/2014	14 th December, 2014	Indian Energy Exchange Limited	Petition under Regulation 63 (iii) of CERC (Power Market) Regulations, 2010 seeking consent for enabling cross border transactions at Indian Energy Exchange.	26.5.2016	Misc. Petition



473.	TT/487/2014	12 th December, 2014	Powergrid Corporation of India Limited	Petition under sub-section (4) of Section 28 and Section 79(1)(d) of Electricity Act, 2003 for determination of Fees and Charges for Fibre Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave Links (Part-II) in Southern Region for the period 2009- 14 block.		Transmission Tariff
474.	TT/540/2014	15 th December, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for Asset-I: 9.292 km of Fibre Optic Communication system (Central Sector) (Actual DOCO: 1.2.2014) and Asset-II: 392.393 km of Fibre Optic Communication system (State Sector) (Actual DOCO: 1.4.2014), in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North-Eastern Region for tariff block 2014-19.	27.6.2016	Transmission Tariff
475.	TT/545/2014	29 th December, 2014	Powergrid Corporation of India Limited	Petition for determination of truing up of Fees and Charges for the period 2009-14 block, Fees and charges for the period 2014-19 block for Unified Load Despatch and Communication Scheme (Powergrid portion i.e. communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern region for the period 2014-19 block.	15.7.2016	Transmission Tariff
476.	TT/506/2014	10 th December, 2014	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Transmission system associated with Farakka-III in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	21.4.2016	Transmission Tariff
477.	TT/476/2014	10 th December, 2014	Powergrid Corporation of India Limited	Petition for determination of transmission tariff from anticipated DOCOs to 31.3.2019 for Asset I: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt II & IV from its present position to Stage II side of Kahalgaon Switchyard of NTPC, Asset II: 400 kV Transmission Line for swapping of Purnea bays (I & 2) with Sasaram bays (#3 & 4) and Kahalgaon #1 bays with Sasaram #1 bay at Biharsharif Substation and Asset III: Splitting arrangements with Tie Line breaker for 400 kV Biharsharif substation under Split Bus arrangement for various substations in Eastern Region.	22.4.2016	Transmission Tariff
478.	GT/47/2015	17 th February, 2015	THDC India Limited	Petition for determination of generation tariff of Koteshwar HEP (400 MW) for the period 2014-2019.	15.7.2016	Generation Tariff

479.	TT/11/2015	15 th January, 2015	Powergrid Corporation of India Limited	Petition for determination of truing up of Fees and Charges for the period 2009-14 block, Fees and charges for the period 2014-19 block for Unified Load Despatch and Communication Scheme (Powergrid portion i.e. communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region for the period 2014-19 block.		Transmission Tariff
480.	TT/19/2015	15 th January, 2015	Powergrid Corporation of India Limited	Petition for approval under sub-section 4 of Section 28 of the Electricity Act, 2003 for determination of (i) Truing up of fee and charges for the period 2009-14 block and (ii) fee and charges for the period 2014-19 block for Unified Load Despatch and Communication Scheme (PGCIL portion i.e. Communication system portion and SLDC system retained by PGCIL after formation of POSOCO) in Northern Region.	15.7.2016	Transmission Tariff
481.	TT/20/2015	15 th January, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for the 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for assets covered in the following Orders of Central Electricity Regulatory Commission.	26.5.2016	Transmission Tariff
482.	TT/26/2015	22 nd January, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined Asset-I (315 MVA ICT-II at Malerkotla Sub-station, 400 kV Hissar-Jaipur Line with associated bays, 400 kV Bawana-Bhiwani-I and Bawana-Bhiwani-II lines with associated bays — DOCO-01.02.1998), Combined Asset-2 (400 kV Abdullapur-Bawana and Nalagarh-Hissar line with associated bays, ICT-II at Nalagarh with associated bays, ICT-II at Nalagarh with associated bays, ICT-II at Jalandhar with associated bays, ICT-II at Jalandhar with associated bays, ICT-II at Jaipur (Bassi), Two nos LILO bays associated with ICT-Jaipur, ICT-II at Jaipur with associated bays, LILO of Chamera-Moga line and ICT-I at Jalandhar with associated bays, 220 kV Jallandhar-Dasuya line-DOCO — 01.03.2001), Combined Asset-3 (400kV D/C Nathpa-Jhakri-Abdullapur line and 400 kV D/C Naptha-Jhakri-Nalagarh line-DOCO-01.04.2003) under NathpaJhakri Transmission System in Northern Region.	3.6.2016	Transmission Tariff



483.	TT/27/2015	22 nd January, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for the 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I: 400 kV D/C Maithon (RB) – Ranchi (PG) Transmission Line and associated bays at Ranchi, Asset-II: 400 kV D/C Maithon – Mejia Transmission Line, Asset-III: 400 kV D/C Biharsharif – Sasaram (Quad) Transmission Line under supplementary transmission system associated with DVC and Maithon (RB) associated with DVC and Maithon (RB) associated in Energy Commission Maithon (RB) associated in Energy Commission International Commission Energy Commission International Commiss	18.4.2016	Transmission Tariff
				and Maithan (RB) projects in Eastern Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		
484.	TT/32/2015	29 th January, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 for Transmission System associated with Neyveli Lignite Corporation-II (NLCII) Expansion Project in Southern Region and Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999.		Transmission Tariff
485.	TT/33/2015	29 th January, 2015	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for Asset-A: LILO of Ckt-II of 400 kV D/C Lucknow-Bareily TL at Shahjahanpur, Asset-B: 315 MVA 400/220 kV ICT-I with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-C: 315 MVA 400/220 kV ICT-II with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-D: Extn. of 400/220 kV GIS Gurgaon, Asset-E: 2x50 MVAR Bus Reactor at 400/220 kV Bareilly S/S along with associated bays (Existing Line Reactors retained and used as Bus Reactor), Asset-F: 125 MVAR Bus Reactor at Shahjahanpur under "Northern Regional Transmission Strengthening Scheme" in Northern Region for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	30.4.2016	Transmission Tariff

486.	TT/34/2015	29 th January, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 of (a) WRSS-II: SET-A, (b) WRSS-II: SET-B, (c) WRSS-II: SET-C (d) WRSS-II: SET-D for Transmission system in Western Region (POWERGRID portion) under Western Region Strengthening Scheme-II under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	29.8.2016	Transmission Tariff
487.	TT/37/2015	29 th January, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 for Combined Assets of Transmission System associated with Koteshwar HEP (Effective DOCO 01.05.2011) in Northern Region consisting of Asset-1: 400 kV D/C Koteshwar HEP — Koteshwar Pooling Station Circuit - 1 & II along with associated bays (DOCO 1.4.2011), Asset-2: LILO of Circuit-I of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays (DOCO 1.3.2011) and Asset-3: LILO of Circuit-II of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays (DOCO 1.7.2011).	18.7.2016	Transmission Tariff
488.	TT/51/2015	16 th January, 2015	Powergrid Corporation of India Limited	Petition for approval of transmission tariff for (a) LILO of 2nd Circuit of Neyveli-Trichy 400 kV D/C line at Nagapattinam pooling station along with associated bays and (b) Strengthening of Neyveli TS-II-TS-I Exp link with higher capacity conductor under "Transmission System associated with contingency plan for evacuation of power from IL&FS (2x600 MW) in Southern Region" from COD to 31.3.2019 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	20.7.2016	Transmission Tariff



489.	TT/61/2015	6 th February, 2015	Powergrid Corporation of India Limited	Petition for approval of transmission tariff for "Asset-I: Narendra (New, Kudgi)- Narendra (Existing) 400 kV D/C Quad transmission line along with New 765/400 kV GIS Sub-station at Narendra (New, Kudgi) and Bay extensions at Narendra (Existing) and Assetll:Narendra (New, Kudgi)-Kolhapur (New) 765 kV D/C transmission line and associated bays at Narendra (New, Kudgi) and Kolhapur (New) under Transmission System associated with System Strengthening-XVII in Southern regional Grid" in Southern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from COD to 31.3.2019.		Transmission Tariff
490.	TT/81/2015	5 th February, 2015	Powergrid Corporation of India Limited	Petition for approval under sub-section 4 of Section 28 and Section 79(1)(d) of the Electricity Act, 2003 for determination of Fee and Charges of Fibre Optic Communication System for the period 2009-14 blockunder expansion of Wideband Communication Network in Eastern Region.	22.7.2016	Transmission Tariff
491.	TT/62/2015	6 th February, 2015	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for Asset 1: LILO of Dehar-Bhiwani 400 kV S/C line at Rajpura Sub-station, Asset 2: LILO of Dehar-Panipat 400 kV S/C line at Panchkula Sub-station, Asset 3: Extension of Chamera 400/220 kV pooling Sub-station (GIS)-01 no. of 220 kV line bay, and Asset 4: Extension of 400 kV Kota Sub-station associated with "Northern Region System Strengthening Scheme-XXVII" in Northern Region for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	27.5.2016	Transmission Tariff
492.	TT/58/2015	9 th February, 2015	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for 765 kV D/C Wardha-Aurangabad transmission line I and associated bays along with 765 kV, 3X80 MVAR line reactor at Aurangabad Sub-station, 765/400 kV, 1500 MVA ICT-I with bays and equipments at Aurangabad Sub-station, 400 kV, 80 MVAR switchable line reactor for Aurangabad-Boiser transmission line ckt-I charged as bus reactor at Aurangabad Sub-station, 400 kV, 80 MVAR switchable line reactor for Aurangabad-Boiser transmission line ckt-2 charged as bus reactor at Aurangabad Sub-station, 400/220 kV, 500 MVA ICT-3 with bays and equipments at Boiser, 400 kV, 80 MVAR line reactor for Aurangabad-Boiser transmission line ckt-I charged as bus reactor at Boiser Sub-station, 400 kV, 80 MVAR line reactor for Aurangabad-Boiser transmission line ckt-I charged as bus reactor at Boiser Sub-station under IPPs generation projects in Chhattisgarh (IPP D) in Western Region for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and under Regulation 86 of Central Electricity Regulatory Commission	29.4.2016	Transmission Tariff
				(Conduct of Business) Regulations, 1999.		

493.	TT/65/2015	9 th February, 2015	Powergrid Corporation of India Limited	of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 of transmission tariff Asset I: 400 kV, D/C (Quad) Balipara-Bongaigaon transmission line along with associated bays at Bongaigaon Sub-station and Balipara Sub-station including 30% Fixed Series Compensation at Balipara and 4X63 MVAR, 420 kV line Reactors (2 nos. each at Bongaigaon and Balipara ends) (COD: 7.11.2014) under "Transmission System for immediate evacuation of power from Kameng HEP (Part-B of North East-Northern/Western Interconnector-I)"in North Eastern Region from actual COD to 31.3.2019.		Transmission Tariff
494.	TT/66/2015	10 th February, 2015	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for 2014-19 tariff period for 765 kV Line bay & 3*80 MVAR line reactor at 765 kV Vadodara GIS for Vadodara-Dhule T/L (IPTC) under "Line bays and reactor provisions at Powergrid sub-stations associated with system strengthening for western region" for 2014-19 Tariff block period in Western Region.	25.5.2016	Transmission Tariff
495.	TT/71/2015	13 th February, 2015	Powergrid Corporation of India Limited	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Six (06) nos. Assets under Vindhyachal-IV & Rihand-III {1000 MV} Generation Project in Western & Northern Region.	31.5.2016	Transmission Tariff
496.	MP/76/2015	16 th February, 2015	NHPC Limited	Petition for approval of Renovation & Modernisation (R & M) proposal in respect of Bairasiul Power Station.	3.6.2016	Misc. Petition
497.	MP/50/2015	17 th February, 2015	MB Power (Madhya Pradesh) Limited	Petition seeking revision of methodology for computing the escalation rates for domestic coal (payment) published by the CERC under clause 5.6 (VI) of the Competitive Bidding Guidelines dated 19.1.2005.	25.5.2016	Misc. Petition
498.	TT/77/2015	18 th February, 2015	Powergrid Corporation of India Limited	Petition for approval of transmission tariff for 02 Nos. 400 kV line bays at Bhiwani (Powergrid) Substation under "Construction of 02 Nos. 400 kV line bays at Bhiwani" in Northern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from COD to 31.3.2019.	23.5.2016	Transmission Tariff



499.	TT/53/2015	2 nd March, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission System associated with Kudankulam Atomic Power Project in Southern Region.		Transmission Tariff
500.	TT/56/2015	2 nd March, 2015	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for installation of IX315 MVA 400/220 kV ICT at Bhadrawati HDVC back to back station under "Installation of transformer & procurement of spare converter transformer at Bhadrawati back to back station from COD to 31.3.2019.	29.7.2016	Transmission Tariff
501.	TT/70/2015	2 nd March, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I: 125 MVAR Bus Reactor-I (Asset-IA) & 125 MVAR Bus Reactor-II (Asset-IB) at Fatehpur Sub-station along with associated bay, Asset II: 125 MVAR Bus Reactor-II at Balia Sub-station, Asset-III: Combined Asset of 1500 MVA ICT-I at Agra Sub-station along with associated bays (Asset-IIIA), 125 MVAR 765/400 kV Bus Reactor-I at Sasaram along with associated bays (Asset-IIIB) and Associated line bays of 765 kV S/C Fatehpur-Agra T/L at Fatehpur and Agra Sub-station (Asset-IIIC), Asset-IV: 1500 MVA ICT-2 at Agra Sub-station along with associated bays, Asset-V: 125 MVAR Bus Reactor along with associated bays at Lucknow, Asset-VI: 125 MVAR 400 kV Bus Reactor-II at Sasaram along with associated bays (Asset-VIA) and 2 no. 50 MVAR Bus Reactor at 400 kV Maithon Substation and associated bays (Maithon-Substation and associated bays (Maithon-Substation and associated bays (Asset-VII) 2 nos. of 400 kV bays at Maithon Sub-station for 400 kV D/C Maithon-Mejia Transmission Line, Asset-VIII: LILO of Barh-Balia 400 kV D/C Transmission Line at Patna 400 kV Sub-station along with associated bays under common scheme for 765 kV pooling station and network for NR, Import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region & Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	18.4.2016	Transmission Tariff

502.	80/MP/2015	4 th March, 2015	Tata Power Trading Company Limited	Petition seeking directions to the respondents to allow/enable the petitioner to sell power procured by it from the Dagachhu Project under short term including on power exchanges in terms of order of the Commission dated 11.9.2014 in Petition No 187/MP/2014.	26.5.2016	Misc. Petition
503.	TT/82/2015	4 th March, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Asset-I: 125 MVAR, 400 kV Bus Reactor at new Purnea S/S along with associated bays, Asset-II: Shifting of I no 63 MVAR Bus Reactor installed at new Purnea bus for installation as a fixed line reactor at new Purnea end of one ckt new Siliguri-new Purnea 400 kV D/C (quad) line, Asset-III: Installation of I no new 125 MVAR bus reactor at new Purnea 400 kV D/C line with associated bays at Durgapur and Maithon Sub-station, Asset-V: Installation of I no new 125 MVAR bus reactor at Siliguri 400 kV bus, shifting of 3 no. 63 MVAR reactors at 400 kV Siliguri SS, Asset-VI: Installation of new 125 MVAR bus reactor at new Siliguri Substation and Asset-VII: 220/132 kV, 160 MVA ICT at Baripada under ERSS-II in Eastern Region.	19.4.2016	Transmission Tariff
504.	TT/475/2014	10 th December, 2014	Powergrid Corporation of India Limited	Petition for approval of transmission tariff for Asset I: I No. Ix500 MVA ICT at 400/220 kV Subhasgram Sub-station along with the associated bays and 2 Nos. of 220 kV equipped line bays at 400 kV Subhasgram Sub-station (Anticipated COD: 31.12.2014), Asset-II: 125 MVAR Bus Reactor-I Muzaffarpur Sub-station along with bays (Anticipated COD: 1.1.2015) and Asset-III: 125 MVAR Bus Reactor-II replacing existing 63 MVAR Bus Reactor-II replacing existing 63 MVAR Bus Reactor at Muzaffarpur along with bays (Anticipated COD: 1.2.2015) under Transmission System for "Eastern region strengthening Scheme-VIII" in Eastern Region from COD to 31.3.2019, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	23.5.2016	Transmission Tariff
505.	TT/87/2015	16 th March, 2015	Powergrid Corporation of India Limited	Petition for determination of transmission tariff for Meerut-Moga 765 kV S/C Transmission Line alongwith associated bays at Meerut & Moga 765/400 kV Sub-station with 2 Nos. 240 MVAR line reactors (1 no. switchable and 1 no. non-switchable line reactor) each at Meerut & Moga under "Northern Regional Strengthening Scheme—XXVI" in Northern Region for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	18.4.2016	Transmission Tariff



506.	TT/445/2014	9 th April, 2014	Powergrid Corporation of India Limited	Petition for (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block Tuticorin JV — Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai S/S under ATS of Tuticorin JV TPS in Southern Region.	30.6.2016	Transmission Tariff
507.	TT/111/2015	9 th April, 2015	Essar Power Transmission Company Limited	Petition for truing up of Annual Fixed Cost of capital cost of combined assets of LILO of 400 kV S/C Vindhyachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays (actual date of commercial operation 1.4.2013) referred as Stage-I (Asset-I) for 2013-14 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation, 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999.	15.6.2016	Transmission Tariff
508.	GT/471/2014	5 th December, 2014	Damodar Valley Corporation	Petition for approval of tariff of Durgapur Thermal Power Station Unit Nos. 3 and 4 for the tariff period 2009-2014.	29.7.2016	Generation Tariff
509.	GT/470/2014	5 th December, 2014	Damodar Valley Corporation	True up petition for Chandrapura Thermal Power Station Unit Nos. I to 3 for the tariff period 2009-2014.	29.7.2016	Generation Tariff
510.	TT/136/2015	22 nd May, 2015	Powergrid Corporation of India Limited		29.4.2016	Transmission Tariff
511.	MP/121/2015	22 nd May, 2015	ITC Limited	Petition for grant of inter-State Open Access for the energy generated by ITC Limited at the Wind Power Project in Anantapur District, Andhra Pradesh, for captive consumption at its factory at Bhadrachalam, Telengana.	13.6.2016	Misc. Petition
512.	GT/144/2015	28 th May, 2015	Damodar Valley Corporation	Petition for approval of tariff for Mejia Thermal Power Station Units 5 and 6 (2 X 250 = 500 MW) for the tariff period 2014-19.	16.3.2017	Generation Tariff

513.	TT/145/2015	28 th May, 2015	Powergrid Corporation of India Limited	Petition for truing up of transmission tariff for the 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for combined assets of (i) LILO connectivity to DVC□s Andal TPS (portion of 400 kV Durgapur-Jamshedpur TL), (ii) 400 kV D/C Baripada Mendhasal T/L and associated bays at Baripada and Mendhasal Sub-station, (iii) 400 kV D/C Andal(DVC)-Jamshedpur section of Durgapur-Jamshedpur TL and associated bays at Jamshedpur, (iv) 400 kV D/C Baripada-DVC (Jamshedpur) TL (part of 400 kV D/C Jamshedpur) TL (part of 400 kV D/C Jamshedpur-Baripada TL) and associated bays at Baripada Substation under ERSS-I in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	25.4.2016	Transmission Tariff
514.	SM/07/2015	28 th May, 2015	Central Electricity Regulatory Commission	Review of Power Exchanges.	10.6.2016	Suo Motu
515.	GT/469/2014	5 th December, 2014	Damodar Valley Corporation	True Up petition of Bokaro Thermal Power Station Units 1 to 3 for the period 2009-14.	29.7.2016	Generation Tariff
516.	GT/468/2014	5 th December, 2014	Damodar Valley Corporation	Petition for approval of tariff of Tilaya Hydel Power Station Unit Nos I and 2 (2X40 MW) for the period 2009-2014.	29.7.2016	Generation Tariff
517.	GT/467/2014	5 th December, 2014	Damodar Valley Corporation	Petition for approval of tariff of Panchet Hydel Power Station Unit Nos. I and 2 (2 X 40 MW for the period 2009-2014.	29.7.2016	Generation Tariff
518.	GT/466/2014	5 th December, 2014	Damodar Valley Corporation	Petition for approval of tariff for Mejia Thermal Power Station Unit No. 4 (1 X 210 MW) for the tariff period 2009-2014.	29.7.2016	Generation Tariff
519.	GT/465/2014	5 th December, 2014	Damodar Valley Corporation	Petition for approval of tariff for Mejia Thermal Power Station Unit Nos I to 3 for the tariff period 2009-2014.	29.7.2016	Generation Tariff
520.	GT/464/2014	5 th December, 2014	Damodar Valley Corporation	·	29.7.2016	Generation Tariff
521.	TT/427/2014	23 rd November, 2014	Powergrid Corporation of India Limited	Petition for determination of fees and charges of sub-load dispatch centre at Modipuram under UPPCL for the period 2014-2019.	16.5.2016	Transmission Tariff
522.	MP/162/2015	22 nd June, 2015	Sasan Power Limited	Petition for computation of compensation for 'Change in Law' events during construction period.	2.6.2016	Misc. Petition



Annexure-II

Installed Capacity as on 31.3.2017 and the Date of Commercial Operation of the Generating Stations / Units of NTPC

SI. No.	Generating Station	Installed Capacity as on 31.3.2017	COD of the Station/ Unit				
Coal Bas	Coal Based thermal generating Stations of NTPC						
A.	Pit head Generating Stations						
I	Rihand STPS St-I	1000.00	01.01.1991				
2	Rihand STPS St-II	1000.00	01.04.2006				
3	Rihand STPS St-III	1000.00	27.03.2014				
4	Vindhyachal STPS St-I	1260.00	01.02.1992				
5	Vindhyachal STPS St-II	1000.00	01.10.2000				
6	Vindhyachal STPS St-III	1000.00	15.07.2007				
7	Vindhyachal STPS St-IV	1000.00	27.03.2014				
8	Vindhyachal STPS St-V	500.00	30.10.2015				
9	Korba STPS, Stage-I &II	2100.00	01.06.1990				
10	Sipat TPS St-I	1980.00	01.08.2013				
11	Sipat TPS St-II	1000.00	01.01.2009				
12	Ramagundam STPS St-I & II	2100.00	01.04.1991				
13	Ramagundam STPS St-III	500.00	25.03.2005				
14	Talcher TPS	460.00	01.07.1997				
15	Talcher STPS St-I	1000.00	01.07.1997				
16	Talcher STPS St-II	2000.00	01.08.2005				
17	Korba STPS (Stage-III)	500.00	21.03.2011				
18	Singrauli STPS	2000.00	01.05.1988				
	Sub-Total	21400.00					

SI. No.	Generating Station	Installed Capacity as on 31.3.2017	COD of the Station/ Unit
В.	Non-Pit head Generating Stations		
I	FGUTPP TPS St-I	420.00	13.2.1992 (Date of Takeover)
2	FGUTPP St-II	420.00	01.01.2001
3	FGUTPP St-III	210.00	01.01.2007
4	NCTP Dadri (Stage-I)	840.00	01.12.1995
5	NCTP Dadri (Stage-II)	980.00	30.07.2010
6	Farrakka STPS I&II	1600.00	01.07.1996
7	Farrakka STPS III	500.00	04.04.2012
8	Tanda TPS	440.00	14.1.2000 (Date of Takeover)
9	Badarpur TPS	705.00	01.04.1982
10	Kahalgaon STPS	840.00	01.08.1996
- 11	Kahalgaon St-II	1500.00	20.03.2010
12	Simhadri-I	1000.00	01.03.2003
13	Simhadri-II	1000.00	30.09.2012
14	Mauda	1000.00	30.3.2014
15.	Mauda STPS	1320.00	1.2.2017
16.	Barh-II	1320.00	18.02.2016
17.	Kudugi Unit I	800.00	25.12.2016
18.	Kudugi Unit II	800.00	1.3.2017
19.	Bongaigaon	500.00	1.3.2017
20.	FGUTPP St-III	500.00	31.3.2017
	Sub-Total	16695.00	
	Total NTPC Coal (A+B)	38095.00	

SI. No.	Generating Station	Installed Capacity as on 31.3.2017	COD of the Station/ Unit
	Gas /Liquid Fuel Based Stations of NTP	С	
I	Dadri CCGT	829.78	01.04.1997
2	Faridabad	431.59	01.01.2001
3	Anta CCGT	419.33	01.03.1990
4	Auraiya GPS	663.36	01.12.1990
5	Gandhar GPS	657.39	01.11.1995
6	Kawas GPS	656.20	01.09.1993
7	Kayamkulam CCGT	359.58	01.03.2000
	Total NTPC (Gas)	4017.23	
	Total NTPC (Coal+Gas)	42112.23	



Annexure-III alled Capacity as on 31.3.2017 and the Date of Commercial Operation of the

Installed Capacity as on 31.3.2017 and the Date of Commercial Operation of the Generating Stations / Units of Neyvelli Lignite Corporation (NLC)

SI. No.	Generating Station	Installed Capacity as on 31.03.2017 (MW)	COD of the Station
1.	TPS-I	600	21.02.1970
2.	TPS-II (Stage-I)	630	23.04.1988
3.	TPS-II (Stage-II)	840	09.04.1994
4.	TPS-I (Expansion)	420	05.09.2003
5.	CFBC based Barsingsar TPS	250	21.01.2012
6.	TPS - II Expansion(Unit I and II)	(2 × 250)=500	U-IJULY 2015
			U-II APRIL 2015
	Total Lignite	3240	

Annexure-IV
Installed Capacity as on 31.3.2017 and the Date of Commercial Operation of the
Generating Stations / Units of Damodar Valley Corporation (DVC)

Generating Station	Capacity (MW)	Commissioning					
	THERMAL						
Bokaro TPS- B	(3 X 210)= 630	U-I Mar 86, U-II Nov 90, U-III Aug 93					
Bokaro TPS- A	(1 X500)=500	Feb 2017					
Chandrapura TPS	$(2 \times 130) + (2 \times 250) = 760$	U-II May 65, U-III July 68, U-VII Nov 11, U-VIII Jul 11					
Durgapur TPS	(I X 210) =210	U-IV Sept 82					
Mejia TPS	(210 X4)+(250 X 2)+(2 X500)=2340	U-I Mar 96, U-II Mar 98, U-III Sept 99, U-IV Feb 05, U-V Feb 08, U-VI Sept 08, U-VII Aug 11, U-VIII Aug 12					
Durgapur Steel TPS	(2 X 500) = 1000	U-I May 12, U-II Mar 13					
Koderma TPS	(2 X 500) =1000 IInd unit commissioned during 2014-15	U-I July 13, U-II June, 2014					
Rangnathpur TPS	(2 X 600) = 1200	March 16 March 16					
Total Thermal	7640						

Annexure-V Installed Capacity as on 31.3.2017 and the Date of Commercial Operation of the Generating Stations / Units of North Eastern Electric Power Corporation (NEEPCO)

SI. No.	Generating Station	Installed Capacity as on 31.03.2017 (MW)	COD of the	Station
1.	Agartala GPS	84 (21 *4) Gas Turbine	01.08.1998	
		51 (25.5 *2) Steam Turbine	01.09.2015	
2.	Assam GPS'	291	01.04.1999	
3.	Tripura gas based	101 (1 X 65.42 MW) Gas Turbine &	Gas Turbine	24.12.2015
	combined cycle power	(I X 35.58 MW) Steam Turbine=101	(65.42 MW)	
	project		Steam Turbine	31.03.2017
			(35.58 MW)	
	Total	527.00		

Annexure-VI Fixed Charge and Energy Charge of Thermal Power Stations

	Av	verage Tariff Break-up	Report - S	Station - Coal	For F.Y. 20	16-17	
SI. No.	Name of the Generating Company	Station	Installed Capacity (MW) as on March 2017	TOTAL ENERGY SCHEDULE (MU)	Capacity charge at Normative level Per Unit (Rs/Kwh)	EC Per Unit (Rs/ Kwh)	Total Tariff at Normative level (Rs/KWh)
		J	Pit Head S	tations			
I		Singrauli Super Thermal Power Station	2000	13,940.68	0.611	1.436	2.047
2		Farakka Super Thermal Power Station I	1600	9,572.19	0.844	2.517	3.361
3		Farakka Super Thermal Stn-3	500	3,089.43	1.578	2.508	4.086
4		Kahalgaon STPS I	840	5,422.77	1.016	2.386	3.402
5		Kahalgaon STPS- 2	1500	9,425.91	1.125	2.276	3.401
6		Korba Super Thermal Power Station I	2100	14,991.71	0.647	1.371	2.019
7		Korba STPS Stage-3	500	3,587.46	1.477	1.368	2.845
8	NTPC	Rihand Super Therm Pwr Stn I	1000	5,967.66	0.841	1.604	2.445
9		Rihand Thermal Power Stn 2	1000	7,370.69	0.869	1.592	2.461



10	Rihand Super Therm Pwr Stn 3	1000	7,065.46	1.494	1.574	3.068
11	Ramagundam Super Thermal Power Stn I	2100	15,029.19	0.690	2.187	2.877
12	Ramagundam Super Thermal Power Stn 3	500	3,412.91	0.935	2.182	3.118
13	Talcher Super Thermal Power Station I	1000	7,023.19	0.909	1.657	2.566
14	Talcher STPS 2	2000	14,365.21	0.820	1.663	2.483
15	Talcher Thermal Power STN I	460	3,355.21	1.359	1.641	3.001
16	Vindhyachal Super Thermal Power Stn 1	1260	6,931.42	0.797	1.754	2.550
17	Vindhyach Super Thermal Power Station 2	1000	6,087.81	0.677	1.670	2.347
18	Vindhyach Super Thermal Power Station 3	1000	6,734.75	1.081	1.656	2.737
19	Vindhyach Super Thermal Power Station 4	1000	6,559.24	1.611	1.653	3.264
20	Vindhyach Super Thermal Power Station 5	500	3,282.65	1.489	1.655	3.144

	No	n Pit Head	l Stations			
I	Badarpur Thermal Power Station	705	1,591.53	0.791	3.651	4.441
2	Feroze Gandhi Thermal Power Station I	420	2,564.54	0.842	2.908	3.750
3	Feroze Gandhi Thermal Power Stn 2	420	2,735.77	0.876	2.894	3.770
4	Feroze Gandhi Unchahar TPS-3	210	1,427.80	1.367	2.891	4.257
5	Mouda Super Thermal Power Station 1	1000	3,431.30	1.942	2.493	4.435
6	Mouda Super Thermal Power Station 2	660	406.37	1.386	2.436	3.823
7	National Capital Thermal Power Stn 1	840	2,961.70	0.866	3.309	4.175

Simhadri Super Thermal Power Station Sipat Super Thermal Sipat Super Thermal Sipat Super Thermal Power Station Sipat Super Thermal Sipat Super Thermal Super Thermal Sipat Super Thermal Super Therm	8	NTPC	National Capital					
Power Station 1000 6,883.82 0,932 2,740 3.67			Thermal Power Stg-2	980	5,266.86	1.571	3.107	4.677
Power Station 2 1000 6,636.57 1.593 2.734 4.32	9			1000	6,883.82	0.932	2.740	3.673
Power Stn_1 1980 14,799.02 1.363 1.318 2.68	10			1000	6,636.57	1.593	2.734	4.327
Power Station 2	П			1980	14,799.02	1.363	1.318	2.681
Power Station 440 2,954.38 1.212 2.869 4.08	12			1000	7,665.49	1.285	1.356	2.641
Power Station-2	13			440	2,954.38	1.212	2.869	4.081
MAITHON	14			1320	7,280.21	1.910	2.652	4.562
Thermal Power Plant 1050 6,886.59 1.585 1.949 3.53	15		Bongaigaon TPS	250	1,536.63	2.406	3.162	5.568
Pvt Ltd, Jhajjar 1500 5,233.99 1.713 3.235 4.94	16	MAITHON		1050	6,886.59	1.585	1.949	3.534
B BTPS B 630	17	APCPL	Aravali Power Company					
CTPS			,			1.713		4.948
DTPS	18		BTPS B	630	1,300.17	0.736	2.512	3.248
Dark	19		CTPS	260	1,717.77	0.968	2.436	3.404
DVC	20		DTPS	210	530.73	1.608	2.607	4.215
DVC	21		MTPS (I-3)	630	2,112.35	0.800	2.370	3.170
MTPS (7-8) 1000 6,090.02 1.542 2.040 3.58	22		MTPS 4	210	319.15	1.145	2.370	3.515
CTPS (7-8) 500 3,385.09 1.608 1.798 3.40	23	DVC	MTPS (5-6)	500	3,351.69	1.369	2.245	3.614
DSTPS 1000 6,332.19 1.685 2.174 3.48	24		MTPS (7-8)	1000	6,090.02	1.542	2.040	3.582
KTPS	25		CTPS (7-8)	500	3,385.09	1.608	1.798	3.406
RTPS 1200 2,017.28 1.402 2.009 3.39 BTPS A 500 196.60 1.685 1.985 3.67 30	26		DSTPS	1000	6,332.19	1.685	2.174	3.483
BTPS A 500 196.60 1.685 1.985 3.67	27		KTPS	1000	3,521.87	1.708	1.994	3.882
Muzaffarpur TPS Stg-I (2*110 MW) 220 657.12 1.158 4.070 5.22	28		RTPS	1200	2,017.28	1.402	2.009	3.396
Kanti Bijlee (2*110 MW) 220 657.12 1.158 4.070 5.22	29		BTPS A	500	196.60	1.685	1.985	3.670
32 NSPCL NSPCL Bhilai Expansion Power Plant 500 3,172.37 1.859 1.911 3.77 33 NTECL NTECL-Vallur 1500 8,686.03 1.933 2.464 4.39 34 NLC NLC Tamilnadu Power Ltd (2x500 MW) - A JV of NLCIL &	30	Kanti Bijlee		220	657.12	1.158	4.070	5.228
Expansion Power Plant 500 3,172.37 1.859 1.911 3.77	31			195	15.38	2.979	2.529	5.508
34 NLC NLC Tamilnadu Power Ltd (2x500 MW) - A JV of NLCIL &	32	NSPCL		500	3,172.37	1.859	1.911	3.770
Ltd (2x500 MW) - A JV of NLCIL &	33	NTECL	NTECL-Vallur	1500	8,686.03	1.933	2.464	4.397
TANGEDCO 1000 5,812.11 1.524 2.592 4.11	34	NLC	Ltd (2x500 MW) - A JV of NLCIL &					
			TANGEDCO	1000	5,812.11	1.524	2.592	4.115



	Ave	erage Tariff Break-up	Report - St	ation - Lignit	e For F.Y. 2	016-17			
SI. No.	Name of the Generating Company	Station	Installed Capacity (MW) as on March 2017	TOTAL ENERGY SCHEDULE (MU)	Capacity charge at Normative level Per Unit (Rs/Kwh)	EC Per Unit (Rs/ Kwh)	Total Tariff at Normative level (Rs/KWh)		
	Lignite Based Stations								
I		NLC TPS I 600 MW	600	3,004.63	0.951	4.536	5.487		
2		NLC TPS II Stage I 630 MW	630	3,709.32	0.722	3.159	3.882		
3	NLC	NLC TPS II Stage II 840 MW	840	4,901.22	0.668	3.161	3.828		
4		NLC TPS I Expansion 420 MW	420	2,769.04	1.014	3.101	4.115		
5		NLC TPS II Expansion 500 MW	500	1,188.65	2.121	2.878	4.999		
6		NLC BTPS 250 MW	250	1,297.57	2.324	1.474	3.799		

		G	as Based S	Stations			
I	ОТРС	OTPC Tripura Power Company, Palatana Project	726.6	4,000.75	1.840	1.300	3.140
2		SUGEN	1147.5	4,749.61	1.209	3.854	5.063
3	Torrent	UNOSUGEN	382.5	P	lant doesn't ha	ave PPA	
4		DGEN	1200	3.79	Plant d	oesn't hav	e PPA
5	NEEPCO	AGBP	291	1,455.92	1.693 (based on FC of Rs. 31081.25 Lakh)	1.526	3.231
6		AGTCCP	135	872.37	Tariff y	et to be fi	nalised
7		TGBP	101	175.54	Tariff y	et to be fi	nalised
8		Anta Gas Power Station	419	675.39	0.685	2.541	3.231
9		Auraiya Gas Power Station	663	535.01	0.499	3.292	3.800
10		Dadri Gas Power Station	830	2,274.69	0.531	2.756	3.301
11	NTPC	Faridabad Gas Power Station	432	1,155.77	0.729	2.348	3.073

12		Jhanor Gandhar Gas Station	657	2,219.24	0.931	2.009	2.768
13		Rajiv Gandhi Gas Power Station	360	14.93	1.121	7.312 (based on liquid fuel)	1.121
14		Kawas Gas Power Station	656	1,679.30	0.809	2.045	2.672
15		Ratnagiri Gas & Power Pvt. Ltd.	1967.08	130.98	1.340	1.820	3.160
16	RGPPL	Ratnagiri Gas & Power Pvt. Ltd. Ph. III PSDF	1050	6,886.59	1.340	3.33 (Apr'16- Sep'16)	4.700
17		Ratnagiri Gas & Power Pvt. Ltd. Ph. IV PSDF	1050	6,886.59	1.340	3.52 (Oct'16- Mar'17)	4.700



Annexure-VII

Installed Capacity of Hydro Generating Stations

SI. No.	Project Name	State	Туре	Installed Capacity (MW)	Year of Commercial Operation
Α	NHPC				
	Baira Siul	Himachal Pradesh	Pondage	3 X 60 = 180	1982
2	Chamera - I	Himachal Pradesh	Pondage	3 × 180 = 540	1994
3	Chamera - II	Himachal Pradesh	Pondage	3 × 100 = 300	2004
4	Chamera - III	Himachal Pradesh	Pondage	3 × 77 =23 l	2012
5	Parbati stg-III	Himachal Pradesh	Pondage	4×130=520	2014
6	Salal I & II	Jammu & Kashmir	ROR	6 x 115 = 690	1995
7	Uri - I	Jammu & Kashmir	ROR	4 ×120 = 480	1997
8	Uri - II	Jammu & Kashmir	ROR	4 × 60 =240	2014
9	Dulhasti	Jammu & Kashmir	Pondage	3 ×130 = 390	2007
10	Nimoo Bazgo	Jammu & Kashmir	Pondage	3×15= 45	2013
П	Chutak	Jammu & Kashmir	ROR	4x11=44	2013
12	Sewa-II	Jammu & Kashmir	Pondage	4 × 30 = 120	2010
13	Tanakpur	Uttarakhand	ROR	3 × 31.40 =94.20	1993
14	Dhauliganga	Uttarakhand	Pondage	4 × 70 = 280	2005
15	Teesta – V	Sikkim	Pondage	3 x 170 = 510	2008
16	Teesta Low Dam -III	Sikkim	ROR with Small Pondage	4 × 33 = 132	2013
17	Teesta Low Dam -IV	Sikkim	ROR with Diurnal Pondage	4 × 40 = 160	2016
18	Rangit H.E. Project	Sikkim	Pondage	3 × 20 = 60	2000
19	Loktak	Manipur	Storage	3 × 35 = 105	1983
	TOTAL I. C.			5121.20	
В	NHDC				
20	Indira Sagar	Madhya Pradesh	Storage	8×125=1000	2005
21	Omkareshwar	Madhya Pradesh	Pondage	8x65 = 520	2007
	TOTAL I.C.			1520.00	
С	THDC				
22	Tehri	Uttara khand	Storage	4×250=1000	2007
23	Koteshwar	Uttara khand	Pondage	4×100=400	2012
	TOTAL I.C.			1400.00	
D	SJVNL				
24	Nathpa Jhakri	Himachal Pradesh	Pondage	6X250=1500	2004
25	Rampur	Himachal Pradesh	Tandem	6×68.66=412	2014
	TOTAL I.C.			1912.00	
Е	DVC				
26	Maithon	Jharkhand/W. B.	Storage	63.20	1958
27	Panchet	Jharkhand/W. B	Storage	2×40=80	1991
28	Taliya	Jhar khand	Storage	2×2=4	1953
	TOTAL I.C.			147.20	
F	NEEPCO				
29	Ranganadi	Arunachal Pradesh	Pondage	3×135=405	2002
30	Kopili St-I	Assam	Storage	4×50=200	1997
31	Kopili St-II	Assam	Storage	1×25=25	2004
32	Khandong	Assam	Storage	2×25=50	1984

h33	Doyang	Nagaland	Storage	3×25=75	2000
	TOTAL I.C.			755.00	
G	NTPC				
34	Koldam	Himachal Pradsh	Pondage	4×200=800	2014
	TOTAL I.C.			800.00	
Н	ввмв				
35	Generating Station of BBMB	Punjab	ROR/Storage	2918.72	1960-1983
	TOTAL I.C.			2918.72	
	IPP				
36	Karcham Wangtoo	Himachal Pradesh	Pondage	1000.0	2011
	Grand Total of I.C.			15574.12	

Annexure-VIII Composite Tariff of Hydro Generating Stations

SI. No.	Name of the Generating Company	Name of the Generating Station	Type (Pondage/ Storage /ROR)	Installed Capacity (MW)	Scheduled Volume (MU)	Annual Fixed Charges (Rs. Lakhs)	Composite Tariff (Rs./kwh)
I		BAIRASIUL	ROR with Pondage	180	640.96	13354.74	1.970
2		SALAL	ROR	690	3237.68	29634.33	1.100
3		TANAKPUR	ROR	94.2	377.07	11665.00	2.960
4		CHAMERA-I	Pondage	540	2142.17	31243.42	2.160
5		URI	ROR	480	2732.35	35680.58	1.590
6		CHAMERA-II	ROR with Pondage	300	1391.76	25499.19	1.960
7		DHAULIGANGA	ROR with Pondage	280	920.27	29509.16	2.990
8		DULHASTI	ROR with Pondage	390	2198.85	93550.03	5.640
9		LOKTAK	Storage	105	715.33	14248.06	3.650
10	NHPC	RANGIT	ROR with Pondage	60	326.39	10416.38	3.530
11		TEESTA-V	ROR with Pondage	510	2678.31	51716.9	2.310
12		Uri-II	ROR	240	1439.28	46923.05	4.860
13		Nimoo Bazgo	ROR with Pondage	45	238.74	18161.01	8.810
14		CHUTAK	ROR	44	217.00	14613.38	7.980



15		SEWA-II	ROR with Pondage	120	457.40	19890.41	4.330
16		CHAMERA-III	ROR with Pondage	231	892.86	40452.03	4.250
17		Parbati-III	ROR with Pondage	520	666.68	33008.78	5.480
18		TLDP-III	ROR with Pondage	132	538.02	36070.97	6.200
19		TLDP-IV	ROR with Pondage	160	581.49	16164.18	2.557
20		Kopili	Storage	200	962.95	10984.46	1.091
21		Lkhandong	Storage	50	189.33	4036.27	1.932
22	NEEPCO	Kopili-II	Storage	25	101.19	1417.26	1.722
23		Doyang	Storage	75	246.48	10156.05	4.668
24		Ranganadi	ROR with Pondage	405	1241.60	26046.93	2.178
25	NHDC	Indira Sagar Power Station	Storage	1000	3253.33	60213.11	3.697
26		Omkareshwar Power Station	RoR with Pondage	520	1416.63	40916.97	5.429
27	NTPC	Koldam Hydro Power Station - I	RoR scheme with storage capacity	800	3632.60		3.46 (inclusive of other charges of ₹1.86/kWh)
28		Maithon HS	Storage	63.2	122.02	3174.19	2.930
29	DVC	Panchet HS	Pumped Storage	80	133.60	2683.86	1.430
30		Tilayia HS		4	14.07	870.21	8.760
31	SJVN	Naptha Jhakri HPS	RoR with limited Pondage	1500	6612.00	165684.29	2.882
32		Rampur HPS	In tandem with NJHPS	412	1878.08	52170.64	3.226
33	THDC	Tehri HPP	Storage	1000	3101.87	134104.53	5.179
34		Koteshwar HEP	RoR with Pondage	400	1208.79	39333.39	3.857

Annexure-IX

Renewable Energy Tariff

Particular	Levellised Total Tariff (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)
Small Hydro P	ower Project		
HP, Uttarakhand, WB and NE States (Below 5MW)	5.07	-	-
HP, Uttarakhand, WB and NE States (5MW to 25 MW)	4.29	-	-
Other States (Below 5 MW)	6.00	-	-
Other States (5 MW to 25 MW)	5.04	-	-

State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler						
Andhra Pradesh	2.68	4.37	7.06	0.13	6.93	
Haryana	2.73	4.98	7.71	0.13	7.58	
Maharashtra	2.74	5.09	7.84	0.13	7.70	
Punjab	2.75	5.21	7.96	0.13	7.83	
Rajasthan	2.68	4.35	7.03	0.13	6.89	
Tamil Nadu	2.68	4.30	6.98	0.13	6.85	
Uttar Pradesh	2.69	4.45	7.14	0.13	7.01	
Others	2.71	4.68	7.39	0.13	7.26	



State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Powe	r Projects [oth	er than Rice Str	aw and Juliflora	a (plantation) base	ed project]
	with Air Cod	oled Condenser	and travelling g	grate boiler	
Andhra Pradesh	2.83	4.47	7.31	0.15	7.16
Haryana	2.89	5.09	7.98	0.15	7.83
Maharashtra	2.90	5.21	8.11	0.15	7.69
Punjab	2.91	5.33	8.23	0.15	8.09
Rajasthan	2.83	4.45	7.28	0.15	7.13
Tamil Nadu	2.83	4.40	7.23	0.15	7.08
Uttar Pradesh	2.84	4.55	7.39	0.15	7.25
Others	2.86	4.79	7.65	0.15	7.50

State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler						
Andhra Pradesh	2.79	4.37	7.71	0.14	7.02		
Haryana	2.85	4.98	7.82	0.14	7.68		
Maharashtra	2.86	5.09	7.95	0.14	7.80		
Punjab	2.87	5.21	8.07	0.14	7.93		
Rajasthan 2.79 4.35 7.14 0.14 6.99							
Tamil Nadu	2.79	4.30	7.09	0.14	6.95		
Uttar Pradesh	2.80	4.45	7.25	0.14	7.11		
Others	2.82	4.68	7.50	0.14	7.35		

State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler						
Andhra Pradesh	2.95	4.47	7.43	0.16	7.27		
Haryana	3.01	5.09	8.10	0.16	7.94		
Maharashtra	3.02	5.21	8.23	0.16	8.07		
Punjab	3.03	5.33	8.35	0.16	8.20		
Rajasthan	2.95	4.45	7.40	0.16	7.24		
Tamil Nadu	2.95	4.40	7.35	0.16	7.19		
Uttar Pradesh	2.96	4.55	7.51	0.16	7.36		
Others	2.98	4.79	7.77	0.16	7.61		

State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Powe	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler						
Andhra Pradesh	2.68	4.30	6.67	0.13	6.84		
Haryana	2.73	4.89	7.62	0.13	7.48		
Maharashtra	2.74	5.00	7.74	0.13	7.61		
Punjab	2.75	5.11	7.86	0.13	7.73		
Rajasthan 2.67 4.27 6.94 0.13 6.81							
Tamil Nadu	2.67	4.23	6.90	0.13	6.76		
Uttar Pradesh	2.68	4.37	7.05	0.13	6.92		
Others	2.70	4.59	7.30	0.13	7.16		



State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Powe	r Projects [oth	er than Rice Str	aw and Juliflora	a (plantation) base	ed project]
	with Air	Cooled Conde	nser and AFBC	boiler	
Andhra Pradesh	2.83	4.39	7.22	0.15	7.08
Haryana	2.88	5.00	7.88	0.15	7.74
Maharashtra	2.89	5.12	8.00	0.15	7.86
Punjab	2.90	5.23	8.13	0.15	7.98
Rajasthan	2.82	4.37	7.19	0.15	7.05
Tamil Nadu	2.82	4.32	7.14	0.15	7.00
Uttar Pradesh	2.83	4.47	7.30	0.15	7.16
Others	2.85	4.70	7.55	0.15	7.41

State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler						
Andhra Pradesh	2.79	4.30	7.08	0.14	6.94		
Haryana	2.84	4.89	7.73	0.14	7.58		
Maharashtra	2.85	5.00	7.85	0.14	7.70		
Punjab	2.86	5.11	7.97	0.14	7.83		
Rajasthan	2.79	4.27	7.05	0.14	6.91		
Tamil Nadu	2.78	4.23	7.01	0.14	6.86		
Uttar Pradesh	2.79	4.37	7.16	0.14	7.02		
Others	2.81	4.59	7.41	0.14	7.26		

State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project]						
	with Air	Cooled Conde	nser and AFBC	boiler			
Andhra Pradesh	2.95	4.39	7.34	0.16	7.18		
Haryana	3.00	5.00	8.00	0.16	7.84		
Maharashtra	3.01	5.12	8.13	0.16	7.97		
Punjab	3.02	5.23	8.25	0.16	8.09		
Rajasthan	2.95	4.37	7.31	0.16	7.15		
Tamil Nadu	2.94	4.32	7.26	0.16	7.11		
Uttar Pradesh	2.95	4.47	7.43	0.16	7.27		
Others	2.97	4.70	7.67	0.16	7.52		

State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
	Bagasse Based Co-generation Project						
Andhra Pradesh	3.11	2.84	5.95	0.20	5.75		
Haryana	2.78	4.03	6.82	0.17	6.65		
Maharashtra	2.49	3.98	6.47	0.15	6.32		
Punjab	2.74	3.55	6.29	0.17	6.12		
Tamil Nadu	2.41	3.06	5.47	0.15	5.32		
Uttar Pradesh	3.14	3.16	6.31	0.20	6.10		
Others	2.73	3.44	6.17	0.17	6.00		



State	Levellised Fixed Cost	Variable Cost (FY 2017-18)	Applicable Tariff Rate (FY 2017-18)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
	Biomass Gasifier Power Project						
Andhra Pradesh	2.54	3.99	6.53	0.10	6.43		
Haryana	2.58	4.54	7.13	0.10	7.03		
Maharashtra	2.59	4.65	7.24	0.10	7.14		
Punjab	2.60	4.75	7.35	0.10	7.25		
Rajasthan	2.54	3.96	6.50	0.10	6.40		
Tamil Nadu	2.53	3.93	6.46	0.10	6.36		
Uttar Pradesh	2.54	4.06	6.60	0.10	6.50		
Others	2.56	4.27	6.83	0.10	6.73		
Bio-gas based Generation							
Biogas	3.37	4.19	7.56	0.23	7.33		

Annexure-X List of visit/tours of CERC officials Outside India w.e.f. 1.4.2016 to 31.3.2017

Name	Designation	Details of Foreign Visit	Country Visited	Year
Mr. T. Rout	Chief (Law)	I. USAID-NARUC Study Tour to U.S.A. on large-scale integration of RE into the power grid under USAID's GTG programme	USA	20-24/2/2017
Mr. S.C. Shrivastava	Chief (Engg.)	Study tour under USTDA wind & solar energy storage project	US	4-16/4/2016



Annexure-XI List of visit/tours of CERC officials within India w.e.f. 1.4.2016 to 31.3.2017

Name	Designation	Details of visit	Place	Year
Sh. S.C.Srivastava	Chief (Engg.)	Workshop on pump storage	New Delhi	24/1/2017
Dr. S.K. Chatterjee	Jt. Chief (RA)	Workshop on pump storage	New Delhi	24/1/2017
Sh. H. T. Gandhi	Jt. Chief (Fin.)	Workshop on pump storage	New Delhi	24/1/2017
Ms.Vaishali Rana	Asstt. Chief (MIS)	Trg. prog. on legal aspects of Regulations	NPTI, Faridabad	12-13/2/2017
Sh. Ramanjaneyulu Gali	Asstt. Chief (Engg.)	Trg. prog. on legal aspects of Regulations	NPTI, Faridabad	12-13/2/2017
Sh. Jagdish Ch. Hooda	Asstt. Chief (Engg.)	Trg. prog. on legal aspects of Regulations	NPTI, Faridabad	12-13/2/2017
Sh. Sanjeev Tinjan	Asstt. Chief (RA)	1. Switch global	Vadodara	9-11/10/2016
		2. Workshop/Boot camp to study the impact of large scale integration of RE in the grid	NRLDC, New Delhi	4-6/1/2017
		3. National Review Meeting of State Principal Secretaries / Secretaries dealing with Renewable Energy and Heads of State Nodal Agencies (SNAs) on 23 and 24 Jan 2017	IHC, New Delhi	24/1/2017
		4. Conference on NITI-IEEJ joint study on energy sector	NITI Ayog, New Delhi	7/2/2017
Sh. Arun Kumar	Asstt. Secy. (FOR)	Trg. prog. on legal aspects of Regulations	NPTI, Faridabad	12-13/2/2017

Annexure-XII

Audited Annual Accounts for the year 2016-17

Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year ended 31st March 2017

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as on 31 March, 2017 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100 (2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

- 2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best practices, accounting standards and disclosure norms, etc. Audit observations on financial statements with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection Report/CAG's Audit Reports Separately.
- 3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidence supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by the management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
- 4. Based on our audit, we report that:
 - We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
 - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of section 100 of the Electricity Act, 2003.
 - iii. In our opinion, proper books of accounts and other relevant records have been maintained by the CERC as requird under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.
 - iv. We further report that:



A. Comment on Accounts: Nil

B. Grant-in-aid

Out of the grants-in-aid of $\stackrel{?}{\stackrel{\checkmark}}$ 44.72 crore received during the year ($\stackrel{?}{\stackrel{\checkmark}}$ Nil was received in March 2017) and unspent balance of $\stackrel{?}{\stackrel{\checkmark}}$ 10.78 crore of previous year, totaling to $\stackrel{?}{\stackrel{\checkmark}}$ 55.50 crore, CERC could utilize a sum of $\stackrel{?}{\stackrel{\checkmark}}$ 40.65 crore leaving a balance of $\stackrel{?}{\stackrel{\checkmark}}$ 14.85 crore as unutilized grant as on 31st March 2017.

C. Management Letter

Deficiencies which have not been included in the Separate Audit Report have been brought to the notice of the Chairman, CERC through a Management letter issued separately for remedial/corrective action.

- v. Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts and Payments Account dealt with by this report are in agreement with the books of accounts.
- vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts, and subject to matters mentioned in the Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India:
 - a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2017; and
 - b) In so far as it relates to Income & Expenditure Account, of the excess of expenditure over income for the year ended on that date.

For and on behalf of the C & AG of India

Sd/(Ritika Bhatia)
Principal Director of Commercial Audit
& Ex-officio Member, Audit Board-III,
New Delhi

Place : New Delhi

Date: 26 September, 2017

Annexure-I [Referred to in Para 4 (vi)]

1.	Adequacy of Internal Audit System	CERC has its own Internal Audit Manual which was approved on 18 June 2013. Internal Audit of Annual Accounts of CERC for the year 2016-17 was conducted in-house by its own officers and Report was submitted to the concerned authority on 21 June 2017. Internal Audit of the transactions of CERC has not been completed for the year 2016-17. CERC is also subject to audit by Ministry of Power.
2.	Adequacy of Internal Control System	Internal Financial Control mechanism for monitoring receipts and making payments and accounting thereof is commensurate with the size and nature of activities of CERC.
3.	System of Physical Verification of Fixed Assets	Physical verification of fixed assets for the year 2016-17 has been carried out by a committee of officers of CERC comprising Assistant Chief (Eco), Assistant Chief (MIS) and Assistant Secretary (P&A). Fixed Assets Register has been maintained by CERC.
4.	Regularity in payment of Statutory Dues applicable to them	CERC is regular in payment of statutory dues applicable to them.



CENTRAL ELECTRICTY REGULATORY COMMISSION BALANCE SHEET AS ON 31st MARCH 2017

(₹ in Lacs)

	1		
PARTICULARS	SCHE	CURRENT YEAR	PREVIOUS YEAR
	DULE	31.03.2017	31.03.2016
CAPITAL FUND AND LIABILITIES			
CAPITAL FUND	1	371.18	519.97
CERC FUND	2	34,312.67	26,065.31
CURRENT LIABILITIES AND PROVISIONS	3	1,915.72	1,672.07
TOTAL		36,599.57	28,257.35
ASSETS			
FIXED ASSETS	4	371.18	519.97
CURRENT ASSETS, LOANS & ADVANCES	5	35,701.13	27,225.57
DEPOSITS- SECURITY DEPOSITS	6	527.26	511.81
MISCELLEANEOUS EXPENDITURE	7	-	-
(TO THE EXTENT NOT WRITTEN OFF OR ADJUSTED)			
TOTAL		36,599.57	28,257.35
SIGNIFICANT ACCOUNTING POLICIES	13		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	14		

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INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2017

(₹ in Lacs)

PARTICULARS	SCHE DULE	CURRENT YEAR 2016-17	PREVIOUS YEAR 2015-16
INCOME			
GRANTS FROM MINISTRY OF POWER (CASH BASIS) EXPENDITURE ADJUSTABLE AGAINST CERC FUND (ACCRUAL BASIS)	8	4,065.03 57.72	3,354.92 307.73
OTHER INCOME DEFFERED INCOME	9	2.12 168.70	0.72 243.38
(Depreciation on assets Acquired from Grant-in-Aid) INVENTORY		3.72	-
TOTAL (A)		4,297.29	3,906.75
EXPENDITURE			
ESTABLISHMENT EXPENSES OTHER ADMINISTRATIVE EXP., ETC. DEPRECIATION	10 11 4	1,339.16 2,756.64 170.40	1,069.37 2,594.00 184.46
PRIOR PERIOD ITEMS (NET)	12	31.09	58.92
TOTAL (B)		4,297.29	3,906.75
EXCESS OF EXPENDITURE OVER INCOME TRANSFERRED TO CAPITAL FUND			-
SIGNIFICANT ACCOUNTING POLICIES	13		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	14		

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SCHEDULES FORMING PART OF BALANCE SHEET AS AT 31st MARCH 2017

(₹ in Lacs)

SCHEDULE I - CAPITAL FUND:		CURRENT VEAR	PREVIOUS YEAR
SCHEDULE 1 - CAPITAL FUND:			
		31.03.2017	31.03.2016
(A) CAPITAL RESERVE- ASSETS CREATED OUT OF GRANT-			
IN-AID		519.97	3.77
	Current	0.777	
	Year		
LESS: DEFERRED INCOME ON ACCOUNT OF DEPRECIATION	170.40		
	170.40		
FOR THE YEAR ON FIXED ASSETS			
(acquired from Grant-in-Aid)			
ADD: ADDITION (NET) OF ASSETS FUNDED FROM			
GRANTS-IN-AID	21.61		
		(148.79)	516.20
		(140.77)	316.20
SUB TOTAL (A)		371.18	519.97
(B) ACCUMULATED BALANCE OF EXCESS OF INCOME			
OVER EXPENDITURE			
ADD: EXCESS/ (DEFICIT) OF INCOME OVER EXPENDITURE,			
TRANSFERRED FROM THE INCOME & EXPENDITURE			
ACCOUNT			-
SUB TOTAL (B)			-
CRAND TOTAL (A + B)		271.10	510.07
GRAND TOTAL (A + B)		371.18	519.97

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SCHEDULE 2-CERC FUND:			CLIDDENT VEAD	PREVIOUS YEAR
SCHEDOLE 2-CERC FOND.			31.03.2017	31.03.2016
BALANCE AS AT BEGINNING OF THE YEAR	Current Year	Previous Year	26,065.31	19,476.43
LESS: UNSPENT BALANCE OF AMOUNT RELEASED IN PREVIOUS YEAR	1,078.08	937.10		
RELEASE FROM CERC FUND DURING CURRENT PERIOD LICENCE FEE REFUND	4,471.92	3,495.90		
REVERSAL OF INTEREST			5,550.00	4,433.00
			20,515.31	15,043.43
ADD: DIRECT INCOME:				
FILING FEE/ TARIFF FEE	8,009.66	,		
LICENCE FEE ANNUAL REGISTRATION FEE	4,014.79 58.00	3,428.74 58.00		
MISCELLANEOUS FEE	83.46	19.94	12,165.91	10,784.1
INDIRECT INCOME:				
INTEREST EARNED (TDS NIL)	194.30	230.97		
OTHER INCOME	29.51	32.20	223.81	263.1
			32,905.03	26,090.7
ADD: UNDISPUTED PENALTY			4.00	11.0
LESS: DISPUTED PENALTY OF PREVIOUS YEA	R		2.00	
ADD: UNSPENT GRANT-CASH BASIS C/F TO NEXT FINANCIAL YEAR			1,484.97	1,078.0
LESS EXCESS OF EXPENDITURE OVER INCOME CURRENT YEAR ADJUSTABLE IN CERC FUND			57.72	307.7
LESS EXCESS OF EXPENDITURE OVER INCOME PREVIOUS YEAR ADJUSTABLE/RECEIVABLE FROM CERC FUND			_	47.2
LESS VALUE OF ASSETS FUNDED FROM GRANTS-IN-AID			21.61	759.5
TOTAL			34,312.67	26,065.3

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Sch	edule - 3 : CURRENT LIABILITIES & PROVISIONS		PREVIOUS YEAR
	CURRENT LIABILITIES	31.03.2017	31.03.2016
A.	CURRENT LIABILITIES		
I.	SUNDRY CREDITORS	529.08	693.40
2.	SALARY PAYABLE (MEMBERS & STAFF)	78.89	70.40
3.	ADVANCE RECIEVED (FILLING/ TARIFF FEES)		
	3.1 Fee Refundable/Adjustable	18.69	13.50
	3.2 Fee Received Without Requisite Details/Document	47.84	7.40
	3.3 Trading Licence Fee - FY 17-18	3.00	-
	3.4 Transmission Licence Fee - FY 17-18	3.00	-
	3.5 Transmission Licence Fee - FY 18-19	2.00	-
	3.6 Transmission Tariff Tariff Fee - FY 16-17	-	18.55
	3.7 Transmission Tariff Tariff Fee - FY 17-18	95.37	11.98
	3.8 Transmission Tariff Tariff Fee - FY 18-19	30.63	11.74
4.	STATUTORY LIABILITIES:		
	4.1 CPF Matching Contribution	0.28	0.24
	4.2 GPF Matching Contribution	0.26	0.26
	4.3 EPF Matching Contribution	6.30	4.71
	4.4 Pension Contribution for employees on deputation in CERC.	12.12	9.05
	4.5 Leave Salary Contribution for employess on deputation in CERC	27.02	9.74
	4.6 Gratuity Contribution payable for employees on deputation in CERC	3.17	2.48
	4.7 Gratuity Payable-Others		6.49
	4.8 Group Savings Linked Insurance/LIC	0.01	0.01
	4.9 EPF Employees Contribution	0.38	0.22
	4.10 NPS Matching Contribution	0.22	0.12
	4.11 G.P.F Advance	0.05	0.05
	4.12 HBA Advance	0.07	0.07
	4.13 EPF Voluntary Contribution	0.30	0.30
	4.14 CPF Statutory & Voluntary	-	0.08
	4.15 Licence Fee (Govt. Accomodation) 4.16 Other Recovery	0.02	0.00
_		0.02	0.02
5.	OTHER CURRENT LIABILITIES 5.1 Penalty	466.95	431.17
	,	64.93	21.25
	5.2 Security Deposits5.3 Other Recoveries (Computer Advance)	0.00	0.00
	5.4 Central Govt. Employees Group Ins. Scheme	0.00	0.00
	5.5 Other Recoveries (Car Advance)	0.08	0.08
	5.6 Earnest Money Deposits	2.00	2.00
	TOTAL (A)	1,392.66	1,315.31
_		1,372.00	1,313.31
6.	PROVISIONS 6.1 Leave Encashment	295.47	191.29
	6.2 Gratuity	224.19	161.22
-	•	££7.17	101.22
7.	OTHERS (SPECIFY) 7. L. Audit Face Payable (C. S. A.C.)	2.40	425
	7.1 Audit Fees Payable (C & AG)	3.40	4.25
	TOTAL (B)	523.06	356.76
	GRAND TOTAL (A+B)	1,915.72	1,672.07

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SCHEDULE 4-FIXED ASSETS												₹)	(₹ in Lacs)
		GRC	GROSS BLOCK	X			Δ	DEPRECIATION	ATION	_		NET	NET BLOCK
DESCRIPTION	COST	ADJU-	ADDI-	DED-	COST	AS AT	PRIOR	N O	N O	Z O	ON TOTAL	AS AT	AS AT
	AS AT	STM-	TIONS	UCT.	AT	THE	PERI-	OPE-	ADD-	DED-	UP	품	THE
	BEGIN-	ENT	DUR-	IONS	THE	BEGIN-	OD	NING	Ė	UCT-	TO	CUR-	PREV-
	NING OF		S N	DUR-	YEAR	NING	DEPR-		ONS	IONS	THE	RENT	IOUS
	THE		THE	N N	END	OF	ECIA-		DUR-	DUR-	YEAR	YEAR	YEAR
	YEAR		YEAR	THE		THE	TION		NG NG	S N	END		END
				YEAR		YEAR			표	표			
									YEAR	YEAR			
A. TANGIBLE ASSETS:													
WOODEN PARTITIONS & RENOVATIONS	213.48	13.27			226.75	162.43		13.84	3.01		179.28	47.47	51.05
FURNITURE & FITTINGS	348.00	11.83	2.77		362.60	278.07		22.49	3.38		303.94	58.66	69.63
MACHINERY & EQUIPMENT	232.42		16.80	'	249.22	195.97		12.68	7.21		215.87	33.35	36.45
ELECTRIC INSTALLATION & EQUIPMENT		7.49			7.49				1.70		1.70	5.79	
COMPUTER/PHERIPHERALS	239.32		7.59	3.90	243.01	194.95		17.51	2.54	3.64	211.36	31.65	44.37
LIBRARY BOOKS	5.39		0.29		5.68	5.39			0.29		5.68	'	1
RENOVATION WORK PENDING													
ALLOCATION	296.64	(32.59)	7.47	13.05	258.47	38.64	(1.70)	55.77	1.93		94.64	163.83	258.00
B. INTANGIBLE ASSETS:													
SOFTWARE	148.69				148.69	88.52		29.74			118.26	30.43	60.17
TOTAL	1,483.94	•	34.92	16.95	1,501.91	963.97	(1.70)	152.04	20.06	3.64	1,130.73	371.18	519.97
C. CAPITAL WORK-IN-PROGRESS: CAPITAL WIP - RIMS SRS					ı	ı				ı	ı	1	
TOTAL	•	'	•	•	•	•	•	•	•	•	•	•	'
GRAND TOTAL	1,483.94	•	34.92	16.95	1,501.91	963.97	(1.70)	152.04	20.06	3.64	1,130.73	371.18	519.97
PREVIOUS YEAR	1,156.41		503.61	176.08	176.08 1,483.94	748.99	58.92	89.66	84.78	28.40	963.97	519.97	407.42
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224

2016-17

				(\ III Lacs)
SC	HEDU	JLE 5 - CURRENT ASSETS, LOANS & ADVANCES	31.03.2017	PREVIOUS YEAR 31.03.2016
<u> </u>		CURRENT ASSETS	3110312011	3110312010
	1.1	IMPREST CARD	0.20	_
	1.2			
		IN CURRENT A/c		
		CORPORATION BANK (INCLUDING AUTO SWEEP)	1,484.97	1,078.15
		IN SAVINGS A/C		
		CORPORATION BANK (INCLUDING AUTO SWEEP)	3.19	23.85
	1.3	CERC Fund Account (Public Account of India)	33,642.83	25,586.19
	1.4	Fixed Deposit (For Penalty Received Under Litigation)	463.37	429.55
2		LOANS, ADVANCES AND OTHER ASSETS		
	2.1	ADVANCES		
		STAFF	5.38	4.81
	2.1.2	OTHERS	8.48	12.66
	2.2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN		
		CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.2.1	PREPAID EXPENSES	49.31	48.45
	2.2.2	FORUM OF REGULATORS	21.38	16.00
	2.2.3	FORUM OF INDIAN REGULATORS	3.05	5.00
	2.2.4	HONORARIUM RECEIVABLE	-	0.05
3		INCOME ACCRUED		
	3.1	INTEREST ACCURED (ON AUTOSWEEP)	12.97	17.27
	3.2	INTEREST ACCURED (ON FDRs FOR PENALTY)	1.58	1.62
4		FEE RECEIVABLE	0.70	1.96
•		I EL NEGELVADEL	0.70	1.70
5		AMOUNT RECEIVABLE ON SALE OF COMPENDIUM	-	0.01
6		INVENTORY	3.72	-
		TOTAL	35,701.13	27,225.57
		IVIAL	33,701.13	27,225.57

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			(\ III Lacs)
SCH	IEDULE 6 - DEPOSITS- SECURITY DEPOSITS	CURRENT YEAR 31.03.2017	PREVIOUS YEAR 31.03.2016
1	SECURITY DEPOSIT - BROADBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - ELECTRICITY, NDMC		
3.1	- GROUND FLOOR	1.23	1.23
3.2	- 1st FLOOR	10.24	10.24
3.3	- 3rd & 4th FLOOR	12.13	12.13
4	SECURITY DEPOSIT - RENT, NDMC		
4.1	- GROUND FLOOR	172.23	172.23
4.2	- 1st FLOOR	26.02	26.02
4.3	- 3rd & 4th FLOOR	276.78	276.78
4.4	- IST FLOOR REAR SIDE	14.67	0.62
5	SECURITY DEPOSIT - Licence Fee	8.84	8.84
7	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
8	SECURITY DEPOSIT - LEASE FOR STAFF	2.40	1.00
9	SECURITY DEPOSIT - NDMC FOR DIGGING WORK	0.17	0.17
10	SECURITY DEPOSIT - NDMC METER G.FLOOR	1.23	1.23
	TOTAL	527.26	511.81

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(₹ in Lacs)

SCHEDULE 7 - MISCELLANEOUS EXPENDITURE (TO THE EXTENT NOT WRITTEN OFF OR ADJUSTED)	CURRENT YEAR 31.03.2017	PREVIOUS YEAR 31.03.2016
ACCUMULATED BALANCE OF EXCESS OF INCOME OVER EXPENDITURE	-	(47.22)
ADD: TRANSFERRED TO CERC FUND		47.22
TOTAL	-	-

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(₹ in Lacs)

SCHEDULE-8 GRANTS FROM MINISTRY OF POWER	CURRENT YEAR 2016-17	PREVIOUS YEAR 2015-16
UNSPENT GRANT BROUGHT FORWARD FROM PREVIOUS YEAR	1,078.08	937.10
RELEASE FROM CERC FUND DURING CURRENT PERIOD	4,471.92	3,495.90
TOTAL AMOUNT OF GRANT SANCTIONED FOR THE YEAR	5,550.00	4,433.00
LESS: SAVINGS/UNSPENT ON CASH BASIS TRANSFERRED BACK TO CERC FUND	1,484.97	1,078.08
TOTAL	4,065.03	3,354.92

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(₹ in Lacs)

SCHEDULE 9- OTHER INCOME	CURRENT YEAR	PREVIOUS YEAR
	2016-17	2015-16
PROFIT ON SALE/ DISPOSAL OF ASSETS	-	0.18
RECOVERY TOWARDS COMPUTER USE AT HOME	0.29	0.38
LONG TERM LOAN INTEREST	-	0.16
EXCESS PROVISION WRITTEN OFF	0.67	-
SALE OF COMPENDIUM	1.16	-
TOTAL	2.12	0.72

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Secretary

Sd/-

(₹ in Lacs)

SC	HEDU	JLE 10 - ESTABLISHMENT EXPENSES		PREVIOUS YEAR
			2016-17	2015-16
ı		SALARIES & WAGES:		
	1.1	PAY OF STAFF/OFFICER	546.59	252.43
	1.2	PAY OF CHAIRPERSON & MEMBERS	200.25	172.79
	1.3	ALLOWANCES AND BONUS	213.99	388.04
	1.4	CONTRIBUTION TO PROVIDENT FUND	78.09	58.89
2		CONTRIBUTION TO OTHER FUNDS:		
	2.1	GRATUITY	6.30	1.27
	2.2	PENSION CONTRIBUTION	12.71	10.45
	2.3	LEAVE SALARY CONTRIBUTION	27.37	10.50
	2.4	PROVISION FOR GRATUITY	53.31	30.57
	2.5	PROVISION FOR LEAVE ENCASHMENT	103.60	48.89
3		STAFF WELFARE EXPENSES		
	3.1	MEDICAL AND HEALTH CARE FACILITIES	41.09	43.71
	3.2	UNIFORM CHARGES		
	3.3	OTHERS	34.95	34.24
4		OTHERS (SPECIFY):		
	4. I	TUITION FEE/ CEA	7.03	5.69
	4.2	LEAVE TRAVEL CONCESSION	9.51	4.85
	4.3	LEAVE ENCASHMENT	4.37	2.05
	4.4	HONORARIUM EXPENSE (HINDI MEETING)		-
	4.5	RETIREMENT BENEFITS-OTHERS		5.00
		TOTAL	1,339.16	1,069.37

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CCLIER	HELL OTHER ADMINISTRATIVE EVERYORS	CURRENT VEAR	(In Lacs
SCHEDU	JLE 11 - OTHER ADMINISTRATIVE EXPENSES	CURRENT YEAR 2016-17	PREVIOUS YEAR 2015-16
I	LABOUR AND PROCESSING EXPENSES	316.31	245.62
2	ELECTRICITY AND POWER	52.46	49.36
3	WATER CHARGES	7.89	6.60
4	REPAIR & MAINTENANCE & AMC		
4.1	COMPUTER	1.92	5.05
4.2	BUILDING	12.77	14.24
4.3	OTHERS	14.51	12.07
4.4	AIRCONDITIONERS	13.87	18.48
4.5	HARDWARE SUPPORT	1.61	1.61
4.6	INSTALLATION CHARGES		
5	RENT RATES AND TAXES	1,387.16	1,209.22
6	VEHICLE RUNNING AND MAINTENANCE	16.21	17.76
7	POSTAGE AND TELEPHONE CHARGES	38.94	39.76
8	PRINTING AND STATIONERY	32.80	26.74
9	TRAVELLING AND CONVEYANCE:		
9.1	DOMESTIC TRAVELLING EXPENSES	33.29	26.04
9.2	FOREIGN TRAVELLING EXPENSES	3.26	11.18
9.3	CONVEYANCE	2.09	2.71
10	EXPENSES ON MEETINGS/ SEMINAR/ WORKSHOPS	20.96	19.40
П	SUBSCRIPTION EXPENSES	63.82	61.04
12	AUDITORS REMUNERATION	2.56	3.00
13	PROFESSIONAL CHARGES	577.72	636.90
14	ADVERTISEMENT AND PUBLICATION CHARGES	43.08	62.28
15	OTHERS (SPECIFY):		
15.1	BOOKS & PERODICALS	14.22	14.25
15.2	MISCELLANEOUS EXPENSES	0.81	1.08
15.3	TAXI/ CAR LEASE HIRING CHARGES	49.95	49.98
15.4	INFORMATION SYSTEM-LICENCE FEE ETC	43.08	38.23
15.5	TRAINING EXPENSES	1.03	0.67
15.6	FACILITY MANAGEMENT CHARGES	-	19.67
15.7	INSURANCE AGAINST INFIDELITY & CASH HANDLING	0.12	0.12
15.8	CONSUMABLES	1.33	0.94
15.9	BANDWIDTH CHARGES	2.87	-
	TOTAL	2,756.64	2,594.00

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(₹ in Lacs)

SCF	IEDULE 12- PRIOR PERIOD ITEMS	CURRENT YEAR 2016-17	PREVIOUS YEAR 2015-16
I	Rent	32.79	
2	Write back of excess depreciation charged in previous years	(1.70)	
3	Write back of depreciation of lost asset		
4	Depreciation on asset sold in previous years		
5	Depreciation		58.92
	TOTAL	31.09	58.92

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SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2017

SCHEDULE 13 - SIGNIFICANT ACCOUNTING POLICIES

I. ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (I) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India. The accounts have been prepared in compliance with applicable Accounting Principles and Standards.

2. FIXED ASSETS

Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition.

3. DEPRECIATION

- i. Depreciation on Fixed assets has been worked out on 'Written Down Value' method as per the life of the assets prescribed in Schedule II of the Companies Act, 2013.
- ii. In respect of additions to fixed assets during the year, full depreciation is charged on assets acquired up to 30th September and half rate of depreciation is charged on assets acquired after 30th September. Similarly, full year depreciation is charged on assets disposed off/discarded after 30th September and depreciation at half rate for that year is charged on assets disposed off/discarded before 30th September.
- iii. Fixed asset valuing ₹ 5000/- or less, are capitalized and are fully depreciated.

4. AMORTISATION OF INTANGIBLE ASSETS

Software is amortized over a period of 5 (five) years or life of the software, whichever is lower, unless otherwise stated.

5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. All Fees, undisputed penalty and other sums received by CERC are credited to the CERC Fund on 'accrual basis'. The amount released by the Ministry of Power from CERC Fund (maintained

in the Public Account of India) and is accounted for on accrual basis in the Income and Expenditure Account.

6. GOVERNMENT GRANTS/SUBSIDIES

- i. Government grants/subsidy is accounted for on accrual basis.
- ii. As per Accounting Standard- 12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-II.

8. LEASE

Lease rentals are expensed with reference to the lease terms.

9. RETIREMENT BENEFITS

Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-15. In respect of employees on deputation, the leave salary and contribution towards pension/gratuity are accounted for in accordance with the terms & conditions of deputation.

10. INVENTORIES

Compendium of Regulations is printed for internal and Government use as well as sale at a prescribed price to the government companies and private parties. From 2016-17, the Inventory of compendium of Regulations as at the end of the year is accounted for at lower of cost or market value thereof.

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SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31 MARCH 2017

SCHEDULE 14-CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

I. CERC FUND

- i. As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- ii. MoP treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. The matter was taken up from time to time from November 2011 to February 2013 with the Ministry of Power for treating withdrawal from the CERC Fund in similar lines to that of SEBI based on the opinion of Sh. Soli J. Sorabjee, former Attorney General of India and again from July 2013 to April 2014 for allowing CERC for retention of fees received in CERC upto the extent of its budgeted expenditure. However, the proposal was not agreed to by the Ministry. The Ministry of Power in consultation with the Ministry of Finance decided (September 2015) that release from the CERC Fund would be treated as Grant-in-Aid. Accordingly, from 2015-16, entire expenditure of the CERC is met from the 'Grant-in aid' released from the CERC Fund on accrual basis.
- iii. According to CERC Fund Rules, a CERC Fund account has been opened under the Public Account of India, which is a non-lapsable and non-interest bearing account. During 2016-17, a sum of ₹ 12529 lakh (Previous year ₹ 10463 lakh) have been deposited in the CERC Fund and during the same period MoP released an amount of ₹ 4472 lakh (Previous year ₹3496 lakh) from the Fund, for meeting the establishment expenditure of CERC, leaving a balance of ₹ 33643 lakh (Previous Year ₹ 25586 lakh) in CERC Fund (Public Accounts of India) as on 31 March 2017.

iv. During the Current year, all the direct as well as indirect incomes amounting to ₹ 12390 lakh (Previous year ₹ 11047 lakh) were transferred to CERC Fund Account (Schedule – 2 of the Balance Sheet) and ₹ 4472 lakh (excluding savings carried forward from the previous year) were released (Previous year ₹ 3496 lakh) from the CERC Fund for meeting the expenditure of the Commission. Unspent balance of ₹ 1485 lakh at the end of the Current year (Previous year ₹ 1078 lakh) has been transferred back to CERC Fund.

2. CAPITAL COMMITMENTS

Capital commitments of nil (Previous year `nil), including taxes, existed as on 31 March 2017 in respect of incomplete projects.

3. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for vehicles amounts to $\overline{\xi}$ one lakh (Previous year $\overline{\xi}$ 6 lakh).

4. FIXED ASSETS

- i Assets acquired out of the Grant-in-Aid received from Ministry of Power are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves.
- ii. Renovation work of the ground floor, first floor and fourth floor of the Chander Lok building was completed in 2015-16, however, pending receipt of bills, expenditure incurred on these items have been capitalized under 'Renovation work- pending allocation' and have been depreciated provisionally subject to asset wise allocation and adjustments on receipt of the bills of the contractors.
- iii. Physical verification of assets was carried out in house in May 2017. No material discrepancy was noticed in the physical verification.

5. CURRENT LIABILITY

Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2017 was ₹ 1779 lakh (Previous Year ₹1778 lakh), of which an amount of ₹1290 lakh (Previous Year ₹ 1290 lakh) is contested by the parties in various courts of Law and not deposited by them in CERC. Remaining amount of ₹ 492 lakh (Previous Year ₹ 488 lakh), has been received in CERC. Out of the received amount, ₹ 358 lakh (Previous year ₹ 356 lakh) is under contest in various courts of law and has been disclosed as the Current Liability. This also includes ₹ I lakh (Previous year ₹ I lakh) refundable based on the order of the CERC. The amount received but contested has been kept under a short term fixed deposit in the



bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. Remaining ₹ 134 lakh which is undisputed has been transferred to CERC Fund (Current year ₹ 2 lakh (net) and up to Previous years ₹ 132 lakh). This is in line with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities. There is no impact on the Income and Expenditure Account on this account.

6. CURRENT ASSETS, LOANS AND ADVANCES

- i. In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- ii. During the year 2010-11, Demand Drafts amounting to ₹ 16,91,875/- were lost from the Registry of Commission and encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is under investigation in the court of law and pending the outcome of the police investigation, neither the amount was booked as income nor the Provision for loss (stolen demand drafts) was made in the Books of Account.

7. TAXATION

As per section 10(23)(BBG) of the Income Tax Act, 1961, the Income of the Commission is exempted from the Income Tax.

8. INCOME & EXPENDITURE ACCOUNT

Upto 2014-15, the Income in the Income and Expenditure Account was recognised to the extent of the amount actually paid by the CERC. However, on being pointed by the office of the Comptroller and Auditor General of India, the Accounting Policy has been changed and Grants-in-aid received from the Government of India to the extent of the expenditure incurred on accrual basis has been treated as Income. Consequently, entire expenditure of is met from the Grant in aid sanctioned by the Ministry and surplus grant has been carried forwarded to the next year. As long as the expenditure for the year on accrual basis is less that the grant sanctioned by the Ministry, there would not be any excess of expenditure over Income as excess grants over carried forwarded to next year.

9. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

10. INVENTORIES

Inventory of Compendium of Regulations was not being accounted for upto previous year. As advised by the office of the Comptroller and Auditor General of India, this has been accounted for from the current year. Due to change in Accounting Policy, Inventory has increased by Rs. four lakh with consequential impact of same amount on Income and Expenditure Account for the year.

- 11. **Schedules 1 to 14** form an integral part of the Balance Sheet as at 31 March 2017 and the Income and Expenditure Account for the year ended on that date.
- 12. Previous year figures have been regrouped wherever necessary.

Sd/-Integrated Financial Adviser



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RECEIPTS	CURRENT	PREVIOUS	PAYMENTS	TS	CURRENT	PREVIOUS
	YEAR	YEAR			YEAR	YEAR
	2016-17	2015-16			2016-17	2015-16
1. To Opening Balances			I. By Exp	By Expenses		
			(a) Es	Establishment expenses		
(a) Bank Balance			(i)	Salaries (Chairman & Members of the		
				Commission)	199.50	169.04
(i) In Current Accounts:			(ii)) Salaries (Officers and establishment)	515.97	254.09
CORPORATION BANK-CURRENT A/C (CLCA)	1.00	1017.47	(III)	i) Allowances and Bonus	237.36	384.33
CORPORATION BANK-CURRENT A/C (CNPCA)	1077.15	•	(iv)) Payment for professional and other		
				services	754.24	389.20
			2) Leave Encashment	9.37	5.52
(ii) Savings Account:			(b) Tr	Travel Expenses		
CORPORATION BANK-SAVINGS A/C (CLSB)		0.15	(<u>i</u>)	Foreign Travels	3.26	11.18
CORPORATION BANK-SAVINGS A/C (CNPSB)	23.85	0.15	(ii)) Domestic Travels	30.74	24.75
			Ψ (ο)	Medical and Health care facilities	40.10	43.53
(iii) Fixed Deposit	429.55	393.55	О́ (р)	Other establishment charges		
			(i)	Tuition fees/ CEA	7.20	5.77
2. To Grants Received			(ii)	(ii) LTC	6.04	4.01
From Ministry of Power	4471.92	3495.90	ў (e)	Contribution to Provident Fund	77.62	53.71
			Ŭ E	Contribution to Other Funds		
3. To Receipts of the Commission			(i)	CPF Matching Contribution	3.70	5.84
(i) Interest Received			(II)	NPS Matching Contribution	2.17	1.76
- To Interest on Auto Sweep Deposits	198.59	256.93	(g) St	Staff welfare expenses	34.80	34.55
- Interest from Savings Accounts	0.01	0.11				
- Interest Linked to Penalty FDRs	33.82	36.00	2. By Adı	By Administratrative expenses		
(ii) Sale of Compendium	1.17	1.75	(a) La	Labour and Processing expenses	311.86	240.50
			(p) El	Electricity & Power	52.68	48.21
(iii) Sale of Newspapers	0.44	0.94	⊗ (⊙)	Water charges	7.93	6.38
			sul (b)	Insurance against Infidelity & Cash handling	0.12	0.12
(iv) Fee Charges by the Commission			(e) Re	Repair and Maintenance	2.50	5.00
- Filling Fee	851.00	677.00	(f) Re	Rent, Rates and Taxes	1330.90	1208.96

						(₹ in Lacs)
1	- Licence Fee	4024.23	3412.92	(g) Vehicles Running and Maintenance		
	- Tariff fee	7307.56	5961.87	(i) Taxi Hiring expenses	50.21	49.32
	- Annual Registration Fee	58.00	58.00	(ii) Running & Maintenance	16.71	18.59
8	- Penalty	4.00	11.00	(h) Postage, Telephone and		
				Communication Charges	41.69	36.81
	- Fee Received Without Requisite Details/Document	41.77	96.9	(i) Printing and Stationery	33.02	28.32
	- RTI Fee	0.10	0.01	(j) Travelling and Conveyance	2.13	2.81
				(k) Expenses on Seminar/Meetings	20.74	19.07
ŧ	(v) Miscellaneous receipts	18.81	19.94	(I) Subscription Expenses	16:59	63.64
				(m) Auditors Remuneration/Legal Fee	3.41	2.76
4.	To Debt/Deposit Receipts			(n) Advertisement and Publicity	42.40	59.10
				(o) Others (to be specified)		
-	(a) Recovery of advances from staff			- AMC EPABX	0.76	0.38
	(i) Motor Car/personal Computer advance	1.10	16:0	- AMC Photocopier Machines	7.38	3.36
				- AMC Airconditioner	5.90	10.16
	(ii) Scooter/Motor cycle advance	0.07	0.03	- AMC IT Infrastructure	1.63	1
	(iii) Other advance (to be specified)			- AMC UPS	0.58	92.0
	- Festival	0.23	0.41	- AMC RIMS Server	1	1.55
	- Imprest	1.96	4.85	- Air conditioner Repair and maintenance	12.21	7.77
	- Other Recovery	•	0.22	- Books & Periodicals	14.50	14.16
				- Bandwidth Charges	2.87	1
	(b) Recovery fo contingent advance			- Bulding Repair and maintenance	13.09	13.70
	(i) Advances to suppliers	2.20		- Consumables	1.33	0.94
				- Computer Repair & Maintenance	1.89	5.13
	(c) Other Deposits			- EMC Support	•	3.22
	(i) Security deposi	14.62	0.47	- Facility Management Charges Computer	5.78	19.56
	(ii) Earnest Money Deposit	•	2.00	- Honorarium Expenses	'	0.05
				- Information System - Licence Fees etc.	41.53	42.39
	(d) Other Receipts			- Miscellaneous Expenses	0.78	1.17
	(i) Receipt on Buy-back	•	0.48	- TDS Payable	•	5.25
				- Training Expenses	1.03	09.0
	To Remittances Receipts					



		ς.	. Deposits Made		
(a) Recovery from deputationists	1.36		(a) Security Deposit	15.77	2.41
(b) Licence Fee	1.12	0.94			
(c) Income tax (Salary/ Non Salary)	245.84	173.34	4. (I) By Advances to Staff		
(d) Central Govt. Health Scheme (CGHS)	0.10		(a) Motor car/ Computer Advances	0.30	0.0
(e) Central Govt Employees Group Insurance					
Seheme (CGEIS)	0.15	0.17	(b) Scooter/Motor cycle Advances	•	0.30
(f) Other Receipts			(c) Festival Advance	•	0.36
- EPF/GSLI recovery	3.94	0.55	(d) Other Advances (Expenses)	8.91	9.13
- CPF Matching Contirbution/EPF/GSLI/GPF/NPS	97.76	87.36			
- FTE Recovery	0.39	0.81	(II) By Contingent Advances		
- LTC Recovery	90.0	0.22	(a) Advance to Suppliers	8.48	12.66
- H.B.A. Recovery	1.55	2.09			
- Recovery of License Fees (Lease Accomodation)	0.38	0.53	(III) By Other		
- Gratuity Received	99.6	6.32	(a) Security deposit refund	1.90	01.0
- Leave Salary Contribution	1.05	0.37			
- Pension Contribution	69.0	•	(IV) Adjustments/Remittances		
			(a) GPF/CPF/EPF etc. recovered from the		
To Other Receipts			deputationists		
			- GPF Recovery remitted	29.83	34.97
- Postage & Telephone Recovery		0.08	- EPF Recovery remitted		
			(CERC Employee voluntory)	55.97	40.46
- FOIR/FOR/SAFIR	25.50	26.68	- EPF(Voluntory) Recovery remitted	3.60	3.30
- Excess Fee received	2.19	3.00	- CPF Recovery remitted	2.49	3.83
- Taxi Recovery	•	0.02	- NPS Recovery remitted	2.02	1.76
- PFS Recovery	•	0.45	- Other Recovery remitted		
- Stale Cheques	•	0.95	(b) Licence Fee	1.12	0.94
- Sale of asset	0.26	0.08	(c) Income tax (Salary/ Non Salary)	245.84	173.34
- Salary	1.63	1	(d) Central Govt. Health Scheme (CGHS)	0.10	
- Honorarium Receivable	0.05	1	(e) CGEGIS/CEEIS	0.15	0.17
- Security Deposit Refund	0.23	•	(f) House building advances	1.55	2.09
- Rent Recovery	91.0	1	(g) Other recoveries	1.95	0.55

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S. By Contributions (a) Pension (b) Leave Salary (c) Gratuity (d) Expenditure on Fixed Assets and Capital Work-In-Progress (a) Furniture & Fittings (b) Books & Publications (c) Machinery & Equipment (b) Books & Publications (c) Machinery & Equipment (d) Fee reverted (a) Fee reverted (a) Fee reverted (b) Books & Publications (c) By Other (d) Fee reverted (e) Fee reverted (f) Fee COUNTS OF INDIA)	10.33	
	10.33	
	10.56	11.33
	12.11	12.09
	Assets and	
	v <u>i</u>	
	27.62	12.13
	21.49	25.78
	0.30	0.30
	1	00.1
(PUBLIC ACCOUNTS OF INDIA) 9. Cash in hand	TO CERC FUND	
9. Cash in hand	NE INDIA) 12528.56	10463.51
9. Cash in hand		
	0.20	
10. By Closing Balances		
(i) In Current Accounts:	unts:	
CORPORATION BANK -		
CURRENT A/C (CLCA)	1	00.1
CORPORATION BANK -		
CURRENT A/C (CNPCA)	1484.97	1077.15
(ii) Savings Account:		
CORPORATION BANK -		
SAVINGS A/C (CNPSB)	3.19	23.85
(iil) Fixed Deposits	463.37	429.55
18958.22 15663.97	18958.22	15663.97



Organization Chart

